

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPLE BENCH, NEW DELHI**

M.A. No.105/2023

IN

Original Application No. 365 of 2021

IN THE MATTER OF:

Shamsher Singh

..... APPLICANT

VERSUS

Govt. of NCT of Delhi & Ors.

.. RESPONDENTS

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THROUGH

NEW DELHI
DATE: 24.07.2024

↑
24.7.24,
Sh. Bhupesh Kumar
Chief Engineer(SDW)

Delhi Jal Board
BHUPESH KUMAR
Chief Engineer (SDW)
Delhi Jal Board
(Govt. of NCT of Delhi)
Varunalaya Phase-II, Karol Bagh
New Delhi-110005

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**ACTION TAKEN REPORT (ATR) ON BEHALF OF DELHI JAL BOARD (DJB)
IN COMPLIANCE OF ORDER DATED 18.04.2024**

MOST RESPECTFULLY SHOWETH:

1. That the present Action Taken Report is being filed on the behalf of Delhi Jal Board (DJB) in compliance of order dated 08.02.2024 and 18.04.2024, wherein this Hon'ble Tribunal had observed as under:-

“12. One of the main areas of concern relates to illegal discharge of raw sewage by the tankers in drains, in water bodies and other open places especially in the night hours. Delhi Government has informed certain steps taken which includes penalizing through challans etc. However there needs to be a foolproof inbuilt system that can prohibit such illegal discharges by the tankers. The concerned authorities can put in place a centralized monitoring system which can physically track such vehicles from intake point to delivery at the concerned STPs for treatment. The vehicles can be installed with GPS which can be tracked on real time basis. Mechanism can also include monitoring of the quantity of sewage at the intake point and requisite payments to be made by the concerned STP operator or such other persons at the STP to the tanker. The number of tankers can also be rationalized keeping in view the sewage generated in the JJ colonies which are not connected to STPs. Concerned authority may explore the feasibility of introducing a system wherein quantity of septage loaded in a vehicle/tanker at the starting point is noted which is cross-verified at the time of unloading the same at the authorized place and making of payment to the tanker operator on that basis.

14. Competent authority must provide sewerage network/treatment facility in unsewered area that is for remaining 472 unauthorized colonies and 59 JJ clusters expeditiously within a time bound period and also ensure that only the registered vehicle lift the septage from assigned area and safely dispose it at the authorized point. Further considering that decentralized STPs are also set up, DJB should furnish the performance of those DSTPs also.

15. Since, problem of unauthorized disposal of septage by vehicles/tankers has not been completely remediated, therefore, further action at the instance of the concerned authority is required to be taken. Thus, a fresh action taken report be filed on behalf of the Chief Secretary, Delhi at least one week before the next date of hearing by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF."

2. That the main issue in the matter is septage management. "Septage" is septic tank sludge that is combination of raw primary sludge and anaerobically produced raw sludge. It has an offensive odour, appearance and contains significant levels of grease, grit, hair, debris and pathogenic micro-organisms.
3. That the Water Act, 1974 does not discriminate between pollution from industrial and domestic sources, however, domestic pollution is not regulated in the same manner due to Section 2(K) of the Water Act, 1974. The urban bodies and other public bodies are providing a highly subsidized services to society in order to help the ULBs and establish several STPs. Further, respective ULBs should be made responsible for compliance, keeping in view the adverse effect of septage on land, low-lying areas or receiving surface water or groundwater bodies. However, there is a need of establishing good collection system for septage and for its proper disposal. In furtherance of the directions, DJB being urban local body has taken all possible measures so to properly manage and provide solution for this issue.
4. That Urban Development Department of the Government of NCT of Delhi had issued a Notification dated 12.11.2018 "Delhi Water Board Septage Management Regulation, 2018" regarding regulation for collection,

transportation and disposal of waste of septic tanks (septage) and related matters. Under these regulations, licenses are being issued by DJB to the vendors for collection and transportation of the septage by the vehicles. District Magistrates have been empowered to impose Environmental Compensation on the violators.

5. That as per the direction of this Hon'ble Tribunal and the recommendations of Joint Committee headed by Hon'ble Justice (Retd.) Sh. S. P. Garg .DJB has taken required actions and the same has been submitted before the Hon'ble Tribunal for their kind consideration and analysis. True copy of the State level Committee report in compliance of GNCTD interms of 21.12.2022,17.10.2023& 6.12.2023 with recommendation of Hon'ble Justice Sh. S.P Garg in O.A.No. 365 of 2021 is annexed as **Annexure-I**. The updated data is being is reproduced herein for kind consideration:

STEPS TAKEN BY DJB FOR SEPTAGE MANAGEMENT

I. Septage Management in Delhi:

- Coverage of sewerage network in NCT of Delhi : 82%
18% area is unsewered.
[1. unauthorized colonies (1031 out of 1799) & 2. JJ clusters (580 out of 639)]
- “Action Plan for Rejuvenation of River Yamuna” prepared by HLC created in OA No. 21 of 2023 includes -
 - Extending sewerage network to:-
 1. Unauthorized Colonies
 2. JJ clusters
 - Fecal Sludge (Septage) Management

II. Extending Sewerage Network to 1799 Unauthorized Colonies:

S. No	Category of project	Cumulative Status (No.)	Timelines / Remarks
1.	Sewer line laid / Commissioned	1031 (57.3%)	Laid / Commissioned (An increase of 284 colonies from 747 in Jan, 23)

2.	Work of sewer network is in Progress	296 (16.45%)	November, 2024
3.	Colonies where sewerage network is to be laid along with Decentralized STPs	311	239 - advanced stage of progress
4.	Colonies in Forest/ O Zone DDA, where NOC is yet to be issued	161	
	Total	1799	

III. Connection of JJ Clusters (639 * Nos) with sewerage network/ DSTPs.

S. No.	Category of project	Jan 2023	Jan 2024
1.	JJ Cluster connected	558	580
2.	JJ cluster connections in progress		55**

* Actual sites are 635

** At 4, solution is being firmed up

IV. Connection of JJ Clusters (639 Nos) with sewerage network/ DSTPs.

S.No.	Status	No. of JJ Clusters
1.	Drains to be trapped in sewer line (work in progress)	09
2.	Drains will be trapped after commission of proposed sewer. network in nearby U/A col.	17
3.	Drains which can be trapped in to sewerage network by installing lift station	16
4.	Decentralized system with the support of NMCG for which demand has been raised for funds	15
5.	Trapped in STP through major storm water drain/trapping work are in progress	8
	Total	55

V. Delhi Water Board Septage Management Regulations 2018 - Effective implementation

Collection, transportation and disposal of waste of septic tanks	208.04 Cr. Ltrs collected/treated since Nov, 2018 till June, 2024. Average monthly collection (2023): 4.67 Cr. Ltrs.
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- Collection and transportation- 160 +4 =164 vehicles
 - Disposal - 86 Designated SPS and STPs
6. That as per the notification of Delhi Water Board Septage Management Regulations-2018 (DWBSMR-2018), DJB invited the vendors to provide licenses for the collection, transportation, and disposal of septage in Delhi. Initially, DJB issued licenses to the owners of 12 mechanized vehicles complying with all the RTO norms for 5 years. As sufficient vendors having mechanized vehicles were not available in Delhi, DJB issued licenses to existing 208 vehicles with circular containers already engaged in collection, transportation, and disposal of septage in Delhi as a temporary measure to avoid pollution in drains and ultimately in River Yamuna. Moreover, DJB identified and designated 86 STPs/SPSs for disposal of septage by these licensed vehicles. Subsequently, with time, the mechanized licensed vehicles have reduced to 4 and temporary licensed vehicles have reduced to 160. True copy of the list of the number of vehicles is marked and annexed herewith as **Annexure-II**.
7. Subsequently, DJB has taken measures by spreading awareness among vehicles owners to opt for mechanized vehicles in place of vehicles as these vehicles are allowed to run in Delhi for agricultural purposes and not for commercial purposes. Moreover, online monitoring of the quantity of septage lifted and disposed of by these vehicles is difficult due to the non-availability of sensors. True copy of the minutes of the meeting with the owners/ licenses of the vehicles is marked and annexed herewith as **Annexure-III**.
8. Moreover, the Ministry of Housing and Urban Affairs (MoHUA), Govt. of India (GOI) under the "NAMASTE" scheme offer subsidy and reduced lending rates to Safai Karamcharies for purchasing the mechanized vehicles. Workshops have

been conducted with the officials of MoHUA, GOI to motivate the vehicles owners for purchasing the mechanized vehicles.

9. As per terms & conditions of DJB, all these vehicles have been fitted with GPS system to monitor their movement. On the directions of High-Level Committee, DJB gave a contract to a private agency for monitoring the movement of these vehicles for a period of six months on a trial basis. But during the trial basis, the following discrepancies were observed: -
 - a) DJB could monitor the movement of the vehicles only from one location to another. The GPS movement could not monitor about the starting or the disposing location.
 - b) As no sensor are fitted in the vehicles, it could not be ascertained how much septage is lifted from the users premises and dispose at the designated disposal locations.
 - c) Many times, these vehicles do not find business for septage collection and start doing other business on payment basis. However, through GPS movement DJB cannot ascertain the purpose for which the vehicles are moving in the area.

10. Further, as per Delhi Water Board Septage Management Regulations 2018 (DWBSMR-2018) the jurisdiction of all the departments dealing in septage management is specified. True copy of the Delhi Water Board Septage Management Regulations 2018 (DWBSMR-2018) is marked and annexed herewith as **Annexure-IV**.

11. The private entities and the local bodies such as Delhi Cantonment Board, New Delhi Municipal Corporation, Delhi Development Authority, etc. are owners of the land and are the concerned departments to deal with all the septic tanks and the house sewer connections constructed by Private Entities where sewer lines are not being maintained by DJB. Therefore, the issue of maintaining the septic tanks along with allotting new septage cleaning vehicles are the subject matter of the concerned municipal authority. Moreover, Chief Engineer (SDW) DJB has

requested the Urban Development Department vide its letter dated 18.06.2024 to inform the concerned municipal authorities of the said matter, although, license shall be granted by DJB in accordance with DWBSMR-2018. True copy of the letter dated 18.06.2024 is marked and annexed herewith as **Annexure-V**.

VI. In Compliance with the recommendations of the Joint Committee headed by Hon'ble Justice (Retd.) Sh. S. P. Garg]

Recommendations	Action Taken
Publicity about vendors	List of vendors are available on DJB website & published in leading newspapers/ shared with District magistrate / Delhi Police etc.
Prescription of fixed rates	Fixed rates as: <ul style="list-style-type: none"> ▪ Rs. 2000/- per trip upto 5 km. ▪ Rs. 2500/- per trip for 5-10 km. ▪ Rs. 2795/- per trip for more than 10 km
Receipt (Triplicate-consumer, STP, self)	Completed
Constitution of District-Wise Task Force by DJB	DJB appointed one nodal officer (SE) for each district & powers also given to JEs for imposing penalty
Centralized Monitoring System/ GPS	Control room was established on trial basis for 6 months since 26.06.2023 to 25.12.2023. CCTV cameras Installed at most designated STP/SPS
Deployment of adequate staff at STPs /SPSs	Being complied at designated SPSs / STP of DJB.
Display of license numbers on vehicles	Completed
Increment in penalty for violation	In order to make enforcement effective, DPCC has also issued directions under U/S 33A of the Water

	<p>Prevention And Control Of Pollution Act, 1974 thereby empowering an officer not lower than the rank of Nayab Tehsildar in DM offices, Sub Inspector in Delhi Police, Junior Engineer in Delhi Jal Board, I&FCD and Sanitary Inspector in MCD to impose penalty as under: (a) Penalty for deposit of septage by unauthorized (unlicensed) entities shall be Rs. 50,000/- plus confiscation of vehicle. (b) Penalty for disposal of Septage at places other than the designated places by authorized licensee shall be Rs. 50,000/- per violation. (c) Penalty on a person who uses the services of unlicensed vendors/vehicles for discharging the septage shall be Rs. 10,000/- per violation.</p> <p>The copy of the directions dated 27.03.2023 passed by DPCC is marked and annexed herewith as Annexure-VI.</p>
Regular meeting of DMs for enforcement of Septage Regulations 2018.	Regular Meetings are taken by DMs. 136 meetings held in period of 12.11.2018 to 20.01.2024
Establishment of Centralized control Room in each Revenue District	Centralized Control Room established in all 11 Revenue Districts.

VII. Performance Report of the DSTPs.

S. No.	List of STPs and DSTPs	Updated status of action taken by DJB
1.	3.1. 100% Treatment of Sewage generated	Present estimated sewage generation in Delhi 792 MGD (80% of 990 MGD water supply). Installed treatment capacity is

	<p>3.1.1. Completion of construction of 03 New Sewage Treatment Plants at:</p> <p>i. Okhla (Total 124 MGD Capacity).</p> <p>ii. Sonia Vihar (7 MGD capacity).</p> <p>iii. Delhi Gate (10 MGD capacity) within 12 months and matter of allotment of land shall be resolved by all concerned by 31.01.2023.</p>	<p>presently 712 MGD. The treatment capacity by December-2024 will be 809 MGD and up to December-2025 it will be 964.5 MGD.</p> <p>i. 124MGD STP is under stabilization and partially commissioned. Full commissioning of STP is likely by September-2024.</p> <p>ii. Liquid line will start from Aug -2024.</p> <p>iii. Land allotted on 08.02.2024 is yet to be handed over by MOHUA to DJB. The work will be completed in 18 months after award of work.</p>
	<p>3.1.2. Completion of construction of 40 New Decentralised STPs with total capacity of 92 MGD (List of 40 DSTPs as per Annexure-3.)</p> <p>1. 40 Decentralized STPs with total capacity of 57.57/84.04 MGD.</p>	<p>The STP wise present status is as per Annexure-VII.</p> <p>1. Land for 38 DSTPs have been allotted. The work is expected to be completed by December-2025 and treatment capacity of 72 MGD will be added.</p>
	<p>3.1.3. Completion of rehabilitation of three existing STPs with 70 MGD capacity at:</p> <p>i. Kondli Phase - II: 25 MGD capacity.</p>	<p>i. Plant is operating at full</p>

	<p>ii. Rithala Phase - I: 40 MGD capacity.</p> <p>iii. Yamuna Vihar Ph-II: 15 MGD capacity .</p>	<p>capacity of 25 MGD and design parameters of 10/10 are achieved.</p> <p>ii. Liquid line already commissioned on 31.03.2024 and plant is under stabilization.</p> <p>iii. Liquid line commissioned on 30.05.2024.</p>
	<p>3.1.4. Up-gradation of existing 18 STPs to create Additional Capacity of 93.5 MGD.</p>	<p>65 MGD capacity shall be increased after up-gradation of 11 STPs by September 2024 and remaining 28.5 MGD shall be completed by December 2025.</p>
	<p>3.2. Trapping of all drains out falling into river Yamuna, including trapping of sub drains Desilting of Existing Drains It has been noted with concern that no desilting of existing drains network has been carried out in the recent past. As a result, most of the drains are either completely choked or functioning with 10-15% of their designed flow.</p> <p>Hence a major desilting drive must be undertaken.</p> <p>Out of an approximate 200 km of trunk/peripheral sewerage held with DJB, 90.34 Km of desilting will be completed by June, 2023 from the ongoing contract. In addition, fresh contract will be done for remaining 110 km at the earliest. The entire desilting will be completed by September 2023. The status of the drain pre and post-desilting will be video recorded along with the testimony of the concern official monitoring the process.</p>	<p>Out of 94.97km trunk sewer, 75.83 km has been desilted and the balance is likely to be desilted by Dec-2024.</p> <p>Additional desilting of trunk sewer in a length of 40 KM is proposed for which estimates/tender are in process and the work is targeted to be completed by March-2025. In addition, desilting of below 1000mm dia sewer lines of 162.25 KM has also been done.</p>

	Independent audit of the desilting will be carried out post execution of the work.	
	<p>3.2.1. Major Drains: Out of 18/22 major drains out falling into river Yamuna in Delhi stretch.</p>	<p>i. Trapped-10 nos. ii. Partially trapped-02nos. iii. Under progress-05 nos. iv. Not feasible to be trapped being large drains-02 nos. (Najafgarh and Shahadra drains are the major drains and broadly covered under the interceptor sewer project which is already completed). v. Proposal /feasibility for trapping being initiated /assessed-03 nos.</p> <p>The present status and timelines is attached at Annexure-VIII.</p>
	<p>3.2.3. Performance Audit of completely trapped 11 major drains and all sub-drains.</p> <p>DJB to undertake the Performance Audit of completely trapped 11 major drains and all sub-drains through an independent agency by February 2023. Simultaneously a multidisciplinary team of DJB, MCD, Irrigation & Flood Control department may be tasked to undertake internal audit.</p>	<p>Status of Performance audit through an Independent Agency of completely trapped 11 major drains out falling in River Yamuna directly and all sub drains out falling in Najafgarh, Supplementary and Shahdara drains is as follows:-</p> <p>Total survey of 255 drains have been completed for Phase-1</p> <p>Discharge Measurement of 23 priority drains have been completed.</p>

		<p>Discharge measurement of remaining drains has been started.</p> <p>Total 173 water samples have been collected from various drains for water quality analysis and the same is in progress in laboratory.</p> <p>Balance Water samples will be collected and analyzed within 4/5 weeks period.</p>
	<p>3.3. Extending Sewerage Network in all 1799 Unauthorised Colonies and 639 JJ Clusters</p>	<p>Out of 1799 U/A colonies, sewer line has been laid in 1162 U/A colonies. Sewer line in 418 U/A colonies shall be laid by December, 2025. 10 U/A colonies are not traceable/not existing.</p> <p>In 90 U/A colonies sewer line shall be laid in 18 month after handing over the possession of land for 04 nos. DSTPs by DDA/ Revenue department.</p> <p>In 95 U/A colonies sewer line shall be laid in 18 month after issuing of NOC by Forest/ASI/UD department.</p>
	<p>3.3.2. JJ Clusters (639 Nos.)</p> <ul style="list-style-type: none"> i. 558 JJ Clusters already connected with sewer lines. ii. Other 16 JJ Clusters are feasible to connect with sewer line and will be connected by June, 2023. iii. For remaining 65 JJ Clusters, where it is not feasible to connect them with sewer lines, therefore, decentralized modular/ prefabricated DSTP to be 	<p>There is no policy to lay sewerage network in JJ Clusters. However, outfall drains carrying wastewater of JJs have been trapped into DJB sewerage system in 580 JJs.</p> <p>The status of balance 59 JJs is attached as Annexure-IX.</p>

	<p>installed by DJB by June, 2023 with the support of NMCG.</p> <p>iv. Details of such un-trapped 81 JJ clusters is at Annexure - 11.</p> <p>v. DUSIB shall reconcile and finalize the list of Un-authorized Colonies and JJ clusters available with DJB. Action Plan for these left out Un-authorized Colonies and JJ Clusters shall be prepared and submitted to convener within a fortnight.</p>	
	<p>3.4. Up-gradation of 13 Common Effluent Treatment Plants (CEPs),</p> <p>i. CETP at Narela (DSI IDC) will be upgraded by December, 2023;</p> <p>ii. CETP at Bawana (DSI IDC) will be upgraded by December, 2023;</p> <p>iii. DSI IDC informed that remaining 11 CETPs are being handed over by Industries Department of GNCTD to DJB. However, it was decided that DSI IDC shall discuss this issue with DUB once again to decide finally who (DSI IDC / DJB) is the appropriate authority for up-gradation and O&M of these CETPs, especially after considering the fact that sewage to be treated in STPs and CETPs is of different nature and composition. A joint report be submitted by CEO, DJB and MD, DSI IDC recommending 'way forward' (including the appropriate authority (i.e. DJB or DSI IDC and timelines) for up-gradation of such 11 CETPs to the Convener of this HLC within a fortnight for taking final decision in this regard.</p> <p>iv. DPCC should carry out a thorough inspection of all the Industrial</p>	<p>Notification vide No. F-1/CI/OSD/Transfer of CETPs/2021-22/4580-83 dated 01.01.2024, 11 Nos. of CETPs were handed over to DJB. The same Notification was quashed by Hon'ble High Court of Delhi dated 01.02.2024.</p>

	<p>Colonies and take strict action against violating units like sealing/disconnection of power supply of defaulters on regular basis, at least once in a fortnight.</p>	
	<p>3.5. Enforcement of Delhi Water Board Septage Management Regulations 2018.</p> <p>It was decided by HLC to constitute a Committee under the Chairmanship of Divisional Commissioner, Revenue Department, GNCTD and consisting of CEO, DJB; Commissioner MCD as members; and Secretary, Urban Development Department, GNCTD as member-cum-convenor of this Committee, to revisit the Delhi Water Board Septage Management Regulations 2018 to make them more effective & enforceable. The Committee will submit its report latest by 15.02.2023 to the Convener of this HLC.</p> <p>It was informed that at present there are 196 vehicles that have been given license by DJB for Collection of septage. With the sewage network getting extended to unauthorized colonies and JJ Colonies, gradually these numbers should reduce. Accordingly, it has been directed to reduce these vehicles from existing 196 to 150 by June, 2023. The vigil against illegal/unauthorized vehicle dumping the septage in water bodies etc must be enhanced through CCTV coverage and random checking. Strict action against defaulters will be undertaken inclusive of the vehicle carrier as well as the colonies contributing the septage.</p>	<p>In compliance to the order of HLC, the committee members had a meeting on 28.2.23 in the office of ACS Home at Delhi Secretariat and deliberated about the amendments in the current regulations to make more effective and enforceable. The Committee proposed amendments in the existing DWBSMR-2018 as per details given below.</p> <p>a) Penalty for disposal of septage by unauthorized (unlicensed) entities shall be Rs. 50,000/- plus confiscation of vehicle.</p> <p>b) Penalty for disposal of Septage at places other than the designated places by authorized licensee shall be Rs. 50,000/- per violation.</p> <p>c) Penalty on a person who uses the services of unlicensed vendors/vehicles for discharging the septage shall be Rs. 10,000/- per violation.</p> <p>1. An officer not lower than the rank of Nayab Tehsildar in DM offices, JE in DJB/I&FC and Sub</p>

		<p>inspector in Delhi Police and sanitary Inspector in MCD shall be competent to impose penalty.</p> <p>This amendment was approved by Delhi Jal Board in its 166th Board meeting held on 13.06.2023 and has been sent to Urban Development Department (Govt. of NCT of Delhi).</p> <p>Further, at present license have been issued to 164 vehicles for collection, transportation and disposal of septage. Action is also being taken against the defaulter and the report is sent to DPCC on regular basis.</p>
	<p>3.7. Utilization of Treated STP Water</p> <p>i. Quantum of Available Treated STP Water - 530 MGD</p> <p>ii. Mandatory Return Flow in River Yamuna - 267 MGD (As per the orders of Hon'ble Supreme Court)</p> <p>iii. Present Use of Treated STP Water - About 90 MGD (mainly for horticulture purposes).</p> <p>iv. Proposed Use of Treated STP Water - 70 MGD at Coronation Pillar is to be converted into 'C'</p>	<p>3.7. Utilization of Treated STP Water,</p> <p>i. Quantum of Available Treated STP Water - 530 MGD.</p> <p>ii. Mandatory Return Flow in River Yamuna - 267 MGD (As per the orders of Hon'ble Supreme Court).</p> <p>iii. Present Use of Treated STP Water - About 90 MGD (mainly for horticulture purposes)</p> <p>iv. Project stands shelved.</p>

	<p>Class Inland Surface Water by Ultra Filtration process to be discharged in river Yamuna about 8.60 Kilometre upstream of Wazirabad. This is to be completed by June, 2024.</p> <p>v. Supply of 5 mgd treated effluent from the Okhla stp to NTPC eco park</p> <p>vi. Use of remaining 103 MGD Treated STP Water</p> <p>(a) For Development / Rejuvenation of Lakes:</p> <p>i. 40 MGD for Pappankalan (20 MGD - Commissioned) and Nilothi (20 MGD - Completed and will be commissioned by Feb, 2023;</p> <p>ii. 15 MGD for Smiriti Van / Lake and nearby areas (10 MGD)and Najafgarh (5 MGD) by March, 2023;</p> <p>iii 15 MGD for Rohini Lake No. 1 by August, 2023;</p> <p>iv 10 MGD for Sanjay Lake by September, 2023;</p> <p>v 35 MGD for Okhla (20 MGD) and Rohini Lake No. 2 (15 MGD) by the December, 2023</p>	<p>v. Work is in progress (75% completed)</p> <p>vi. Use of remaining 103 MGD Treated STP Water.</p> <p>(a) For Development/ Rejuvenation of Lakes:</p> <p>i. Pappankalan STP lakes (20 MGD- Commissioned) and Nilothi STP lakes (20MGD- Commissioned) and Dwarka WTP (5 mgd commissioned)</p> <p>ii. 15 MGD for Smiriti Van / Lake Kondli completed & commissioned and Najafgarh STP (5 MGD) commissioned.</p> <p>iii 15 MGD for Rohini Lake No. 1 likely to be commissioned by December, 2024 end;</p> <p>iv 10 MGD for Sanjay Lake has been completed & filling is in progress;</p> <p>v 35 MGD for Okhla (20 MGD) yet to be started</p>
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	<p>(b) DJB shall submit the plan to use treated STP Water in other usages, like in Farmhouses, Gold Course, construction activities, etc. and have already made available treated water at its STPs @ Rs. 7/ Kilolitres.</p>	<p>as the tender case for creation of lake is under process of award. and Rohini Lake No. 2 creation work (15 MGD) has been near completion (97.5%)</p> <p>(b) DJB shall submit the plan to use treated STP Water in other usages, like in Farmhouses:</p> <p>Ghitorni STP: Sultanpur farm house being fed from the -1.5 MG</p> <p>Narela STP: Effluent pipeline work to feed 1 MGD to Bakoli Bhaktawarpur farm house in progress</p> <p>Effluent pipeline work to feed 10 MGD to Tikrikhurd lake is in progress.</p> <p>Keshopur STP: Effluent pipeline work to feed 05 MGD to Paschim Vihar lake is in progress.</p> <p>Rithala STP: 45 mg at artificial lakes at Iradat Nagar Raw water pump house: The lake work completed but interconnection & laying of the feeding line from PPCL twin pipeline work is under award stage.</p>
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	<p>Chilla STP:</p> <p>The work of Shahdara Link Drain to utilize 8.8 mg of treated effluent for recharge of groundwater is in progress.</p> <p>Kapashera STP:</p> <p>Pipeline work to supply 4 mg treated effluent to Pushpanjali Bijwasan in progress</p> <p>Ghitorni STP:</p> <p>Pipeline work to supply 1 & 2.5 mg treated effluent each to Aya Nagar forest & Dera Mandi farm house respectively in progress.</p> <p>Mehrauli STP:</p> <p>Pipeline work to supply 5 mg treated effluent to Chattarpur farm house in progress.</p> <p>Golf Course, construction activities, etc. and have already made available treated water at its STPs @ Rs. 7/ Kilolitres</p>
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12. The report is being submitted herein for perusal and consideration of this Hon'ble Tribunal.
13. It is further undertaken that Delhi Jal Board shall remain duty bound by any direction or order by this Hon'ble Tribunal as and when directed.

NEW DELHI
DATE: 24.07.2024


24.7.24
 Sh. Bhupesh Kumar
 Chief Engineer(SDW)
 Delhi Jal Board
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 Chief Engineer (SDW)
 Delhi Jal Board
 (Govt. of NCT of Delhi)
 Varunalaya Phase-II, Karol Bagh
 New Delhi-110005



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ANNEXURE-I
19

OA No. 365/2021

Shamsher Singh Vs. GNCTD

**Compliance of GNCTD in terms of Hon'ble NGT's Orders
21.12.2022, 17.10.2023 & 06.12.2023**

**02nd February
2024**

Hon'ble Tribunal's directions vide **order dated 21.12.2022** :

1. To ensure desludging of septic tanks and to either load them in sewage pumping stations or take them to pre-identified STPs.
2. Where septic tanks exist - to be connected to sewer lines terminating to STP.
3. Authorized service providers to carry septage to destined locations.
4. Offending vehicles be confiscated & released only on stringent conditions, with monetary sanctions.

“Steps taken at ground level to improve situation.”

S. No.	Outcomes	Status in Jan, 2023		Status in Jan, 2024
1.	Improvement in water quality of Yamuna in 2024 in comparison to corresponding months of 2023	Improvement in Water Quality in respect of BOD of River Yamuna		
			Dec. 2022	Jan, 2024
		ISBT (Middle Point)	46 mg/l	37mg/l
		Okhla Bridge	68 mg/l	44mg/l
		Asgarpur (Exit Point)	73 mg/l	54 mg/l
2.	Increase of treatment capacity by 35 MGD	632 MGD (79.7%)		667 MGD (84.2%)

- **Coverage of sewerage network in NCT of Delhi : 82%**
18% area is unsewered.
[1. unauthorized colonies (1031 out of 1799) & 2. JJ clusters (580 out of 639)]
- HLC constituted by Hon'ble NGT vide order dated 09.01.2023 in OA. No. 21/2023.
- "Action Plan for Rejuvenation of River Yamuna" prepared by HLC includes
 - Extending sewerage network to [1. Unauthorized Colonies and 2. JJ clusters]
 - Faecal Sludge (Septage) Management



1. Unauthorized Colonies
2. JJ clusters
3. Effective implementation of Delhi Water Board Septage Management Regulations 2018
4. Compliance to Joint Committee headed by Hon'ble Retd. Justice SP Garg

1. Extending Sewerage Network to 1799 Unauthorized Colonies:

Septage Management

S. No	Category of project	Cumulative Status (No.)	Timelines / Remarks
1	Sewer line laid / Commissioned	1031 (57.3%)	Laid / Commissioned (An increase of 284 colonies from 747 in Jan, 23)
2	Work of sewer network is in Progress	296 (16.45%)	November, 2024
3	Colonies where sewerage network is to be laid along with Decentralized STPs	311	239 - advanced stage of progress
4	Colonies in Forest/ O Zone DDA, where NOC is yet to be issued	161	
	Total	1799	

2. Connection of JJ Clusters (639* Nos) with sewerage network/ DSTPs.

638

25

S. No	Category of project	Jan 2023	Jan 2024
1	JJ Cluster connected	558	580
2	JJ cluster connections in progress	-	55**

* Actual sites are 635

** At 4, solution is being firmed up

639

2. Connection of JJ Clusters (639 Nos) with sewerage network/ DSTPs.

Target 55 clusters of total 2.16 MGD **26**
 Timeline: June, 2024

S.No	Status	No. of JJ Clusters
1	Drains to be trapped in sewer line (work in progress)	09
2	Drains will be trapped after commission of proposed sewer. network in nearby U/A col.	17
3	Drains which can be trapped in to sewerage network by installing lift station	6
4	Decentralized system with the support of NMCG for which demand has been raised for funds	15
5	Trapped in STP through major storm water drain/trapping work are in progress	8
	Total	55

3. Delhi Water Board Septage Management Regulations 2018 - Effective implementation

27

Collection, transportation and disposal of waste of septic tanks

- 160 vehicles, for collection & transportation
- Disposal - 86 Designated SPS and STPs

183.77 Cr. Ltrs collected/treated since Nov, 2018
till Dec, 23
Average monthly collection (2023): 4.67 Cr. Ltrs



3.b. Enforcement Action by District Magistrates as per Septage Management Regulations, 2018

Septage Management Committees headed by District Magistrates

Action Taken Report	Cumulative (12.11.2018 - 20.01.2024)
Total No. of Meetings of Septage Management Committees held	136
No. of Vehicles/ Tankers found unauthorizedly discharging septage into Drains etc.	64
No. of Vehicles/ Tankers impounded	63
No. of Challans/notices issued	57
Total Amount of Environmental Compensation Imposed & received	Rs. 17.19 Lakhs

3.c. Strengthening of Delhi Water Board Septage Management Regulation 2018

O.A. No.
365/2021
29

- “Septage Management Regulations, 2018” revisited to make them more effective enforceable.
 1. More departments empowered for action against unauthorized dumping/ vehicles - DJB , IF&CD, Delhi Police and MCD in addition to DMs.
 2. Enhancement of quantum of penalty.
- Approved by DJB Board & being notified



4. Compliance to recommendations [Joint Committee headed by Hon'ble Justice (Retd.) Sh. S. P. Garg]

30

Recommendations	Action Taken
<i>Publicity about vendors</i>	List of vendors are available on DJB website & published in leading newspapers/ shared with District magistrate / Delhi Police etc.
<i>Prescription of fixed rates</i>	Fixed rates as: <ul style="list-style-type: none"> ▪ Rs. 2000/- per trip upto 5 km. ▪ Rs. 2500/- per trip for 5-10 km. ▪ Rs. 2795/- per trip for more than 10 km.
<i>Receipt (Triplicate-consumer, STP, self)</i>	Completed
Constitution of District-Wise Task Force by DJB	DJB appointed one nodal officer (SE) for each district & powers also given to JEs for imposing penalty

4. Compliance to recommendations [Joint Committee headed by Hon'ble Justice (Retd.) Sh. S. P. Garg]

31

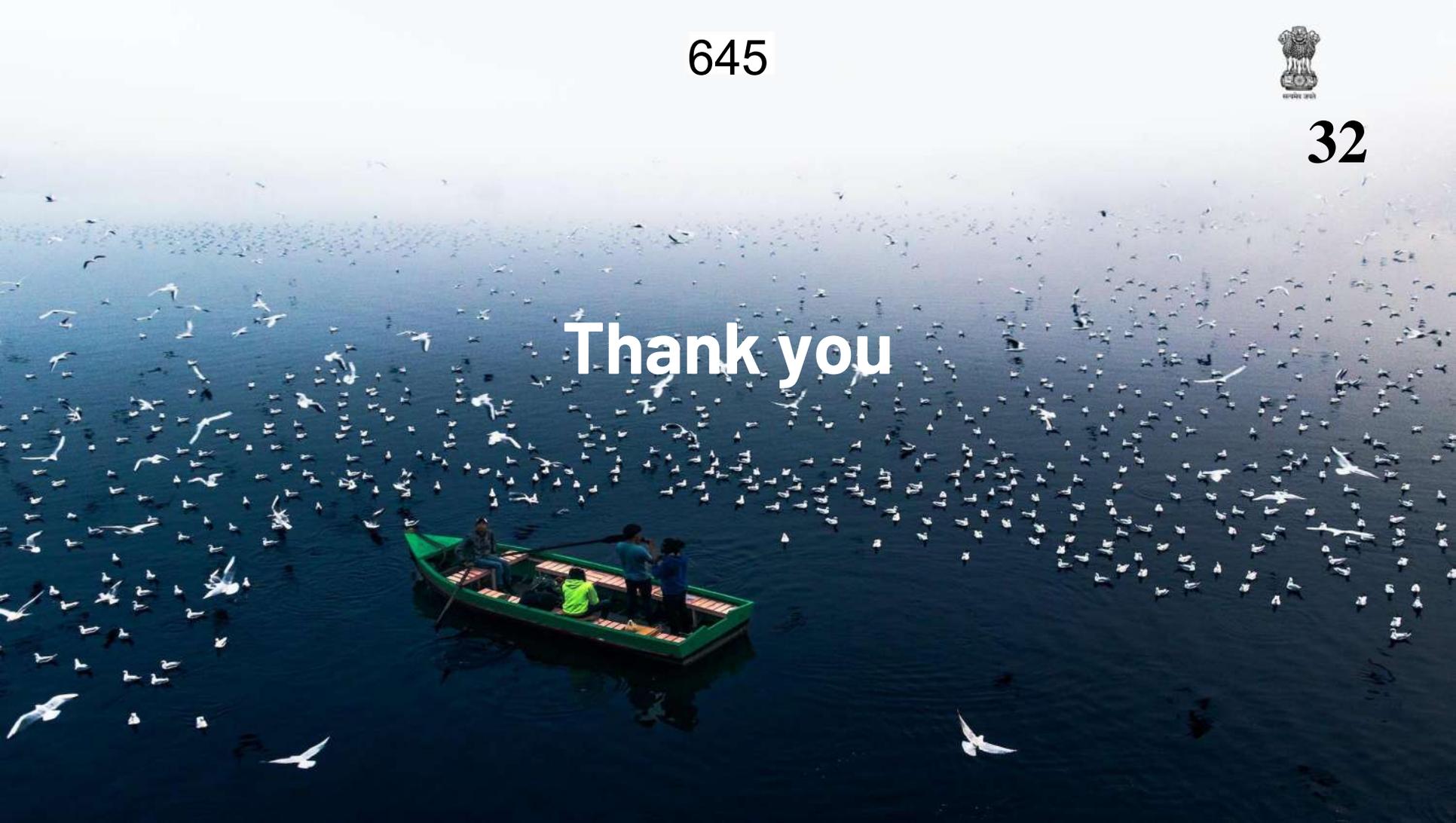
Suggestions and Recommendations	Action Taken
<i>Centralized Monitoring System/ GPS</i>	Control room operational since 26.06.2023. CCTV cameras Installed at most designated STP/SPS
Deployment of adequate staff at STPs /SPSs	Being complied at designated SPSs / STP of DJB.
<i>Display of license numbers on vehicles</i>	Completed
Increment in penalty for violation	Completed (Rs 50,000/- + confiscation of vehicle for deposit of septage by unauthorized entities, Rs 50,000/- per violation for disposal of septage at places other than designated, Rs. 10,000/- per violation on person using services of unauthorized vendor)
Regular meeting of DMs for enforcement of Septage Regulations 2018.	Regular Meetings are taken by DMs. 136 meetings held in period of 12.11.2018 to 20.01.2024
Establishment of Centralized control Room in each Revenue District	Centralized control Room established in all 11 Revenue Districts

645



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Thank you



Subject :- Information regarding licensee for the collection, Transportation and Disposal of Septic tank waste					
Sr no	Name & Address	Vehicle No	Contact No	EFFECTIVE DATE	EXPIRATION DATE
1	Sh.Global Eco Engineering,RZ9,P Blk,New Roshan Pura,Najafgarh-110037	DL 1 LAD -2812	9811265013	11-10-2021	11-10-2026
2	Sh. Manjeet ,Near Dalal Tyre sole pana lakhani badli(72) haryana -124105	DL 1 AD -4853	9810486490	11-10-2021	11-10-2026
3	Mithilesh kumar singh E1/193 shrv ram park Nangli New Delhi 110041	DL 1L AA 9149	9911229576	25-01-2022	25-01-2027
4	Saroplast Pvt. Ltd SH 12, Sector 63A, Noida UP	DL 1M 7588	8588849390	05-12-2022	05-12-2027

ANNEXURE-III

	DELHI JAL BOARD: GOVT. OF N.C.T. DELHI OFFICE OF THE ADDITIONAL CHIEF ENGINEER (P) -7 E -39 PYARE LAL BUILDING, CONNAUGHT PLACE NEW DELHI -110001 Email id: ACEP.7@gmail.com	
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No. DJB/ ACE(P.)-7/2023/ 288-297

Dated. 03.02.2023

Subject: Minutes of Meeting chaired by Member (Drainage) with the licensed holders authorized to collect septage in Delhi on 28.01.2023 at 11:00 AM at Auditorium, Varuanalaya, Jhandewalan, Phase-II, New Delhi

The meeting was attended by the following:

S.No.	Name	Designation
1.	Sh Ajay Gupta	Member (Drainage)
2.	Sh Bhupesh Kumar	CE(WW)
3.	Sh B.C.Patel	ACE(M)-11
4.	Sh Naresh Kumar Dargan	ACE(P)-7
5.	Sh. Ved Prakash Pandey	AE (E&M)SDW-8
6.	Sh. Virender Kumar	JE (E&M)SDW-8
7.	Sh. Anil Kumar	JE (E&M)SDW-6
8.	Sh. K.K.Bhagat	NSKFDC
9.	Sh Shekhar Kumar	M/s Saraplast
10.	Smt. Maitreyee Kamble	M/s Saraplast
11.	License Holders	As per Annexure 'A'

Member (Drainage) welcomed all the licensed holders. It was explained by Member (Drainage) that cleaning of Yamuna is the mandate of Delhi Government. As many of the colonies are still without sewerage network and the residents discharge their sewage in the septic tanks. DJB has already issued licenses to 196 number vendors to collect the septage and discharge the same at SPS / STPs of Delhi. But there are many unauthorized persons who collect the septage by discharge the same in the local drains which ultimately is being discharged in river Yamuna resulting in pollution. Further, there is a need to improve the existing tractor and trolley system by an improved machine.

The following issues were discussed and deliberated :

S.No	Issues deliberated
1.	Motive of Septage Management : It was explained to various license holders that the main motive of septage management is to keep the river Yamuna clean and free of pollution as explained above. The cooperation of all the license holders is required to achieve this goal. At present, DJB has issued licenses to 196 vendors who mostly lift the septage through tractor and trolleys having registration numbers of Haryana but as per guidelines of Transport Department, tractor is not allowed to operate in Delhi. Therefore, DJB wants that the exiting license holders and the new persons interested in this work should purchase the new vehicles fitted with all machinery required for septage management.

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2.

Existing Web / App. Based System of Septage Management in Pune: It was explained to the license holders that an existing Web / App. based system of septage management is running successfully in Pune, Maharashtra with about 250 numbers vehicles fitted with all required equipments like flow meter, sensors, oxygen cylinders etc. The representatives of the company operating in Pune was also present in the Auditorium and explain the mechanism being followed in Pune. This system is not only beneficial to the residents as well as to the license holders. The charges are borne by the residents as per quantity of sewage and also depends upon the type of sludge available in the septic tank. The sewage and sludge is discharged into the STP/ SPS of Pune Nagar Palika.

Delhi Jal Board also wants a similar system in Delhi with new machines having a capacity of 1000 liters and 2500 liter in order to achieve the goal of clean Yamuna. The vendors will also have the following benefits;

- i. **Equal opportunities to all for their business :** At present, all vendors do not get equal number of trips from the residents mismatching their income which affects their sustainability. After implementing the single window system under DJB, the residents will call DJB control room or approach on Mobile App., the server will send a message to the vendor for cleaning of septic tank in such a way that all get equal opportunities.
- ii. **Improved safety:** New machines will make the cleaning safer for the driver and the helper.
- iii. **Improvement in social status :** The social status of vendors will also improve after owning the improved machines instead of tractor and trolleys.
- iv. **More revenue:** new machines will be generating more revenue for the vendors as the they will work at a better efficiency and speed.
- v **Subsidy from Central Government :** It was explained that Government of India is also providing subsidy on capital cost as well as interest on loan through Ministry of Social Justice and Empowerment under Swachhta Yayami Yogna (SUY) through NSKFDC. The officials of NSKFDC were also present in the workshop for explaining the benefits.

3.

Details of subsidy from Central Government : The officials of NSKFDC explained about the subsidy in the capital cost of the machine and the rebate in interest rates as under;

- i. A subsidy of 50% is provided for a project / machine costing upto 5 lakh i.e. Rs. 2.5 lakh. Further, the interest charged by the Bank above 6% per annum will be borne by Govt. of India for a repayment period upto 7 years.
- ii. A subsidy of 5 lakh is provided for a project / machine costing upto 15 lakh.(50% of First Five Lakh and 25% of the remaining value) Further, the interest charged by the Bank above 6% per annum will be borne by Govt. of

India for a repayment period upto 7 years.

- iii. The subsidy is for a project having maximum cost Rs. 50 lakh. The vendors have to create a group of people so that the share of one person is 10 lakh maximum each and accordingly the subsidy of Rs. 3.7 lakh is offered per person and as well as in the interest rates for a repayment period upto 7 years.
- iv. Training & Skill development is also provided by the department.
- v. Process of Aid sanctioning by NSKFD :-
 - a) Approach DJB giving work assurance letter.
 - b) Approach bank for documentation with the above letter.
 - c) Bank will sanction the loan in-principally and inform NSKFD.
 - d) NSKFD calculate the subsidy amount and transfer the amount into Account.
 - e) NSKFD quarterly transfer the difference of loan interest rate more than 6% in the loan account.

4. **Difficulties faced and suggestions by the licensed holders** : The license holders informed the following difficulties being faced by them :

- i. **Challans by Delhi Police** : The license holders informed that their vehicles are challaned regularly by Delhi Police despite issue of license by Delhi Jal Board. They requested that it should be communicated to Delhi Police to not to issue challan till the new machines are procured by the license holders.
- ii. **Strict Action Against unauthorized vendors disposing the sewage in drains** : The license holders informed that there are several unauthorized vendors in the area who charge very less amount than the prescribed rates of DJB from the residents and dispose the septage in drains. Rare challans are issued by DM staff against such defaulters. Such vendors not only result in pollution in Yamuna but also affecting their revenue.
- iii. **Increased capacity of new machines**: They informed that the capacity of the septic tanks in the area ranges from 1000 litres to 5000 liter and therefore, the capacity of some of the new machines should be of 5000 liter also.
- iv. **Concern for Haryana State Resident vendors**: Most of the vendors belong to Haryana and work in Delhi for septage management. The scheme of subsidy will be eligible for the new vehicles registered in Delhi only and the persons living in Haryana cannot purchase a Delhi registered vehicle.
- v. **Minimum assurance of work from DJB**: A minimum assurance of 5 to 7 years is required from DJB for purchase of new machines so that their EMIs and other expenses are met.
- vi. **Working hours of existing machines**: The authorized vendors are allowed to operate and discharge the septage in SPS/STP between 10 AM to 05 PM only. This should be allowed 24 hrs. as in many colonies, it is not feasible to clean

the tanks during day hours and this is affecting their revenue.

- vii. **Action against defaulting residents:** They informed that the residents in some of the colonies discharge the overflow of septic tanks in the drains and some of the residents have even installed a motor in the septic tanks to pump the septage in the drains resulting in pollution in drains as well as river Yamuna. Strict action should be taken against such residents.
- viii. **Permission to discharge septage of factories in SPS/STPs:** At present, it is not allowed to discharge the septage of factories in STP/SPS and therefore, they are forced to discharge the septage in drains. Such septage should also be allowed for discharging in DJB STP/SPS.
- ix. **Problems in discharging septage in some of the STPs/SPS:** Some of the staff posted at STP/SPS do not allow the authorized vendors off and on deliberately to discharge the septage. This results in wastage of time of authorized vendors for waiting outside the STP/SPS and the illegal vendors do their business in the colonies and dump the discharge in the local drains. Also the RWA of C9 & B5 Vasant Kunj do not allow the authorized vendors to discharge the septage in the SPS resulting in disruption of the services.
- x. **Incentive for discharging the septage in STPs/SPS:** The vendors suggested to give an incentive for discharging the septage in STP/SPS so that their expenses are met and they should be motivated to discharge the septage at STP/SPS only.
- xi. There is a WhatsApp. Group of all the vendors. They suggested that the concerned JE of SPS and STP should also be a member of that group in order to take timely action in case of delays caused by STP/SPS staff.

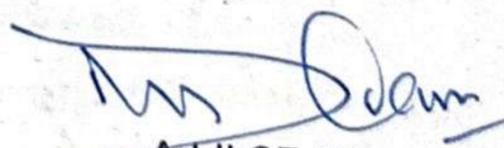
Meeting ended with a vote of thanks to the chair.

All Concerned

-sd-
(Naresh Kumar Dargan)
Addl.CE (P)-7

Copy to:

- | | |
|--------------------|---|
| 1. PS to CEO | - for kind information pls. |
| 2. CE(SDW) | - with the request to take action as per Para No. 4(ix) |
| 3. CE(WW) | - for kind information pls. |
| 4. EE(E&M)SDW-VI | - to take action as per MOM- |
| 5. EE(E&M)SDW-VIII | - to take action as per MOM- |
| 6. SO to ACE(P)-7 | - to keep in MOM file- |


Addl.CE (P)-7

GOVERNMENT OF INDIA


 दिल्ली राजपत्र
 सत्यमेव जयते
 Delhi Gazette

असाधारण

EXTRAORDINARY

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 No. 219] DELHI, WEDNESDAY, NOVEMBER 21, 2018/ KARTIKA 30, 1940 [N.C.T.D. No. 656

भाग—IV

PART—IV

राष्ट्रीय राजधानी राज्य क्षेत्र, दिल्ली सरकार

GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

शहरी विकास विभाग

(दिल्ली जल बोर्ड)

अधिसूचना

दिल्ली, 12 नवम्बर, 2018

सं0फा0 16(712)/श0वि0/जल/2018/1592.—दिल्ली जल बोर्ड अधिनियम (1998 का अधिनियम सं0 4) की धारा 109 द्वारा प्रदत्त शक्तियों के प्रयोग में बोर्ड सेप्टिक टैंक (सेप्टेज) के अपष्टि के संग्रह, परिवहन और निपटान के लिए इससे जुड़े प्रासंगिक या सहायक विषयों के लिए निम्नलिखित विनियम बनाता है, अर्थात्:—

अध्याय — 1

प्रस्तावना

1. संक्षिप्त शीर्षक एवं प्रारंभ:—

- (क) इन नियमों को दिल्ली जल बोर्ड सेप्टेज प्रबंधन विनियम, 2018 कहा जा सकता है।
 (ख) वे विनियम अपनी अधिसूचना की तारीख से लागू होंगे।

2. परिभाषाएं :

- (i) 'अधिनियम' का अर्थ दिल्ली जल बोर्ड अधिनियम, 1998 (1998 का अधिनियम सं0 4);
 (ii) 'बोर्ड' का अर्थ अधिनियम में परिभाषित बोर्ड है;

- (iii) 'सीईओ' का अर्थ बोर्ड के मुख्य कार्यकारी अधिकारी;
- (iv) 'सफाई' का अर्थ सेप्टेज को हटाना;
- (v) 'समिति' का अर्थ जिला मजिस्ट्रेट की अध्यक्षता में प्रत्येक जिले में गठित सेप्टेज प्रबंधन समिति है; समिति के सदस्यों को सरकारी विभागों, सार्वजनिक उपक्रमों, दिल्ली जल बोर्ड, नगर पालिकाओं आदि से जिला मजिस्ट्रेट द्वारा शामिल किया जा सकता है;
- (vi) 'नामित अधिकारी' का अर्थ मुख्य कार्यकारी अधिकारी द्वारा लाइसेंस या किसी अन्य कार्य को जारी करने के लिए अधिकृत दिल्ली जल बोर्ड का एक अधिकारी;
- (vii) 'निपटान' का अर्थ है निर्दिष्ट स्थान पर सेप्टेज का स्थानांतरण;
- (viii) 'जिला मजिस्ट्रेट' का अर्थ राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार द्वारा नियुक्त क्षेत्र के जिला मजिस्ट्रेट है, जिसे प्रवर्तन के साथ-साथ इन विनियमों के अनुपालन को सुनिश्चित करने के लिए अधिकृत किया गया है। वह इन विनियमों के प्रवर्तन और अनुपालन के लिए गठित समिति की अध्यक्षता करेंगे;
- (ix) 'नाली' का अर्थ अधिनियम में यथापरिभाषित;
- (x) 'लाइसेंस' का अर्थ किसी भी व्यक्ति सरकारी विभाग, सार्वजनिक उपक्रम, स्थानीय निकाय, फर्म, भारतीय कंपनी अधिनियम के अधीन पंजीकृत कंपनी, सोसाइटी पंजीकरण अधिनियम-1860 आदि के तहत पंजीकृत संघ आदि सोसायटी एसोसिएशन जो सेप्टेज प्रबंधन की सेवाओं को पूरा करने का इरादा रखती है को उद्देश्य, अवधि, नाम और पता और रूप आदि का उल्लेख करते हुए पूरा करने का इरादा रखती है, दिल्ली जल बोर्ड के अधिकृत हस्ताक्षरकर्ता के हस्ताक्षर के तहत इस उद्देश्य के लिए दी गई लिखित अनुमति है;
- (xi) 'लाइसेंसधारक' का अर्थ कोई व्यक्ति /विभाग/एजेंसी फर्म जो लाइसेंसधारक है;
- (xii) 'लाइसेंस प्राप्त वाहन' का अर्थ है एक पंजीकृत वाहन जो सफाई, निपटान और सेप्टेज के परिवहन के लिए वैध लाइसेंस रखता है;
- (xiii) 'मैनहोल' का अर्थ एक रास्ता है जिसके माध्यम से कोई व्यक्ति निरीक्षण, सफाई और अन्य रख-रखाव संचालन के लिए एक सीवर या अन्य बंद संरचना में प्रवेश कर सकता है जिसे उपयुक्त कवर के साथ लगाया गया है;
- (xiv) 'सदस्य सचिव' का अर्थ मुख्य कार्यकारी अधिकारी, दिल्ली जल बोर्ड द्वारा नामित समिति के सचिव;
- (xv) 'अधिसूचित स्थान' का अर्थ डिलीवरी का स्थान और सेप्टेज का निपटान है, जिसे डीजेबी द्वारा परिभाषित और निर्धारित किया गया है;
- (xvi) 'पीईएमएस अधिनियम-2013' का अर्थ है मैनुअल स्ववेंजर के रूप में रोजगार का निषेध और उनका पुनर्वास अधिनियम-2013 और इसके तहत बनाए गए नियम;
- (xvii) 'जुर्माना' का अर्थ इन विनियमों के उल्लंघन के लिए लगाया गया वित्तीय दंड है;
- (xviii) 'पंजीकृत वाहन' का अर्थ राज्य के परिवहन प्राधिकरण द्वारा निर्दिष्ट उद्देश्य के लिए विधिवत पंजीकृत वाहन है;
- (xix) 'सेप्टेज' का अर्थ है सेप्टिक टैंक में उत्पादित फेकल कीचड़;
- (xx) 'सेप्टिक-टैंक' एक अंडरग्राउंड टैंक जो ठोस पदार्थों के निपटारे और एनाबोरिक पाच के संयोजन से अपशिष्ट जल का उपचार करता है। अपजल को सोखने वाले पिट या छोटे बोर सीवरों में छोड़ा जा सकता है और ठोस पदार्थों को समय-समय पर पम्प से निकाला जाता है;
- (xxi) 'सीवर' का अर्थ है समुदाय के तरल कचरे को बहाने के प्रयोजन से बनाए गए कंडिट जिसे सीवेज या कीचड़ कहा जाता है;

- (xxii) 'सीवेज पंपिंग स्टेशन (एसपीएस) का अर्थ दिल्ली जल बोर्ड के पंप हाउस से है जहां से सीवेज को वांछित स्थान के लिए पंप किया जाता है;
- (xxiii) 'सीवेज ट्रीटमेंट प्लांट(एसटीपी)' का अर्थ उस स्थान से है जहां दिल्ली जल बोर्ड द्वारा सीवेज का उपचार किया जाता है;
- (xxiv) 'स्लज' का अर्थ अर्ध-ठोस स्थिति में स्थिर ठोस पदार्थ है, यह आमतौर पर सेप्टिक-टैंक, तालाब इत्यादि के नीचे जमा ठोस और पानी का मिश्रण होता है। शब्द सीवेज-स्लज आमतौर पर अवशिष्टों को बताने के लिए उपयोग किया जाता है जो केंद्रीकृत अपशिष्ट जल उपचार में बच जाते हैं जबकि सेप्टेज शब्द सेप्टिक-टैंक के अवशिष्ट को बताने के लिए प्रयोग किया जाता है;
- (xxv) 'परिवहन' का अर्थ है लाइसेंस प्राप्त वाहन के माध्यम से कार्यस्थल से नामित निपटान स्थान पर;
- (xxvi) 'उपचार' का अर्थ कोई तकनीकी विधि या प्रक्रिया जो भौतिक रासायनिक या जैविक और रेडियोलॉजिकल स्वरूप को बदलने या अपशिष्ट या अपशिष्ट जल की संरचना प्रदूषण कम करने या रोकने के लिए है;
- (xxvii) 'विक्रेता' का अर्थ उस व्यक्ति/संस्थाओं से है जिसे दिल्ली जल बोर्ड के नामित अधिकारी द्वारा लाइसेंस दिया गया है;
- (xxviii) 'कर्मि' का अर्थ है कोई व्यक्ति जिसे प्रेषण, परिवहन और सेप्टेज के निपटारे के लिए वेंडर द्वारा लगाया गया हो।

इन नियमों में उपयोग किए गए सभी अन्य शब्दों और अभिव्यक्तियों के अर्थ जो इन विनियमों में ऊपर परिभाषित नहीं हैं लेकिन अधिनियम या इस तत्समय लागू किसी अन्य कानून में क्रमशः अधिनियम या कानून के तहत उन्हें सौंपा गया अर्थ होगा। इसकी अनुपस्थिति में इसका मतलब वही है जो पानी की आपूर्ति और सीवेज उपचार/निपटान उद्योग में सामान्य रूप से समझा जाता है।

अध्याय – II

मलकुण्ड सेप्टेज के संग्रह और परिवहन के लिए लाइसेंस

3. दिल्ली जल बोर्ड द्वारा जारी किया जाने वाला लाइसेंस

दिल्ली जल बोर्ड के नामित अधिकारी अधिसूचित स्थानों के लिए मलकुण्ड के संग्रह और परिवहन के लिए लाइसेंस जारी करेंगे।

- (i) लाइसेंस इन नियमों के अनुलग्नक –(1) में निर्धारित प्रारूप में जारी किया जाएगा और जारी की तारीख से पांच वर्ष की अवधि के लिए मान्य होगा, जब तक कि पहले रद्द नहीं किया जाता। समाप्ति पर इसका नवीकरण लाइसेंस की शर्तों पर तथा निर्धारित नवीकरण शुल्क भुगतान करके किया जायेगा।

4. लाइसेंस जारी करने के लिए मानदण्ड

- क. लाइसेंस प्राप्त करने के लिए योग्य आवेदक का मतलब है कि इस नियमावली के खंड (ग) में परिभाषित व्यक्ति/संस्थाएं।
- ख. आवेदक के पास उचित वैक्यूम/चूषण और निपटान व्यवस्था के साथ रिसाव रहित, गंध और स्पिल रहित परिवहन होना चाहिये।
- ग. वाहन को दिल्ली में संचालित करने के लिए परिवहन विभाग का वैध परमिट होगा।
- घ. आवेदक के पास इस उद्देश्य के लिए पर्याप्त रूप से प्रशिक्षित कर्मि होंगे।
- ड. कर्मियों को सुरक्षा गियर और अन्य सुरक्षात्मक उपकरणों से लैस किया जाएगा जो अधिसूचित स्थानों पर मलकुण्ड को सुरक्षित रूप से एकत्रण, परिवहन और निपटान के लिए आवश्यक हैं।

5. लाइसेंस के लिए आवेदन

मलकुण्ड के संग्रह, परिवहन और निपटान का लाइसेंस प्राप्त करने के लिए आवेदन अनुलग्नक –(2) में संलग्न प्रारूप में, जिसमें नियम और शर्तें शामिल हैं, दिल्ली जल बोर्ड के नामित अधिकारी द्वारा निर्धारित दस्तावेजों के साथ प्रस्तुत किया जाएगा।

6. लाइसेंस के लिए आवेदन करने के लिए आवेदकों का आमंत्रण

दिल्ली जल बोर्ड अपनी वेबसाइट पर और प्रमुख समाचार पत्रों और अन्य प्रिंट और इलेक्ट्रॉनिक मीडिया के माध्यम से समय-समय पर व्यापक आवेदकों को लाइसेंस के लिए आवेदन करने हेतु व्यापक प्रचार करेगा।

7. लाइसेंस के लिए आवेदन शुल्क

दिल्ली जल बोर्ड लाइसेंस देने के लिए आवेदन संसाधित करने के लिए समय-समय पर निर्धारित आवेदन शुल्क लेगा। शुल्क वापिस नहीं किया जाएगा और इसे दिल्ली जल बोर्ड के पक्ष में इलेक्ट्रॉनिक रूप से या डिमांड ड्राफ्ट द्वारा भुगतान किया जा सकता है।

8. निष्पादन गारंटी

लाइसेंसधारक निर्धारित गारंटी राशि जमा करेगा, जिसे बैंक गारंटी के रूप में समय-समय पर निष्पादन गारंटी के रूप में अधिसूचित किया जाएगा, जो नियमों के तहत किसी भी उल्लंघन के मामले में जब्त किया जाएगा।

9. लाइसेंस प्राप्त विक्रेता का प्रचार

दिल्ली जल बोर्ड समय-समय पर उन एजेंसियों का अपनी वेबसाइट पर प्रिंट और इलेक्ट्रॉनिक मीडिया के माध्यम से विस्तृत प्रचार देगा, जिन्हें मलकुण्ड के संग्रह और परिवहन के कार्य को करने के लिए इन नियमों के तहत लाइसेंस दिया गया है।

10. जागरूकता अभियान

दिल्ली जल बोर्ड लोगों को इन नियमों के बारे में जागरूक करने के साथ-साथ केवल लाइसेंस प्राप्त एजेंसियों को संग्रह, परिवहन और निपटान कार्य में संलग्न करने की आवश्यकता के बारे में जागरूकता अभियान चलाएगा।

अध्याय – III

11. मलकुण्ड का संग्रह और परिवहन

सेप्टिक टैंक अपशिष्ट (सेप्टेज) को केवल इन नियमों के अनुलग्नक –(1) में निर्धारित प्रारूप में दिल्ली जल बोर्ड द्वारा जारी किए गए इस उद्देश्य के लिए वैध लाइसेंस रखने वाले विक्रेता द्वारा एकत्र और परिवहन किया जाएगा।

12. केवल लाइसेंस प्राप्त विक्रेता को ही भवन के मालिक /काबिज कार्य हेतु संलग्न करेंगे

(क) केवल उन विक्रेताओं की सेवाओं को संलग्न करने के लिए, भवन के प्रत्येक मालिक /काबिज का कर्तव्य होगा जिन्हें दिल्ली जल बोर्ड द्वारा मलकुण्ड के संग्रह और परिवहन के लिए लाइसेंस जारी किया गया है।

(ख) मालिक/काबिज यह पुष्टि करेगा कि विक्रेता को जारी लाइसेंस कार्य के निष्पादन की तारीख पर मान्य है। वह इन नियमों के अनुलग्नक –3 में निर्धारित सेप्टेज संग्रह रिकार्ड फार्म में अपने हस्ताक्षर भी करेगा।

13. सेप्टेज के संग्रह/परिवहन के लिए शुल्क

(क) सीवेज पंपिंग स्टेशन/सीवेज ट्रीटमेंट प्लांट में अधिसूचित स्थानों तक सेप्टेज के संग्रह और परिवहन के लिए शुल्क समय-समय पर दिल्ली जल बोर्ड के नामित अधिकारी द्वारा अधिसूचित किया जाएगा।

(ख) लाइसेंसधारक समय-समय पर अधिसूचित राशि के अतिरिक्त भवन के मालिक/कब्जे से किसी भी राशि का शुल्क नहीं लेगा।

(ग) अधिसूचित शुल्क से अधिक, सेप्टेज के संग्रह और परिवहन के लिए शुल्क की कोई मांग लाइसेंसधारक को लाइसेंस रद्द करने और इन विनियमों के उल्लंघन के लिए उस पर निर्धारित जुर्माना लगाने के लिए उत्तरदायी बनाती है।

14. सेप्टेज के परिवहन के लिए वाहन

सेप्टेज को दिल्ली जल बोर्ड के नामित अधिकारी द्वारा इन उद्देश्यों के लिए अनुमोदित वाहनों में ही पहुंचाया जाएगा।

15. परिवहन के दौरान सावधानियां

लाइसेंसधारक यह सुनिश्चित करेगा कि निपटारे के लिए अधिसूचित स्थान पर संग्रह बिंदु से परिवहन के दौरान सेप्टेज का कोई रिसाव/छलकाव नहीं होगा।

16. दुर्घटना के मामले में निवारक उपाय

वाहन से लेकर वाहन को संग्रह बिंदु से अधिसूचित निपटान स्थान तक वाहन के जाने के दौरान प्रदूषण से बचने के लिए आवश्यक उपकरणों के साथ लगाया जाएगा।

17. दुर्घटना की स्थिति में लाइसेंसधारक की देयता

लाइसेंसधारक किसी दुर्घटना या आपदा की स्थिति में किसी भी व्यक्ति, वाहन, संपत्ति और पर्यावरण के किसी भी नुकसान के कारण पूरी तरह से उत्तरदायी होगा।

18. तैनात कर्मियों के लिए सुरक्षा उपाय

लाइसेंसधारक हाथ से आयोजित गैस-डिटेक्टरों, गैस मास्क, सुरक्षात्मक गीयर, आक्सीजन सिलेंडर और फर्स्ट एड बाक्स आदि के साथ सुरक्षा उपाय लेने के लिए जिम्मेदार होगा और पीईएमएस अधिनियम में निर्दिष्ट अन्य उपाय-2013 और इन विनियमों सहित इसके तहत बनाए गए नियम ।

19. सेप्टेज का निपटान

- (क) लाइसेंसधारक समय-समय पर दिल्ली जल बोर्ड द्वारा अधिसूचित स्थानों पर केवल सेप्टेज का निपटान करेगा ।
- (ख) लाइसेंसधारक अधिसूचित स्थानों पर सेप्टेज प्राप्त करने के लिए तैनात दिल्ली जल बोर्ड के अधिकारिक रूप से भरे इन विनियमों के अनुलग्नक-2 में निर्धारित विधिवत् हस्तक्षरित सेप्टेज संग्रह और निपटान फार्म जमा करेगा ।

20. कर्मियों का प्रशिक्षण

लाइसेंसधारक संग्रह परिवहन और सेप्टेज के निपटान में तैनात कर्मियों को आवधिक प्रशिक्षण के लिए उत्तरदायी होगा ।

21. नियमित स्वास्थ्य जांच

लाइसेंसधारक यह सुनिश्चित करने के लिए जिम्मेदार होगा कि प्रत्येक तैनात कर्मी का प्रतिवर्ष कम से कम दो बार स्वास्थ्य जांच पड़ताल कर और दिल्ली जल बोर्ड को इसकी रिपोर्ट जमा करे। ऐसा न होने पर लाइसेंसधारक समय-समय पर अधिसूचित किए गए दंड का भुगतान करने के लिए उत्तरदायी होगी ।

22. बीमा

लाइसेंसधारक द्वारा तैनात कर्मियों की सफाई परिवहन तथा निपटान की प्रक्रिया के दौरान दुर्घटना की स्थिति में 2003 की रिट याचिका सं0 583 में 27.3.2014 के न्यायालय आदेश (सफाई कर्मचारी आंदोलन व अन्य बनाम भारत सरकार) के अनुसार पीडित/उसके कानूनी वारिसों को पीईएमएस अधिनियम, 2013 के तहत क्षतिपूर्ति देने के लिए नीमित किया जायेगा ।

23. लाइसेंस रद्द करना

इन नियमों सहित पीईएमएस अधिनियम - 2013 के किसी भी प्रावधान का उल्लंघन करने के मामले में लाइसेंसधारक समय-समय पर अधिसूचित दंड का भुगतान करने के लिए उत्तरदायी होगा । जिसमें लाइसेंस रद्द करना और समिति या नामित अधिकारी की सिफारिश के अनुसार प्रदर्शन गारंटी को जब्त करना शामिल है ।

अध्याय - IV**सेप्टेज का निपटान****24. निपटान स्थलों की पहचान**

दिल्ली जल बोर्ड उन सीवेज पंपिंग स्टेशनों और सीवेज ट्रीटमेंट प्लांट्स की पहचान और अधिसूचना करेगा जहां लाइसेंस विक्रेता द्वारा सेप्टेज का निपटान किया जाएगा ।

25. सेप्टेज प्राप्त करने के लिए बुनियादी ढांचे का निर्माण

बोर्ड, लाइसेंस विक्रेताओं द्वारा लाए गए सेप्टेज के निपटारे की सुविधा के लिए आवश्यक आधारभूत संरचना तैयार करेगा और अधिसूचित स्थानों पर आवश्यक उपकरण प्रदान करेगा ।

26. सेप्टेज प्राप्त करने के लिए कर्मियों की तैनाती

दिल्ली जल बोर्ड प्रत्येक अधिसूचित स्थानों पर, सीवेज प्राप्त करने और सीवेज ट्रीटमेंट प्लांट्स और सीवेज पंपिंग स्टेशनों जैसी भी स्थिति हो, के माध्यम से इसे निपटाने के लिए (पर्याप्त कर्मियों को तैनात करेगा) ।

27. सेप्टेज प्राप्त करने का समय

दिल्ली जल बोर्ड द्वारा समय-समय पर अधिसूचित घंटों के दौरान प्रत्येक अधिसूचित स्थान पर तैनात कर्मचारियों द्वारा सेप्टेज प्राप्त किया जाएगा ।

28. औद्योगिक अपशिष्ट प्राप्त नहीं किया जाना चाहिए

अधिसूचित स्थानों पर औद्योगिक अपशिष्ट युक्त सेप्टेज के निपटान की अनुमति नहीं दी जाएगी ।

29. सेप्टेज प्रबंधन में प्रशिक्षण

अधिसूचित स्थानों पर दिल्ली जल बोर्ड द्वारा तैनात कर्मचारियों को सेप्टेज को प्राप्त करने और निपटाने के लिए प्रशिक्षित किया जाएगा।

43

अध्याय – V

विविध

30. वाहन पर लाइसेंस और रंग कोडिंग का प्रदर्शन

- (क) लाइसेंस की एक प्रति को सेप्टेज के परिवहन के लिए उपयोग किए जाने वाले वाहन पर प्रमुख रूप से प्रदर्शित किया जाएगा।
- (ख) वाहन / कंटेनर / टैंकर पर लाल रंग में 'सेप्टेज टैंक' (अंग्रेजी में) पीले रंग से 'मल कुंड' (हिन्दी में) सावधानी के साथ लिखा जाएगा।

31. जीपीएस सिस्टम की स्थापना

सेप्टेज के परिवहन के लिए उपयोग किए जाने वाले प्रत्येक वाहन में जीपीएस डिवाइस होगी और जिसमें एक्सेस अधिकार संबंधित जिला मजिस्ट्रेट तथा उसके द्वारा अधिसूचित एजेंसी को ऐसे वाहनों की निगरानी के लिए दिया जाएगा।

32. विवाद निपटान खंड

इन विनियमों के क्रियान्वयन संबंधी या विषय में पैदा होने वाले किसी विवाद का निपटान दिल्ली में अधिकार क्षेत्र वाले सक्षम न्यायालय द्वारा भारतीय कानून के अन्तर्गत किया जायेगा।

राष्ट्रीय राजधानी क्षेत्र दिल्ली के
माननीय शहरी विकास मंत्री के आदेश से तथा उनके नाम पर।
पी.के.शुक्ला, अनुभाग अधिकारी (जल)

अनुबंध – (1)

(देखें विनियम – 3)

मलकुण्ड के संग्रह और परिवहन के लिए लाइसेंस

उपनियम / विनियमों के सभी नियमों और शर्तों के अनुसार इस लाइसेंस और लागू नियमों के साथ विशेष लाइसेंस शर्तों एनसीटी सरकार के कानून दिल्ली की अनुमति इस प्रकार दी गई है:

लाइसेंस का नाम

पता.....

सेप्टिक टैंक से सेप्टेज के निपटारे के लिएडीजेबी के एसपीएस/एसटीपी।

यह लाइसेंस सेप्टेज ट्रांसपोर्टर लाइसेंस आवेदन में दी गई जानकारी पर आधारित है।

यह लाइसेंस नीचे निर्धारित अवधि के लिए प्रभावी है गैर अनुपालन की शर्त के लिए निलंबित या निरस्त किया जा सकता है और हस्तांतरणीय नहीं है। मूल लाइसेंस लाइसेंसधारक के कार्यालय में फाइल पर रखा जाएगा। इस लाइसेंस की एक प्रति लाइसेंसधारक द्वारा उपयोग किए गए प्रत्येक पंजीकृत वाहन में रखी जाएगी।

लागू होने की तिथि.....

समाप्ति तिथि.....

सेप्टेज सिस्टम के संचालन से संबंधित किसी भी अधिनियम, नियम और विनियमों के उल्लंघन या सुरक्षा प्रोटोकॉल के पालन करने, गैर अनुमत निपटान के मामले में लाइसेंस रद्द करने के लिए उत्तरदायी है।

मोहर के साथ हस्ताक्षर

अनुबंध - (2)

(देखें विनियम - 5)

संग्रह परिवहन और मलकुण्ड के निपटान के लिए लाइसेंस के लिए आवेदन का फार्म लाइसेंस सेवा में,

1. आवेदक का नाम: श्री/सुश्री-----
2. राष्ट्रीयता: भारतीय-----अन्य-----
3. पता: पंजीकृत कार्यालय:-----
मुख्य कार्यालय-----
4. टेलीफोन नंबर (ओ)-----मोबाइल नंबर-----ईमेल आईडीआई
5. वाहन की पंजीकरण संख्या-----
6. वाहन के प्रदूषण प्रमाण पत्र तक वैध-----
7. वाहन का बीमा कब तक मान्य है-----
8. वाहन का फिटनेस वैध है -----
9. वाहन की
वाहन जीपीएस के साथ फिट है या नहीं-----
10. रिसाव रोधी गंध और स्पिल रोधी को इंगित करने वाले वाहनों का विवरण उचित वैक्यूम /चूषण और निर्वहन व्यवस्था (किसी का दस्तावेज प्रमाण संलग्न किया जा सकता है)।
11. लाइसेंस के लिए प्रसंस्करण शुल्क रुपये (जैसा कि दिल्ली जल बोर्ड द्वारा निर्धारित (अप्रतिदेय) डी.डी. कोई
-----दिनांक-----बैंक-----

मैं/हम प्रमाणित करते हैं कि कॉलम 1 से 11 में मुझे /हमारे द्वारा दी गई जानकारी मेरे ज्ञान और विश्वास के अनुसार है। मैं यह भी प्रमाणित करता हूँ कि मैंने संलग्न नियमों और शर्तों को 1 से 13 तक पढ़ और समझ लिया है और उनके पालन करने के लिए सहमत हूँ। मैं मानता हूँ कि यदि मेरे द्वारा दी गई कोई भी जानकारी गलत पाई गई है तो लाइसेंस के लिए आवेदन किसी भी समय रद्द किया जा सकेगा।

आवेदकों के हस्ताक्षर

दिनांक-----

संलग्न दस्तावेज की संख्या-----

अनुबंध – (3)

(देखें विनियम – 12(ख))

संग्रह और परिवहन रिकार्ड

लाइसेंसधारी द्वारा भरने के लिए नमूना फॉर्म

i. अपशिष्ट की पहचान:

(क) मात्रा

(ख) टाइप—

सेप्टिक टैंक —————अन्य

(ग) पता

ii. अपशिष्ट जनरेटर का पता:

(क) नाम

(ख) फोन नं०

(ग) पता

(घ) पिन

अद्योहस्ताक्षरी को विधिवत रूप से अधिकृत किया गया है एतद्वारा स्रोत की सटीकता और एकत्रित परिवहन अपशिष्ट जल का प्रकार प्रमाणित करता हूँ

दिनांक —————हस्ताक्षर (स्रोत के स्वामी / काबित व्यक्ति)

iii. ट्रांसपोर्टर / ऑपरेटर का विवरण:

(क) कम्पनी का नाम

(ख) परमिट संख्या

(ग) वाहन लाइसेंस

(घ) बाहर निकालने की तारीख

उपरोक्त वर्णित अपशिष्ट जल को मेरे द्वारा निम्नलिखित निपटान सुविधा पर एकत्र करके निपटान किया गया था और प्रवाहित किया गया। मैं प्रमाणित करता हूँ कि पूर्वोक्त सत्य और सही है।

ड़) अधिकृत एजेंट और मालिक का हस्ताक्षर:—

iv. —————डीजेबी के अधिकृत एसपीएस/एसटीपी द्वारा स्वीकृति

उपर्युक्त ट्रांसपोर्टर ने इस निपटान सुविधा के लिए वर्णित सेप्टेज दिया और इसे स्वीकार कर लिया गया।

निपटान तिथि —————ट्रांसपोर्टर से एकत्र की गई राशि—————

अधिकृत हस्ताक्षरकर्ता और स्वामी का हस्ताक्षर—————

नोट: दिल्ली वाटर बोर्ड सेप्टिक टैंक वेस्ट प्रबंधन नियम, 2015 के नियमों और शर्तों के अधीन और समय-समय पर इन नियमों के तहत बोर्ड द्वारा जारी किए गए आदेश/दिशानिर्देश।

नियम और शर्तें

1. लाइसेंसधारी मान्यता प्राप्त संस्थान या विभाग से प्रशिक्षण के वैध प्रमाण पत्र वाले केवल प्रशिक्षित कार्यकर्ताओं को संलग्न करेगा। लाइसेंसधारक हाथ वाले गैस-डिटेक्टरों, गैस-मास्क, सुरक्षात्मक गियर, ऑक्सीजन-मास्क ऑक्सीजन-सिलेंडर और फर्स्ट एड बॉक्स आदि के साथ सभी सुरक्षा उपाय लेने के लिए जिम्मेदार होगा और पीईएमएस अधिनियम, 2013 में और इन विनियमों के तहत बनाए गए नियमों में निर्दिष्ट अन्य उपाय अपनायेगा।

2. दिल्ली जल बोर्ड द्वारा जारी किया जाने वाला लाइसेंस

दिल्ली जल बोर्ड के नामित अधिकारी अधिसूचित स्थानों पर मलकुंड के संग्रह और परिवहन के लिए लाइसेंस जारी करेंगे।

लाइसेंस इन नियमों के अनुलग्नक – (1) में निर्धारित प्रारूप में जारी किया जाएगा और जारी की तारीख से पांच साल की अवधि के लिए मान्य होगा, जब तक कि पहले रद्द नहीं किया जाता।

3. सेप्टेज के संग्रह /परिवहन के लिए शुल्क

(क) सीवेज पंपिंग स्टेशन/सीवेज ट्रीटमेंट प्लांट में अधिसूचित स्थानों तक सेप्टेज के संग्रह और परिवहन के लिए शुल्क समय-समय पर दिल्ली जल बोर्ड के नामित अधिकारी द्वारा अधिसूचित किया जाएगा।

(ख) लाइसेंसधारक समय-समय पर अधिसूचित राशि के अतिरिक्त भवन के मालिक/कब्जे से किसी भी राशि का शुल्क नहीं लेगा।

(ग) अधिसूचित शुल्क से अधिक, सेप्टेज के संग्रह और परिवहन के लिए शुल्क की कोई मांग लाइसेंसधारक को लाइसेंस रद्द करने और इन विनियमों के उल्लंघन के लिए उस पर निर्धारित जुर्माना लगाने के लिए उत्तरदायी बनाती है।

4. लाइसेंस के लिए आवेदन शुल्क

दिल्ली जल बोर्ड लाइसेंस देने के लिए आवेदन संसाधित करने के लिए समय-समय पर निर्धारित आवेदन शुल्क लेगा। शुल्क वापिस नहीं किया जाएगा और इसे दिल्ली जल बोर्ड के पक्ष में इलेक्ट्रॉनिक रूप से या डिमांड ड्राफ्ट द्वारा भुगतान किया जा सकता है।

5. निष्पादन गारंटी

लाइसेंसधारक निर्धारित गारंटी राशि जमा करेगा, जिसे बैंक गारंटी के रूप में समय-समय पर निष्पादन गारंटी के रूप में अधिसूचित किया जाएगा, जो नियमों के तहत किसी भी उल्लंघन के मामले में जब्त किया जाएगा।

6. सेप्टेज के परिवहन के लिए वाहन

सेप्टेज को दिल्ली जल बोर्ड के नामित अधिकारी द्वारा इन उद्देश्यों के लिए अनुमोदित वाहनों में ही पहुंचाया जाएगा।

7. परिवहन के दौरान सावधानियां

लाइसेंसधारक यह सुनिश्चित करेगा कि निपटारे के लिए अधिसूचित स्थान पर संग्रह बिंदु से परिवहन के दौरान सेप्टेज का कोई रिसाव/छलकाव नहीं होगा।

8. दुर्घटना के मामले में निवारक उपाय

वाहन से लेकर वाहन को संग्रह बिंदु से अधिसूचित निपटान स्थान तक वाहन के जाने के दौरान प्रदूषण से बचने के लिए आवश्यक उपकरणों के साथ लगाया जाएगा।

9. दुर्घटना की स्थिति में लाइसेंसधारक की देयता

लाइसेंसधारक किसी दुर्घटना या आपदा की स्थिति में किसी भी व्यक्ति, वाहन, संपत्ति और पर्यावरण के किसी भी नुकसान के कारण पूरी तरह से उत्तरदायी होगा।

10. तैनात कर्मियों के लिए सुरक्षा उपाय

लाइसेंसधारक हाथ से आयोजित गैस-डिटेक्टरों, गैस मास्क, सुरक्षात्मक गीयर, आक्सीजन सिलेंडर और फर्स्ट एड बाक्स आदि के साथ सुरक्षा उपाय लेने के लिए जिम्मेदार होगा और पीइएमएस अधिनियम में निर्दिष्ट अन्य उपाय-2013 और इन विनियमों सहित इसके तहत बनाए गए नियम।

11. सेप्टेज का निपटान

(क) लाइसेंसधारक समय-समय पर दिल्ली जल बोर्ड द्वारा अधिसूचित स्थानों पर केवल सेप्टेज का निपटान करेगा।

(ख) लाइसेंसधारक अधिसूचित स्थानों पर सेप्टेज प्राप्त करने के लिए तैनात दिल्ली जल बोर्ड के अधिकारिक रूप से भरे इन विनियमों के अनुलग्नक-2 में निर्धारित विधिवत् हस्तक्षरित सेप्टेज संग्रह और निपटान फार्म जमा करेगा।

12. कर्मियों का प्रशिक्षण

लाइसेंसधारक संग्रह परिवहन और सेप्टेज के निपटान में तैनात कर्मियों को आवश्यक प्रशिक्षण के लिए उत्तरदायी होगा।

13. नियमित स्वास्थ्य जांच

लाइसेंसधारक यह सुनिश्चित करने के लिए जिम्मेदार होगा कि प्रत्येक तैनात कर्मियों का प्रतिवर्ष कम से कम दो बार स्वास्थ्य जांच पड़ताल करे और दिल्ली जल बोर्ड को इसकी रिपोर्ट जमा करे। जिसमें विफलता समय-समय पर अधिसूचित किए गए दंड का भुगतान करने के लिए उत्तरदायी होगी।

14. बीमा

लाइसेंसधारक द्वारा तैनात कर्मियों की सफाई परिवहन तथा निपटान की प्रक्रिया के दौरान दुर्घटना की स्थिति में 2003 की रिट याचिका सं0 583 में 27.3.2014 के न्यायालय आदेश (सफाई कर्मचारी आंदोलन व अन्य बनाम भारत सरकार) के अनुसार पीड़ित/उसके कानूनी वारिसों को पीईएमएस अधिनियम, 2013 के तहत क्षतिपूर्ति देने के लिए नीमित किया जायेगा।

15. लाइसेंस रद्द करना

इन नियमों सहित पीईएमएस अधिनियम – 2013 के किसी भी प्रावधान का उल्लंघन करने के मामले में लाइसेंसधारक समय-समय पर अधिसूचित दंड का भुगतान करने के लिए उत्तरदायी होगा। जिसमें लाइसेंस रद्द करना और समिति या नामित अधिकारी की सिफारिश के अनुसार प्रदर्शन गारंटी को जब्त करना शामिल है।

16. निपटान स्थलों की पहचान

दिल्ली जल बोर्ड उन सीवेज पंपिंग स्टेशनों और सीवेज ट्रीटमेंट प्लांट्स की पहचान और अधिसूचना करेगा जहां लाइसेंस विक्रेता द्वारा सेप्टेज का निपटान किया जाएगा।

17. सेप्टेज प्राप्त करने के लिए बुनियादी ढांचे का निर्माण

बोर्ड लाइसेंस विक्रेताओं द्वारा लाए गए सेप्टेज के निपटारे की सुविधा के लिए आवश्यक आधारभूत संरचना तैयार करेगा और अधिसूचित स्थानों पर आवश्यक उपकरण प्रदान करेगा।

18. सेप्टेज प्राप्त करने के लिए स्टाफ की तैनाती

दिल्ली जल बोर्ड प्रत्येक अधिसूचित स्थानों पर, सीवेज प्राप्त करने और सीवेज ट्रीटमेंट प्लांट्स और सीवेज पंपिंग स्टेशनों, जैसी भी स्थिति हो, के माध्यम से इसे निपटाने के लिए (पर्याप्त स्टाफ को तैनात करेगा)।

19. सेप्टेज प्राप्त करने का समय

दिल्ली जल बोर्ड द्वारा समय-समय पर अधिसूचित घंटों के दौरान प्रत्येक अधिसूचित स्थान पर तैनात कर्मचारियों द्वारा सेप्टेज प्राप्त किया जाएगा।

20. औद्योगिक अपशिष्ट प्राप्त नहीं किया जाना चाहिए

अधिसूचित स्थानों पर औद्योगिक अपशिष्ट युक्त सेप्टेज के निपटान की अनुमति नहीं दी जाएगी।

21. सेप्टेज प्रबंधन में प्रशिक्षण

अधिसूचित स्थानों पर दिल्ली जल बोर्ड द्वारा तैनात कर्मचारियों को सेप्टेज को प्राप्त करने और निपटाने के लिए प्रशिक्षित किया जाएगा।

22. वाहन पर लाइसेंस और रंग कोडिंग का प्रदर्शन

(क) लाइसेंस की एक प्रति को सेप्टेज के परिवहन के लिए उपयोग किए जाने वाले वाहन पर प्रमुख रूप से प्रदर्शित किया जाएगा।

(ख) वाहन / कंटेनर/टैंकर पर लाल रंग में 'सेप्टेज टैंक' (अंग्रेजी में) पीले रंग से 'मल कुंड' (हिन्दी में) सावधानी के साथ लिखा जाएगा।

23. जीपीएस सिस्टम की स्थापना

सेप्टेज के परिवहन के लिए उपयोग किए जाने वाले प्रत्येक वाहन में जीपीएस डिवाइस होगी और जिसमें एक्सेस अधिकार संबंधित जिला मजिस्ट्रेट तथा उसके द्वारा अधिसूचित एजेंसी को ऐसे वाहनों की निगरानी के लिए दिया जाएगा।

24. लाइसेंस के लिए आवेदन

संग्रह, परिवहन और सेप्टेज के निपटारे के लिए लाइसेंस प्राप्त करने के लिए आवेदन निम्नलिखित दस्तावेजों के साथ संलग्न अनुलग्नक-2 प्रारूप में जमा किया जाएगा: –

- i) विधिवत भरने के लिए ऊपर में उपलब्ध प्रारूप।
- ii) पंजीकरण संख्या और निर्माण के वर्ष के साथ वाहनों की संख्या की सूची।
- iii) परिवहन प्राधिकरण से प्राप्त वाहनों की मान्य परमिट की स्व-प्रमाणित प्रति।

iv) सूचना के लिए पते के सबूत की स्व प्रमाणित प्रति।

v) वाहन चालक, सहायक उपकरण जैसे वाहन चालक, सहायक आदि की सूची।

vi) प्रत्येक वाहन के साथ सुरक्षित उपकरणों की सूची

vii) दिल्ली जल बोर्ड के पक्ष में तैयार प्रति वाहन डीडी/वेतन आदेश (समय-समय पर निर्धारित अनुसार) के रूप में आवेदन शुल्क।

viii) दिल्ली जल बोर्ड के पक्ष में बैंक गारंटी के रूप में निष्पादन गारंटी (निर्दिष्ट अधिकारी द्वारा अधिसूचित) केवल प्रति वाहन।

ix) आवेदक आवेदन जमा करने के समय वाहनों के परमिट और सत्यापन के लिए पता प्रमाण के मूल दस्तावेजों को साथ लाएं।

मैं घोषणा करता हूँ कि मैंने उपर्युक्त नियम और शर्तों को स्पष्ट रूप से समझा है और मैं/हम इसके पालन करने के लिए पूरी तरह से सहमत हूँ।

दिनांक:

स्थान:

नाम

पता

संपर्क संख्या:

सीवर लाइनों, सेप्टिक टैंक और बंद गड्ढे में श्रमिकों की सुरक्षा के लिए संशोधित मानक ऑपरेटिंग अभ्यास:

1. पृष्ठभूमि: माननीय लेफ्टिनेंट गवर्नर ने 21.08.2017 को दिल्ली में सीवर श्रमिकों की कई मौतों का संज्ञान लेने के लिए एक बैठक बुलाई। माननीय लेफ्टिनेंट गवर्नर ने मैनुअल स्वेवेंजर्स के रूप में रोजगार के निषेध और उनके पुनर्वास अधिनियम - 2013 के तहत सफाई करने, नालियों के अवरोध, सेप्टिक टैंक, सीवर इत्यादि को हटाने के लिए जरूरी अनिवार्य कार्यों के बारे में जागरूकता की कमी पर चिंता व्यक्त की। " पेम्स अधिनियम -2013 "अनुलग्नक -1 के रूप में संलग्न है। इस मामले में माननीय सर्वोच्च न्यायालय डब्ल्यूपी (सी) 583/2003 ने इस संबंध में भी निर्णय दिया है जिसे अनुलग्नक -2 के रूप में जोड़ा गया है। माननीय लेफ्टिनेंट गवर्नर ने तीन कार्यकारी समिति गठित की जिसमें मुख्य कार्यकारी अधिकारी (दिल्ली जल बोर्ड), आयुक्त (दक्षिण दिल्ली नगर निगम) और अध्यक्ष (नई दिल्ली नगर परिषद) शामिल थे। विस्तृत विचार-विमर्श के पश्चात्, विस्तृत मानक संचालन प्रक्रिया (एसओपी) तैयार की गई है जो पीईएमएस अधिनियम -2013 के प्रावधानों के अनुसार कर्मियों को दिल्ली सरकार के अधिकार क्षेत्र में नाली, सीवर, सेप्टिक टैंक इत्यादि में अवरोध को हटाने के कार्य में लगे कर्मियों के सामान्य सुरक्षा उपायों के अंतर्गत दी गई है।

2. क्षेत्राधिकार:

क्र० सं०	कार्य क्षेत्र	उत्तरदायी अधिकारी/विभाग
1	सीवर वाले क्षेत्रों में समस्त सीवरेज तंत्र जिसका अनुरक्षण दिल्ली नगर निगम सीमाओं में दिल्ली जल बोर्ड करता है।	दिल्ली जल बोर्ड
2	सीवर लाइन, प्राइवेज सेप्टिक टैंक/बंद गड्ढे, दिल्ली छावनी क्षेत्र में	दिल्ली छावनी बोर्ड
3	सीवर लाइन/सेप्टिक टैंक, यदि कोई है नई दिल्ली नगर पालिका परिषद की सीमा में अनुरक्षित	नई दिल्ली नगर पालिका परिषद
4	प्राइवेज व्यक्तियों द्वारा निर्मित सभी सेप्टिक टैंक तथा घरों के सीवर कनेक्शन आदि जहां की सीवर लाइन का रखरखाव दिल्ली जल बोर्ड नहीं करता।	समस्त नगर निगम, दिल्ली छावनी बोर्ड, नई दिल्ली नगर पालिका परिषद, दिल्ली विकास प्राधिकरण आदि तथा प्राइवेट व्यक्ति जो परिषदों के स्वामी हैं।
5	अपार्टमेंट/ग्रुप हाउसिंग सोसायटियां/मॉल/ निजी अस्पताल आदि	निवासी कल्याण संघ/परिसर के स्वामी
6	सरकारी परिसर	परिसर के अनुरक्षक संबंधित अधिकरण जैसे दिल्ली विकास प्राधिकरण, लोक निर्माण विभाग, सी0पी0डब्ल्यू0डी0, सभी नगर निगम, दिल्ली छावनी बोर्ड, दिल्ली शहरी आवास सुधार बोर्ड आदि,

3. प्रक्रिया:

क, सीवर वाले क्षेत्रों में काम करना:

सीवर लाइन में अवरोध के संबंध में कार्य की कोई शिकायत, सूचना प्राप्त करने के बाद, मानक ऑपरेटिंग प्रक्रिया को अपनाया जाएगा: -

जहां तक संभव हो, मैनुअल स्वेवेंजर्स के रूप में रोजगार निषेध (पीईएमएस) अधिनियम 2013 के नियम 3 (1) के अनुपालन में, मैनुअल सफाई कार्य से बचा जाना चाहिए। सीवर लाइन के सभी रखरखाव कार्यों को पूरी तरह से यांत्रिक मशीनरी पर स्विच करना होगा। यदि, श्रमिकों के लिए मैनहोल में जाना जरूरी है, तो सभी सुरक्षा उपायों के बाद केवल प्रशिक्षित श्रमिकों को यह कार्य सौंपा जाएगा।

1. पीईएमएस अधिनियम 2013 के नियम 6 (3) जे के अनुपालन में सहायक अभियंता (एई)/कनिष्ठ अभियंता (जेई)/पर्यवेक्षक के पास एम्बुलेंस, पुलिस, फायर ब्रिगेड, पास के अस्पतालों के सभी आपातकालीन नम्बर होंगे किसी भी दुर्घटना के मामले में तत्काल राहत प्रदान की जा सके।

2. पीईएमएस अधिनियम 2013 के नियम 6 (3) ए के अनुपालन में कम से कम तीन कर्मी और स्वच्छता निरीक्षक (एएसआई)/सेनेटरी इंस्पेक्टर (एसआई) कनिष्ठ अभियंता (जेई) के पद से कम नहीं होंगे, के साथ पर्यवेक्षक होना चाहिए। इन सभी श्रमिकों को अवरोध, सफाई आदि को हटाने के काम में भाग लेने से पहले ऊपर उल्लिखित सभी को पर्यवेक्षी स्टाफ के पास अपनी उपस्थिति दर्ज करनी होगी।

3. सीवर मैनहोल में प्रवेश करने से पहले, पीईएमएस अधिनियम 2013 के नियम 6 (3) क्यू आर, एस के अनुपालन में, कार्यस्थल के दोनों तरफ (डाउनस्ट्रीम और अपस्ट्रीम) पर दो या तीन मैनहोल के मैनहोल कवर खोले जाएंगे और अन्य व्यक्तियों के प्रवेश को प्रतिबंधित करने के लिए दोनों तरफ से साइन बोर्ड के साथ बार्कड किया जाएगा। ये मैनहोल प्रवेश से कम से कम एक घंटे पहले खुला रहेगा ताकि यह सुनिश्चित किया जा सके कि सभी जहरीली गैस उत्सर्जित हो जाएं। इन मैनहोलों के नजदीक किसी अनधिकृत व्यक्ति को अनुमति नहीं दी जाएगी। अग्नि और धूम्रपान मैनहोल के पास और उसके आस-पास सख्ती से प्रतिबंधित किया जाएगा।

4. पीईएमएस अधिनियम 2013 के नियम 7 (प) के अनुपालन में, सीवर लाइन को हवादार करने के लिए मैनहोल में काम करने से पहले और दौरान मैनहोल के दोनों तरफ ब्लोवर/एडजास्टफैन को रखा जाएगा। मैनुअल स्कावेनिंग नियम, 2013 में प्रदान किए गए सभी सुरक्षा गैजेट कार्य स्थल पर उपलब्ध होना चाहिए और उपयोग से पहले पर्यवेक्षक द्वारा उनकी कार्यक्षमता की जांच की जानी चाहिए। प्राथमिक चिकित्सा बॉक्स, एम्बुलेंस या विभागीय वाहन को प्राथमिक सहायता प्रदान करने या दुर्घटना के मामले में अस्पताल ले जाने के लिए कार्य स्थल के पास उपलब्ध होना चाहिए।

5. नियम 6 (3) बी के अनुपालन में, यह एई/जेई/पर्यवेक्षक द्वारा सुनिश्चित किया जाएगा कि कर्मियों को अंदर जाने की इजाजत देने के लिए सीवर लाइन के अंदर कोई जहरीला गैस मौजूद नहीं है। गैसों की सीमा निम्नानुसार सारणीबद्ध है: -

क्र० सं०	गैस	एक घंटे संपर्क की न्यूनतम सीमा	आठ घंटे संपर्क की अधिकतम सीमा
1	सीओ	0.04 प्रतिशत वायु की मात्रा से	0.005 प्रतिशत वायु की मात्रा से
2	एच 2 एस	0.02 प्रतिशत वायु की मात्रा से	0.001 प्रतिशत वायु की मात्रा से
3	सी एच 4	संभवतः की सीमा नहीं दी है आक्सीजन पर्याप्त प्रतिशत है	1 प्रतिशत वायु की मात्रा से
4	ओ 2	आक्सीजन स्तर 19.5-21 प्रतिशत वायु की मात्रा से	

6. अनुलग्नक -3 में संलग्न कार्य परमिट पर्यवेक्षक द्वारा सभी गैसों की जांच करने और सभी सुरक्षा उपायों को सुनिश्चित करने के बाद कर्मी को जारी किया जाएगा।

7. पर्यवेक्षक के मार्गदर्शन में कार्यस्थल में उतरने की अनुमति देने वाले प्रत्येक कर्मी के लिए कार्यस्थल के पास जमीन पर कम से कम दो सहायक प्रदान किए जाएंगे। किसी भी कर्मी को मैनहोल के अंदर जाने की अनुमति देने से पहले, पर्यवेक्षक पीईएमएस अधिनियम -2013 के तहत बनाए गए नियमों के प्रावधानों के अनुसार कार्यकर्ता की फिटनेस, सभी सुरक्षा गैजेटों का उपयोग और अनुमत सीमा के भीतर सभी गैसों की उपस्थिति की जांच करेगा।

8. मैनहोल के कगार पर किसी भी सामग्री का ढेर लगाने की अनुमति नहीं दी जाएगी जो मैनहोल के अंदर गिर सकती है और कर्मियों को नुकसान पहुंचा सकती है।

9. निम्नलिखित सुरक्षात्मक गियर और सुरक्षा उपकरण पीईएमएस अधिनियम -2013 की धारा (2) के उपधारा (1) के खंड (डी) में उल्लिखित कार्य स्थल पर उपलब्ध होंगे: -

- (i) सुरक्षा शरीर के कपड़े/सुरक्षा शरीर दोहन/सुरक्षा बेल्ट,
- (ii) सामान्य चेहरा मास्क,
- (iii) सुरक्षा मशाल,

- (iv) हाथ दस्ताने,
- (v) सुरक्षा गोगल्स,
- (vi) सुरक्षा हेलमेट,
- (vii) आपातकालीन चिकित्सा ऑक्सीजन त्मेनेबपजंजवत किट,
- (viii) गैस मॉनिटर,
- (ix) हेड लैंप,
- (x) प्रतिबिंबित जैकेट,
- (xi) गाइड पाइप सेट,
- (xii) सुरक्षा ट्राइपोड सेट,
- (xiii) वाडर सूट,
- (xiv) क्लोरीन मास्क,
- (xv) एयर कंप्रेसर और ब्लोअर,
- (xvi) मॉड्यूलर एयरलाइंस आपूर्ति ट्रॉली सिस्टम,
- (xvii) पूर्ण चेहरा मुखौटा,
- (xviii) सुरक्षा गुंबूट,
- (xiv) रेनकोट।

10. जैसे ही, कर्मी को चेन, चरखी या सीढ़ी की मदद से उतारा जाता है, पर्यवेक्षक, कर्मी की गतिविधि का निरीक्षण करेगा और यदि कर्मी असहज है, तो उसे तत्काल बाहर निकाला जाएगा। यदि कर्मी फुटरेस्ट के माध्यम से नीचे उतर रहा है, तो यह जांचना चाहिए कि क्या सभी फुटरेस्ट ठीक से जुड़े हैं और ट्रिपॉड में लगी चरखी ठीक लगी है।

11. अचानक हवा को पानी के स्तर और संभावित बाढ़ में वृद्धि की चेतावनी के रूप में माना जा सकता है। इसके बाद, कर्मी को तुरंत कार्यस्थल से वापस निकाल लिया जाएगा।

12. यह सुनिश्चित करने के लिए कि गैस आवश्यक दबाव पर उपलब्ध है, ऑक्सीजन सिलेंडर की जांच की जाएगी और प्राथमिक चिकित्सा बॉक्स में सभी आवश्यक दवाओं की उपलब्धता और समाप्ति तिथि का सुनिश्चित किया जायेगा।

13. कर्मी को एक बार में 15 मिनट से अधिक मैनहोल के अंदर रहने अनुमति नहीं दी जाएगी। उच्च तापमान के मामले में, इस प्रकार के काम से बचा जाना चाहिए।

14. पर्यवेक्षक द्वारा यह सुनिश्चित किया जाएगा कि सेप्टिक टैंक/सीवर की सफाई के लिए कार्यरत कर्मी ने अल्कोहल नहीं ली है या किसी अन्य दवा के प्रभाव में नहीं है।

15. मैनहोल/कार्यस्थल के पास जमीन के स्तर पर खड़े दो सहायक सावधान रहेंगे, सतर्क रहेंगे और कर्मी की सुरक्षा के बारे में सुनिश्चित करने के लिए मैनहोल के अंदर उसके साथ बात करते रहेंगे।

16. काम पूरा होने के बाद, कर्मी एंटीसेप्टिक साबुन और सरसों के तेल से मालिश के साथ स्नान करेगा।

17. काम पूरा होने के बाद, सभी मैनहोल ठीक से ढके जाएंगे और साइट को हर प्रकार से साफ किया जाएगा।

18. ठेकेदार द्वारा सफाई के लिए तैनात कर्मी की, सीवर, टैंक, नालियों इत्यादि के अवरोध को हटाने की प्रक्रिया के दौरान दुर्घटना की स्थिति में भुगतान किए जाने वाले मुआवजे के लिए ठेकेदार द्वारा न्यूनतम 10 लाख रुपये का बीमा किया जाएगा। 2003 के रिट याचिका छव583 में 'चूडै 1बू- 2013' और उच्च न्यायालय आदेश दिनांक 27.03.2013 के अनुसार सफाई, परिवहन और सेप्टेज का निपटान किया जायेगा।

ख. सीवर रहित क्षेत्रों में काम करना:

चूंकि दिल्ली के एनसीटी सरकार के अधिकार क्षेत्र के भीतर पूरा क्षेत्र सीवरज सिस्टम में नहीं है: इसलिए, इन क्षेत्रों में, ठोस अपशिष्ट को नालियों या सेप्टिक टैंकों के माध्यम से निकाला जा रहा है। निजी और सार्वजनिक संस्थाओं के परिसर के भीतर सेप्टिक टैंक की सफाई के दौरान मौत की घटनाएं हुई हैं। इन क्षेत्रों के लिए मानक ऑपरेटिंग प्रक्रिया निम्नानुसार है:

1. क्षेत्र के जिला मजिस्ट्रेट यह सुनिश्चित करेगा कि अपने संबंधित अधिकार क्षेत्र में दिल्ली जल बोर्ड के साथ पंजीकृत केवल लाइसेंस धारक खविक्रेता) से संबंधित क्षेत्र में सेप्टिक टैंक, नालियों आदि से सेप्टेज/कीचड़ की सफाई, परिवहन और निपटान करें। इन विनियमों के प्रवर्तन को जिला मजिस्ट्रेट उप-आयुक्त (राजस्व), की अध्यक्षता वाली समिति द्वारा नियंत्रित किया जाएगा हालांकि, जिला मजिस्ट्रेट विभिन्न सरकारी/नगर पालिकाओं/सार्वजनिक उपक्रमों से कमेटी के सदस्यों को शामिल करता है। दिल्ली जल बोर्ड के समिति सदस्य इसके सदस्य सचिव का काम करेंगे।

2. लाइसेंस विक्रेता मान्यता प्राप्त संस्थान या विभाग से प्रशिक्षण के वैध प्रमाण-पत्र वाले प्रशिक्षित श्रमिकों को संलग्न करेगा। विक्रेता यह भी सुनिश्चित करेगा कि पीईएमएस नियम -2013 में निर्दिष्ट सुरक्षा गैजेट उपलब्ध हैं और कार्यस्थल पर उपयोग

किए जाते हैं। इसके अलावा यदि कर्मी सफाई, अवरोध आदि को हटाने के लिए नीचे उतरता है तो भाग-ए में मानक ऑपरेटिंग प्रक्रिया लागू होगी।

3. भवन के प्रत्येक मालिक/काबिज को केवल उन विक्रेताओं से सेवा प्राप्त करना अनिवार्य होगा जिनके पास दिल्ली जल बोर्ड द्वारा जारी वैध लाइसेंस है।
4. मालिक/अधिकारी यह पुष्टि करेगा कि विक्रेता को जारी लाइसेंस कार्य के निष्पादन की तारीख पर मान्य है। वह संग्रह रिकॉर्ड में उसके हस्ताक्षर भी संलग्न करेगा और विक्रेता अनुबंध में परिवहन रिकॉर्ड पर भी अपना हस्ताक्षर करेगा।
5. एसपीएस/एसटीपी में अधिसूचित स्थानों तक सेप्टिक टैंक अपशिष्ट (सेप्टेज) के संग्रह और परिवहन के लिए शुल्क और साथ ही साथ सेप्टेज के निपटारे के लिए स्थान दिल्ली जल बोर्ड के नामित अधिकारी द्वारा समय-समय पर अधिसूचित किया जाएगा।
6. लाइसेंसधारी विक्रेता, के पास उपरोक्त सुरक्षा उपकरण न होने पर या वह संग्रह और परिवहन के लिए दिल्ली जल बोर्ड के नामित अधिकारी द्वारा निर्धारित राशि से अधिक शुल्क की मांग करता है तो लाइसेंस रद्द करने के लिए उत्तरदायी होगा और इन विनियमों के उल्लंघन के लिए निर्धारित जुर्माना लगाया जायेगा।
7. सेप्टेज को दिल्ली जल बोर्ड के नामित अधिकारी द्वारा इस उद्देश्य के लिए अनुमोदित वाहनों में ही पहुंचाया जाएगा।
8. लाइसेंसधारक विक्रेता यह सुनिश्चित करेगा कि संग्रह बिंदु से निपटारे के लिए अधिसूचित स्थान तक परिवहन के दौरान सेप्टेज का कोई रिसाव/छलकाव नहीं है, ।
9. संग्रह बिंदु से अधिसूचित निपटान स्थान तक वाहन के आवागमन के दौरान किसी दुर्घटना के कारण सेप्टेज ले जाने वाले वाहन में प्रदूषण की देखभाल करने के लिए आवश्यक उपकरण लगाए जायेंगे।
10. लाइसेंसधारक विक्रेता किसी दुर्घटना या आपदा के मामले में किसी व्यक्ति, वाहन, संपत्ति और पर्यावरण को किसी भी नुकसान के लिए पूरी तरह उत्तरदायी होगा।
11. लाइसेंसधारी विक्रेता हाथ गैस डिटेक्टरों, गैस मास्क, सुरक्षात्मक गियर, ऑक्सीजन मास्क और ऑक्सीजन सिलेंडर और प्राथमिक चिकित्सा बॉक्स आदि सभी तरह के अन्य उपायों के साथ दिल्ली जल बोर्ड के नामित अधिकारी द्वारा निर्धारित सभी सुरक्षा उपायों के लिए उत्तरदायी होगा सफाई, संग्रह और सेप्टेज के परिवहन के लिए तैनात लोगों के लिए लाइसेंसधारक देने के लिए दिल्ली जल बोर्ड के नामित अधिकारी।
12. लाइसेंसधारक विक्रेता अधिसूचित समय के अनुसार दिल्ली जल बोर्ड के नामित अधिकारी द्वारा अधिसूचित स्थानों पर केवल सेप्टेज का निपटान करेगा।
13. यह लाइसेंसधारक विक्रेता द्वारा सुनिश्चित किया जाएगा कि अधिसूचित स्थानों पर कोई औद्योगिक अपशिष्ट का निपटारा नहीं किया जाता है।
14. अधिसूचित स्थानों के अलावा यदि किसी भी लाइसेंसधारी विक्रेता को सेप्टेज डंपिंग करते हुए पाया गया तो उस पर 50,0000/-रुपये जुर्माना समय-समय पर अधिसूचित जुर्माना लगाया जायेगा। लाइसेंस दो डिफॉल्ट के बाद रद्द कर दिया जाएगा।
15. लाइसेंसधारक विक्रेता पर्यावरण के नुकसान को कम करने के लिए बचाव उपकरणों के उपयोग, संग्रह, परिवहन और निपटान में तैनात कर्मचारियों के आवधिक प्रशिक्षण के लिए उत्तरदायी होगा।
16. लाइसेंसधारक विक्रेता यह सुनिश्चित करने के लिए उत्तरदायी होंगे कि हर व्यक्ति की प्रतिवर्ष कम से कम दो बार स्वास्थ्य जांच-पड़ताल होगी और वह लाइसेंस के नवीनीकरण के समय दिल्ली जल बोर्ड के नामित अधिकारी को इसका रिकॉर्ड जमा करेगा।
17. लाइसेंसधारी विक्रेता द्वारा तैनात कर्मी के मुआवजा के लिए कम से कम 10 लाख रुपए के लिए बीमा किया जाएगा सफाई, परिवहन और सेप्टेज के निपटान की प्रक्रिया के दौरान दुर्घटना के स्थिति में भुगतान की जाने वाली राशि चूडै 100 2013 और 2003 के रिट याचिका छव583 में न्यायालय आदेश दिनांक 27.03.2013 के अनुसार दी जायेगी।
18. लाइसेंस की एक प्रति सेप्टेज के परिवहन हेतु प्रयुक्त वाहन में सामने लगी होगी। वाहन/कॉटेनर/टैंकर पर सावधानी के लिए लाल रंग में "मलकुंड" (अंग्रेजी) तथा पीले रंग में "मलकुंड" हिन्दी में लिखा जायेगा।

अनुबंध – (4)
संग्रह और परिवहन रिकार्ड

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लाइसेंसधारी द्वारा भरने के लिए नमूना फॉर्म

i. अपशिष्ट की पहचान:

क) मात्रा

ख) टाइप-----

सेप्टिक टैंक -----अन्य

ग) पता

ii. अपशिष्ट जनरेटर का पता:

क) नाम

ख) फोन नं०

ग) पता

घ) पिन

अद्योहस्ताक्षरी को विधिवत रूप से अधिकृत किया गया है एतद्वारा स्रोत की सटीकता और एकत्रित परिवहन अपशिष्ट जल का प्रकार प्रमाणित करता हूँ

दिनांक -----हस्ताक्षर (स्रोत के स्वामी / काबित व्यक्ति)

iii. ट्रांसपोर्टर / ऑपरेटर का विवरण:

क) कम्पनी का नाम

ख) परमिट संख्या

ग) वाहन लाइसेंस

घ) बाहर निकालने की तारीख

उपरोक्त वर्णित अपशिष्ट जल को मेरे द्वारा निम्नलिखित निपटान सुविधा पर एकत्र करके निपटान किया गया था और प्रवाहित किया गया। मैं प्रमाणित करता हूँ कि पूर्वोक्त सत्य और सही है।

ड़) अधिकृत एजेंट और मालिक का हस्ताक्षर:-----

iv. -----दिल्ली जल बोर्ड के अधिकृत एसपीएस/एसटीपी द्वारा स्वीकृति

उपर्युक्त ट्रांसपोर्टर ने इस निपटान सुविधा के लिए वर्णित सेप्टेज दिया और इसे स्वीकार कर लिया गया।

निपटान तिथि -----ट्रांसपोर्टर से एकत्र की गई राशि-----

अधिकृत हस्ताक्षरकर्ता और स्वामी का हस्ताक्षर-----

नोट: दिल्ली वाटर बोर्ड सेप्टिक टैंक वेस्ट प्रबंधन नियम 2015 के नियमों और शर्तों के अधीन और समय-समय पर इन नियमों के तहत बोर्ड द्वारा जारी किए गए आदेश/दिशानिर्देश।

URBAN DEVELOPMENT DEPARTMENT

(DELHI JAL BOARD)

NOTIFICATION

Delhi the 12th November, 2018

No.16(712)/UD/W/2018/1592.—In exercise of powers conferred by Section 109 of the Delhi Water Board Act, (Act No. 4 of 1998), the Board hereby makes the following Regulations, for collection, transportation and disposal of waste of septic tanks (septage) and for matters connected therewith and incidental or ancillary thereto namely.

CHAPTER – I

Preliminary

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1. Short - Titles and Commencements:

- (i) These Regulations may be called ‘Delhi Water Board Septage Management Regulations 2018’
- (ii) These Regulations shall come into force on the date their publication in the Delhi Gazette.

2. Definitions:

- (i) ‘Act’ means the Delhi Water Board Act, 1998 (Delhi Act NO. 4 of 1998);
- (ii) ‘Board’ means the Board as defined in the Act;
- (iii) ‘CEO’ means the Chief Executive Officer of the Board;
- (iv) ‘Cleaning’ means removal of septage;
- (v) ‘Committee’ means the Septage Management Committee constituted in each District headed by the District Magistrate; the Members of the Committee may be co-opted by the District Magistrate from Government Departments, Public Undertakings, Municipalities etc. including Delhi Jal Board.
- (vi) ‘Designated Officer(s)’ means an officer of Delhi Jal Board authorized by Chief Executive Officer to issue license or any other work assigned to him;
- (vii) ‘Disposal’ means transfer of septage to a designated location;
- (viii) ‘District Magistrate’ means the District Magistrate of the area appointed by the Government. of National Capital Territory of Delhi and authorized to ensure the enforcement as well as compliance of these Regulations. He/she shall head the Committee constituted for enforcement and compliance of these Regulations;
- (ix) “Drain” means as board as defined in the act.
- (x) “License” means a written permission granted for this purpose to any person, Government. department, public undertaking, local bodies, firm, company registered under the Indian Companies Act, Associations, Society registered under Society Registration Act-1860 etc. intend to carry out the services of septage management having mentioned the purpose, period, name and address, route etc. under the signature of the authorized signatory of the Delhi Jal Board;
- (xi) “Licensee” means any person /department /agency firm holding license.
- (xii) ‘Licensed vehicle’ means a registered vehicle carrying valid license for cleaning, disposal and transportation of septage;
- (xiii) “Manhole” means an opening through which a man may enter or leave a sewer or other closed structure for inspection, cleaning and other maintenance operations, fitted with a suitable cover;
- (xiv) ‘Member Secretary’ means Secretary of the Committee nominated by the Chief Executive Officer, Delhi Jal Board;
- (xv) “Notified location” means the location of delivery and disposal of septage, as defined and earmarked by Delhi Jal Board.

- (xvi) 'IN PROHIBITION OF EMPLOYMENT AS MANUAL SCAVENGERS AND THEIR REHABILITATION Act-2013' means Prohibition of Employment as Manual Scavenger and their Rehabilitation Act-2013 and Rules made there under.
- (xvii) 'Penalty' means financial punishment imposed for violation of these Regulations.
- (xviii) "Registered Vehicle" means a vehicle duly registered by the Transport Authority of the State to perform the designated purpose;
- (xix) "Septage" means fecal sludge produced in septic tanks;
- (xx) "Septic-Tank" An underground tank that treats wastewater by a combination of solids settling and anaerobic digestion. The effluents may be discharged into soak pits or small bore sewers and the solids have to be pumped out periodically.
- (xxi) "Sewers" means conduits provided for the purposes of carrying the liquid wastes of the community, otherwise known as sewage or sludge.
- (xxii) "Sewage Pumping Station (SPS)" means the pump-house of Delhi Jal Board from where Sewage is pumped to a desired location.
- (xxiii) "Sewage Treatment Plant (STP)" means the place where Sewage is treated by Delhi Jal Board.
- (xxiv) "Sludge" means the settled solid-matter in semi-solid condition, it is usually a mixture of solids and water deposited at the bottom of Septic-tank, ponds etc. The term sewage- sludge is generally used to describe residuals from centralized waste water treatment while the term Septage is used to describe the residual from septic tank.
- (xxv) 'Transportation' means safe transfer of septage through licensed vehicle from the place of work to the designated disposal location;
- (xxvi) "Treatment" means any Technical method or process Design to alter the physical, chemical or biological and radiological character or composition of any waste or waste water to reduced or prevent pollutions.
- (xxvii) 'Vendor(s)' means the person/entities that have been granted license by the Designated Officer of Delhi Jal Board.
- (xxviii) 'Worker(s)' means any person engaged by the Vender(s) for removal, transportation and disposal of septage.

All other words and expressions used in these Regulations and not defined in these regulations and not defined herein above but defined in the Act or any other law for the time being in force shall have the meaning respectively assigned to them under the Act or law and in absence thereof, the meaning as commonly understood in the water supply and sewage treatment / disposal industry.

CHAPTER-II

LICENSE FOR COLLECTION AND TRANSPORTATION OF SEPTAGE

3. License to be issued by the Delhi Jal Board.

Designated officer(s) of Delhi Jal Board will issue License for Collection and Transportation of Septage to notified locations.

(i) License will be issued in the format, prescribed in **Annexure –(1)**, of these Regulations and will be valid for a period of five years from the date of issue, unless revoked earlier, and shall be renewable on its expiry subject to fulfilment of terms and conditions by the Licensee and on payment of fee prescribed for renewable.

4. Criteria for issue of License

- a. The eligible applicant for obtaining the license means the person/entities as defined in regulation-2 clause (x) of these Regulations.
- b. The applicant should own leak-proof, odour and spill proof transporting vehicle (s) with a proper vacuum/ suction and discharging arrangement.
- c. The vehicle will have a valid permit of the Transport Department to operate in Delhi.
- d. The applicant shall have workers adequately trained for this purpose.
- e. The workers shall be equipped with safety gears and other protective equipment required to safely collect, transport and dispose of the Septage at the notified locations.

5. Application for License

The application for obtaining License for collection, transportation and disposal of Septage shall be submitted in prescribed format appended as annexure **Annexure –(2)** including Terms and Conditions and with such documents as prescribed by the Designated Officer (s) of Delhi Jal Board.

6. Invitation of Applicants to apply for License.

Delhi Jal Board shall give wide publicity on its web site and through leading Newspapers and other print and electronic media periodically, inviting prospective applicants to apply for the License.

7. Application Fee for the License

Delhi Jal Board shall charge application fee as prescribed from time-to-time for processing the application to grant the License. The fee will be Non-refundable and the same can be paid electronically or by Demand Draft in favour of Delhi Jal Board.

8. Performance Guarantee.

The Licensee shall deposit prescribed amount, notified from time-to-time as performance Guarantee, in the form of Bank Guarantee which will be forfeited in case of any violation under the Regulations.

9. Publicity of the Licensed Vendor(s).

The Delhi Jal Board will periodically give wide publicity to the Agencies on its website as well as through print and electronic media, who have been granted License under these Regulations to undertake the work of collections and transportation of Septage.

10. Awareness Campaign

The Delhi Jal Board will undertake an awareness campaign to make the people aware of these Regulations as well as the need to engage only the Licensed agencies for collection, transportation and disposal of Septage.

CHAPTER-III

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11. COLLECTION AND TRANSPORTATION OF SEPTAGE

Septic Tank Waste (Septage) shall be collected and transported only by vendor(s) having a valid License for this purpose issued by the Delhi Jal Board in the format prescribed at Annexure-(1) of these Regulations.

12. Owner/occupier of Building to engage only Licensed vendor(s).

- (a) It shall be the duty of each owner/occupier of the building to engage the services of only those vendor(s) who has been issued License by the Delhi Jal Board for collection and transportation of Septage.
- (b) The owner/occupier shall confirm that the License issued to the vendor(s) is valid on the date of execution of work. She/he shall also append her/his signature to the collection of septage record form prescribed at Annexure-3 of these Regulations.

13. Fee for Collection/Transportation of Septage.

- (a) The fee for collection and transportation of Septage up to notified locations at Sewage Pumping Station(s)/Sewage Treatment Plant(s) shall be as notified by the Designated officer of Delhi Jal Board from time to time.
- (b) Licensee shall not charge any amount from the Owner/Occupier of the Building in excess to the amount notified from time to time.
- (c) Any demand for fee for collection and transportation of Septage in excess of the notified fee shall make the Licensee liable for cancellation of License and imposition of penalty prescribed for violation of these Regulations.

14. Vehicles for Transportation of Septage.

The Septage shall be transported only in the Vehicles approved for these purposes by the Designated Officer of Delhi Jal Board.

15. Precautions during Transportation.

The Licensee shall ensure that there will be no leakage/spillage of the Septage during transportation from the collection point to the notified location for disposal.

16. Preventive Measure in Case of Accident.

The vehicle carrying Septage shall be fitted with required equipments to avoid the pollution during the movement of the vehicle from Collection point to the notified disposal location.

17. Liability of Licensee in the Eventuality of Accident.

The Licensee shall be fully and solely liable for any damage cause to any person, vehicles, property and environment in the eventuality of any accident or disaster and shall be liable on its own to pay any damage charges /compensation, if any imposed by the authority /court of law there to, to the victims/their legal heirs.

18. Safety- Measure for the worker(s) deployed.

The Licensee shall be responsible for taking all the Safety Measures including provision of hand held Gas-Detectors, Gas-Masks, Protective-Gear, Oxygen-Mask with Oxygen- Cylinder and First Aid Box etc. and such

other Measures as specified in Prohibition of Employment as Manual Scavengers and their Rehabilitation Act -2013 and Rules made there under including these Regulations.

19. **Disposal of Septage.**

(a) The Licensee shall dispose off Septage only at the locations notified by the Delhi Jal Board from time to time.

(b) The Licensee shall submit duly signed Septage collection and disposal form prescribed at Annexure -2 of these Regulations duly filled-in to the official of the Delhi Jal Board deployed to receive the Septage at the notified locations.

20. **Training of worker(s).**

The Licensee shall be responsible for periodic training of the worker(s) deployed in collection, transportation and disposal of the Septage.

21 **Regular Health Check up of worker(s)**

The Licensee shall be responsible for ensuring that every worker(s) deployed under goes Health Check-up at least twice per year and submit record of the same to Delhi Jal Board failing which the licensee shall be liable to pay penalty as notified from time to time .

22. **Insurance**

The worker(s) deployed by the Licensee shall be insured to cover compensation to be paid to the victims /their legal heirs under IN PROHIBITION OF EMPLOYMENT AS MANUAL SCAVENGERS AND THEIR REHABILITATION Act 2013 & APEX Court's order dated 27-03-2014 in Writ Petition No.583 of 2003 (Safai Karamchari Andolan and Ors. V/s Union of India & Ors.) in the eventuality of accident during the process of Cleaning, Transportation and Disposal of Septage.

23. **Cancellation of License.**

In case of violation of any of the provisions of IN PROHIBITION OF EMPLOYMENT AS MANUAL SCAVENGERS AND THEIR REHABILITATION Act-2013 including these Regulations, the Licensee shall be liable to pay penalty as notified from time to time, including the Cancellation of license and forfeiture of performance guarantee as per the recommendation of Committee or Designated Officer (s).

CHAPTER IV

Disposal of Septage

24. **Identification of Disposal Sites**

The Delhi Jal Board will identify and notify the Sewage Pumping Stations and Sewage Treatment Plants where the Septage shall be disposed of by the License vendor(s).

25. **Creation of Infrastructure to Receive the Septage.**

The Board will create necessary infrastructure and provide necessary equipments at the notified locations, to facilitate the disposal of Septage brought by the License vendor(s).

26. **Deployment of Staff to Receive the Septage**

The Delhi Jal Board shall deploy sufficient staff at each notified locations, to receive the Septage and dispose it off through the Sewage Treatment Plants and Sewage Pumping Stations as the case may be.

27. **Timing to Receive the Septage**

The Septage will be received by the staff deployed by the Delhi Jal Board at each notified location during the hours as notified from time to time.

28. **Industrial Waste not to be received.**

The disposal of septage containing the Industrial waste shall not be permitted at the notified locations.

29. **Training in Septage Management**

The staff deployed by Delhi Jal Board at the notified locations will be trained for receiving and disposal of Septage.

CHAPTER V

MISCELLANEOUS

30. **Display of License and Colour Coding on the Vehicle**

(a) A copy of License shall be prominently displayed on the vehicle used for transportation of Septage.

(b) The vehicle/ container/tanker shall be painted with Yellow colour duly marked with (the precaution) in Red Colour "SEPTAGE TANK" (in English) and

“ ” (in Hindi).

31. **Installation of GPS System**

Each Vehicle used for Transportation of Septage shall be fitted with GPS Device and Access Rights of the same shall be given to the respective District Magistrates and the Agency Notified by District Magistrates for tracking of such vehicles.

32. **Dispute Resolution Clause**

Any dispute, arising out or in the connection with the operation of these regulations, shall be resolved under Indian Laws by competent Court of Law having jurisdiction of Delhi only.

By order and in the name of Hon'ble Minister (UD)
of National Capital Territory of Delhi
P.K. SHUKLA, Section Officer(Water)

ANNEXURE-(1)

(See Regulation -3)

LICENSE FOR COLLECTION AND TRANSPORTATION OF SEPTAGE

In accordance with all the terms and conditions of the By-laws/ Regulations the special License conditions accompanying this License and applicable rules, laws of Government of N.C.T. of Delhi permission is hereby granted to:

NAME OF LICENSEE.....

ADDRESS.....

.....

.....

For the disposal of Septage from Septic Tank at theSPS/ STP of DJB.

This License is based on information provided in the Septage Transporter License application.

This License is effective for the period set forth below, may be suspended or revoked for Condition of Non Compliance and is not transferable. The original License shall be kept on file in the Licensee's office. A copy of this License shall be carried in every registered vehicle used by the Licensee.

EFFECTIVE DATE:- _ _ _ _ _

EXPIRATION DATE :- _ _ _ _ _

License is liable to be cancelled in case of violation of any Acts, Rules and Regulations relating to the operation of Septage System or in cases of Safety protocols not being adhered to or in case of non-permitted disposals.

Signature with Stamp

ANNEXURE-(2)**60****(See Regulation -5)****PERFORMA OF APPLICATION FOR THE LICENSE FOR COLLECTION, TRANSPORTATION AND DISPOSAL OF SEPTAGE**

To,

PASTE PHOTO
(SELF
ATTESTED)

1. Name of the applicant: Shri/Ms _____
2. Nationality: Indian _____ Other _____
3. Address: Regd. Office: _____

Head office: _____

4. Telephone No.: (O) _____ Mobile No. _____ Email ID _____
5. Registration No. of Vehicle: _____
6. Pollution Certificate of the Vehicle valid up to: _____
7. Insurance of the Vehicle valid up to: _____
8. Fitness of the Vehicle valid up to: _____

9. Vehicle, w

hether fitted with GPS: _____

10. Details of the vehicles indicating leak proof, odour and spill proof having proper vacuum/ suction and discharging arrangement (Document proof of any may be enclosed).

11. Processing fee for License Rs. (As prescribed by Delhi Jal Board)

D.D. No. _____ Date _____ Bank _____

I/We certify that information given by me/us in column 1 to 11 are true to the best of my knowledge and belief. I also certify that I have read and understood the attached terms and conditions 1 to 13 and agree to abide by them. I agree that if any information given by me is found wrong the application for License will be liable for cancellation at any time.

Signature(s) of applicant(s)

Date: _____

No. of document attached: _____

ANNEXURE-(3)

(See Regulation –12-B)

COLLECTION AND TRANSPORT RECORDS FORM

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Sample Form to be filled by Licensee**i. Identification of Waste:**

a) Volume

b) Type: _____

Septic Tank _____ Others _____

c) Address

ii. Details of Waste Generator:

a) Name

b) Phone Number

c) Address

d) Pin

The undersigned being duly authorized does hereby certify the accuracy of the source and type of wastewater collected and transported

Date _____ Signature (of the generator/owner/occupier)

iii. Details of Transporter/Operator:

a) Company Name

b) Permit No.

c) Vehicle License

d) Pump out date

The above described wastewater was collected and disposed by me to the disposal facility name below and was discharged. I certify that the foregoing is true and correct.

e) **Signature of authorized agent and title:** _____**iv. Acceptance by _____ DJB's authorized SPS/STP**

The above transporter delivered the described Septage to this disposal facility and it was accepted.

Disposal Date _____ Amount Collected from Transporter _____

Signature of authorized signatory and title _____

NOTE: SUBJECT TO THE TERMS AND CONDITIONS OF DELHI WATER BOARD SEPTIC TANKWASTE MANAGEMENT REGULATIONS 2018 AND ORDERS/GUIDELINES ISSUED BY THE BOARD UNDER THESE REGULATIONS FROM TIME TO TIME.

TERMS AND CONDITIONS

1. The licensee will engage only trained worker(s) having valid certificate of training from the recognized institution or the department. The Licensee shall be responsible for taking all the Safety Measures including provision of hand held Gas-Detectors, Gas-Masks, Protective-Gear, Oxygen-Mask with Oxygen- Cylinder and First Aid Box etc. and such other Measures as specified in IN PROHIBITION OF EMPLOYMENT AS

MANUAL SCAVENGERS AND THEIR REHABILITATION Act -2013 and Rules made thereunder including these Regulations.

2. License to be issued by the Delhi Jal Board.

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- (a) The fee for collection and transportation of Septage up to notified locations at Sewage Pumping Station(s)/Sewage Treatment Plant(s) shall be as notified by the Designated officer of Delhi Jal Board from time to time.
- (b) Licensee shall not charge any amount from the Owner/Occupier of the Building in excess to the amount notified from time to time.
- (c) Any demand for fee for collection and transportation of Septage in excess of the notified fee shall make the Licensee liable for cancellation of License and imposition of penalty prescribed for violation of these Regulations.

4. Application Fee for the License

Delhi Jal Board shall charge application fee per vehicle as prescribed from time-to-time for processing the application to grant the License. The fee will be Non-refundable and the same can be paid electronically or by Demand Draft in favour of Delhi Jal Board.

5. Performance Guarantee.

The Licensee shall deposit prescribed amount per vehicle, notified from time-to-time as performance Guarantee, in the form of Bank Guarantee which will be forfeited in case of any violation under the Regulations.

6. Vehicles for Transportation of Septage.

The Septage shall be transported only in the Vehicles approved for these purposes by the Designated Officer of Delhi Jal Board.

7. Precautions during Transportation.

The Licensee shall ensure that there will be no leakage/spillage of the Septage during transportation from the collection point to the notified location for disposal.

8. Preventive measure in case of accident.

The vehicle carrying Septage shall be fitted with required equipments to avoid the pollution during the movement of the vehicle from Collection point to the notified disposal location.

9. Liability of Licensee in the eventuality of accident.

The Licensee shall be fully and solely liable for any damage cause to any person, vehicles, property and environment in the eventuality of any accident or disaster and shall be liable on its own to pay any damage charges /compensation, if any imposed by the authority /court of law there to, to the victims/their legal heirs.

10. Safety- Measure for the worker(s) deployed.

The Licensee shall be responsible for taking all the Safety Measures including provision of hand held Gas-Detectors, Gas-Masks, Protective-Gear, Oxygen-Mask with Oxygen- Cylinder and First Aid Box etc. and such other Measures as specified in IN PROHIBITION OF EMPLOYMENT AS MANUAL SCAVENGERS AND THEIR REHABILITATION Act -2013 and Rules made there under including these Regulations.

11. Disposal of Septage.

(a) The Licensee shall dispose off Septage only at the locations notified by the Delhi Jal Board from time to time.

(b) The Licensee shall submit duly signed Septage collection and disposal form prescribed at Annexure -3 of these Regulations duly filled-in to the official of the Delhi Jal Board deployed to receive the Septage at the notified locations.

12. Training of worker(s).

The Licensee shall be responsible for periodic training of the worker(s) deployed in collection, transportation and disposal of the Septage.

13. Regular Health Check up of worker(s)

The Licensee shall be responsible for ensuring that every worker(s) deployed under goes Health Check-up at least twice per year and submit record of the same to Delhi Jal Board failing which the licensee shall be liable to pay penalty as notified from time to time .

14. Insurance

The worker(s) deployed by the Licensee shall be insured to cover compensation to be paid to the victims /their legal heirs under IN PROHIBITION OF EMPLOYMENT AS MANUAL SCAVENGERS AND THEIR REHABILITATION Act 2013 & APEX Courts order dated 27-03-2014 in Writ Petition No.583 of 2003 in the eventuality of accident during the process of Cleaning, Transportation and Disposal of Septage.

15. Cancellation of License.

In case of violation of any of the provisions of IN PROHIBITION OF EMPLOYMENT AS MANUAL SCAVENGERS AND THEIR REHABILITATION Act-2013 including these Regulations, the Licensee shall be liable to pay penalty as notified from time to time, including the Cancellation of license and forfeiture of performance guarantee as per the recommendation of Committee or Designated Officer (s)

16. Identification of Disposal Sites

The Delhi Jal Board will identify and notify the Sewage Pumping Stations and Sewage Treatment Plants where the Septage shall be disposed of by the License vendor(s).

17. Creation of Infrastructure to Receive the Septage.

The Board will create necessary infrastructure and provide necessary equipments at the notified locations, to facilitate the disposal of Septage brought by the License vendor(s).

18. Deployment of staff to receive the Septage

The Delhi Jal Board shall deploy sufficient staff at each notified locations, to receive the Septage and dispose it off through the Sewage Treatment Plants and Sewage Pumping Stations as the case may be.

19. Timing to receive the Septage

The Septage will be received by the staff deployed by the Delhi Jal Board at each notified location during the hours as notified from time to time.

20. Industrial Waste not to be received.

The disposal of septage containing the Industrial waste shall not be permitted at the notified locations.

21. Training in Septage Management

The staff deployed by Delhi Jal Board at the notified locations will be trained for receiving and disposal of Septage.

22. Display of License and colour coding on the vehicle

(a) A copy of License shall be prominently displayed on the vehicle used for transportation of Septage.

(b) The vehicle/ container/tanker shall be painted with Yellow colour duly marked with (the precaution) in Red Colour "SEPTAGE TANK" (in English) and

“ ” (in Hindi).

23. **Installation of GPS System**

Each Vehicle used for Transportation of Septage shall be fitted with GPS Device and Access Rights of the same shall be given to the respective District Magistrates and the Agency Notified by District Magistrates for tracking of such vehicles.

24. **Application for License**

The application for obtaining License for collection, transportation and disposal of Septage shall be submitted in the format attached as Annexure-2 of the regulations along with the following documents:-

- i) Format available as above to be duly filled up.
- ii) List of number of vehicles with registration number and year of Manufacture.
- iii) Self-attested Copy of Valid Permits of vehicles(s) obtained from the Transport Authority.
- iv) Self-attested copy of proof of address for communication.
- v) List of worker(s) viz Vehicle Driver, Helper etc.
- vi) List of safety equipments with each vehicle
- vii) Application fee in the form of DD/ Pay Order amounting to Rs (As prescribed from time to time) per vehicle drawn in favour of Delhi Jal Board.
- viii) Performance Guarantee in form of Bank Guarantee in favour of Delhi Jal Board amounting to Rupees (As notified by designated officer) only per vehicle.
- ix) Applicant to bring along Original Documents for verification of Permit of vehicles(s) and address proof for verification at the time of submission of the application.

It is hereby undertaken that the above stated terms and conditions have been clearly understood and I/we fully agree to abide by the same.

Date:

Name:

Place:

Address:

Contact no:

Modified Standard Operating Practices for workers safety in sewer lines, septic tanks and closed pits:

1. **Background:** Hon'ble Lt. Governor convened a meeting on 21.08.2017 taking cognizance of many deaths of sewer workers in Delhi. Hon'ble Lt. Governor expressed concerns on lack of awareness about mandatory actions that are needed to carry out cleaning, removing blockage of drains, septic tanks, sewers etc. under the *Prohibition of Employment as Manual Scavengers and their Rehabilitation Act - 2013*, "PEMS Act-2013" annexed as **Annexure -1**. The Hon'ble Supreme Court in the matter WP(C) 583/2003 has also given judgment in this regard which is annexed as **Annexure-2**. Hon'ble Lt. Governor constituted a three members committee comprising of Chief Executive Officer (Delhi Jal Board), Commissioner (South Delhi Municipal Corporation) and Chairman (New Delhi Municipal Council). Detailed deliberations were held and; thereafter, detailed Standard Operating Procedure (SOP) have been formulated which are enumerated herein below for implementation as per provisions of PEMS Act – 2013 and General Safety Measures of worker engaged in cleaning, removal of blockage in drain, sewer, septic tanks etc. within the jurisdiction of Govt. of NCT of Delhi.

2. Jurisdiction:

S. N.	Area of working	Authority/Department responsible
1.	Entire sewerage network in sewerred areas being maintained by DJB within Delhi Municipal limits.	Delhi Jal Board
2.	Sewer line, private septic tanks/close pits in Delhi Cantonment Area.	Delhi Cantonment Board
3.	Sewer lines/ septic tanks if any, maintained in New Delhi Municipal Council Limit	New Delhi Municipal Council
4.	All septic tanks and the House sewer connections constructed by private entities etc. where sewer lines are not being maintained by DJB.	All Municipal Corporations, Delhi Cantonment Board, New Delhi Municipal Council, Delhi Development Authority etc. and the private entities which is owner of the premises.
5.	Apartments/ Group Housing Societies/ Malls/Pvt. Hospitals etc.	Resident Welfare Associations/ Owner of the premise
6.	Government Premises	The respective authority i.e Delhi Development Authority, PWD, CPWD, all Municipal Corporations, Delhi Cantonment Board, Delhi Urban Shelter Improvement Board etc.; maintaining the premise

3. Procedure:**a. Working in Sewered areas:**

After receiving any complaint, information, work regarding to blockage in sewer line, following standard operating procedure will be adopted: -

In Compliance to the Rule 3(1) of the Prohibition of Employment as Manual Scavengers (PEMS) Act 2013, as far as possible, the intervention of manual cleaning be avoided. All the maintenance work of sewer line will have to be completely switched over to mechanical machinery. If, necessary for the workers to go down in the manhole, only trained workers will be assigned this job after taking all safety measures.



1. In compliance to Rule 6(3) j of the PEMS Act 2013, the Assistant Engineer(AE)/Junior Engineer(JE)/Supervisor shall have all emergency contract number of Ambulance, Police, Fire Brigade, nearby hospitals before issuance of work permit for man entry to provide immediate relief in case of any accident.
2. In compliance to Rule 6(3) a, of the PEMS Act 2013 at least three workers along with supervisor not less than the rank of Assistant Sanitary Inspector(ASI)/ Sanitary Inspector(SI)/Junior Engineer(JE) will be associated.

All these workers shall mark their attendance with the Supervisory Staff as mentioned above before leaving to attend the work of removal of blockage, cleaning etc.

3. In compliance to Rule 6(3) q, r, s of the PEMS Act 2013, before entering the sewer manhole, the manhole cover of two or three manholes on both sides (downstream & upstream) of the work place will be opened and barricaded with sign board on both sides properly to restrict the entry of other persons. These manholes will be left open for minimum one hour before entry to ensure that all the obnoxious gases are emitted. No unauthorized person shall be allowed nearby these manholes. Ignition and smoking shall be strictly prohibited near and around the manholes.

4. In compliance to Rule 7(i) of the PEMS Act 2013 the blowers/exhaust fans will be placed on either side of the manhole before and during working in the manholes to ventilate the sewer line. All the safety gadgets as provided in the Manual Scavenging Rules, 2013 should be available at the work site and their functionality should be checked by the supervisor before use. First-aid box, Ambulance or departmental vehicle should be available near the work site to provide first aid or to carry any victim to the hospital in case met with the accident.

5. In compliance to Rule 6(3) b, it shall be ensured by the AE/JE/Supervisor that none of the toxic gases are present inside the sewer line for allowing the workers to go inside. The limit of gases is tabulated as under: -

S. No.	GAS	MAXIMUM LIMIT FOR 1 HOUR EXPOSURE	MAXIMUM LIMIT FOR 8 HOUR EXPOSURE
1	CO	0.04% by volume in air	0.005% by volume in air
2	H2S	0.02% by volume in air	0.001% by volume in air
3	CH4	Probably no limit provided oxygen percentage is sufficient	1% by volume in air
4	O2	Oxygen level should be 19.5 – 21 % by volume in air	

6. The work permit as enclosed at **Annexure-3** shall be issued by the supervisor to the worker after checking all the gases and ensuring all the safety measures.

7. Minimum of two helpers at ground level near the work place shall be provided for each worker permitted to scale down the work place under the guidance of the supervisor. Before permitting any worker to go inside the manhole, the supervisor shall check about



the fitness of the worker, use of all safety gadgets and presence of all the gases within permissible limit as per the Provisions of Rules framed under PEMS Act -2013.

8. No material shall be allowed to be stacked on the verge of the manhole which may fall inside the manhole and harm the worker.
9. The following Protective Gear and Safety Equipments shall be available at work site as mentioned in clause (d) of Sub-section(1) of Section (2) of PEMS Act-2013: -

- (i) Safety body clothing/safety body harness/Safety belt,
- (ii) Normal Face Mask,
- (iii) Safety Torch,
- (iv) Hand Gloves,
- (v) Safety Goggles,
- (vi) Safety Helmet,
- (vii) Emergency Medical Oxygen Resuscitator Kit,
- (viii) Gas Monitor,
- (ix) Head Lamp,
- (x) Reflecting Jacket,
- (xi) Guide Pipe Set,
- (xii) Safety Tripod Set,
- (xiii) Wadder Suit,
- (xiv) Chlorine Mask,
- (xv) Air Compressor and Blower,
- (xvi) Modular Airlines Supply Trolley System,
- (xvii) Full Face Mask,
- (xviii) Safety Gumboots,
- (xix) Raincoat.



10. As soon as, the worker is scaled down with the help of chain pulley or ladder, the supervisor shall observe the movement of the worker and if the worker is uncomfortable, he shall be taken out immediately. In case the worker is stepping down through foot-rests, it should be checked whether all the footrests are properly fixed and one standby ladder is lowered and fixed properly, besides chain pulley fixed on tripod over the manhole.



11. Sudden breeze may be considered as a warning of rise in water level and possible flooding. Thereafter, worker shall be immediately withdrawn from the work place.

12. The oxygen cylinder shall be checked to ensure the gas is available at the required pressure and the availability of all required medicines in the first-aid box ensuring the expiry date thereof respectively.
13. The worker shall not be allowed inside the manhole more than 15 minutes at one stretch. In case of high temperature, this type of work should be avoided.
14. It shall be ensured by the supervisor that the worker engaged for cleaning of septic tanks/ sewer has not consumed alcohol or is under influence of any other drug.
15. The two helpers standing at ground level near the manhole/work place shall be attentive, alert and shall continue talking with the worker(s) inside the manhole to ensure about their safety.
16. After completion of the work, the worker shall take bath with antiseptic soap and massage with mustard oil.
17. After completion of the work, all the manholes shall be covered properly and site shall be cleaned in all respect.
18. The worker deployed by the contractor for cleaning, removal of blockage of sewer, septic tank, drains etc. shall be insured by the contractor for minimum Rs.10 lacs towards the compensation to be paid in the eventuality of an accident during the process of cleaning, transportation and disposal of septage as per 'PEMS ACT- 2013' and APEX Courts order Dated 27.03.2013 in writ petition No583 of 2003.



b. Working in Unsewered areas:

Since the entire area within the jurisdiction of Govt. of NCT of Delhi has not been covered with sewerage system; therefore, in the remaining areas, the soil waste is being disposed off either through drains or septic tanks. Incidents of death have occurred during cleaning of the septic tanks within the premises of private and public entities. The Standard Operating Procedure for these areas as under:

1. The District Magistrate of the area will ensure that only license holders [vendor(s)] registered with Delhi Jal Board carry out the cleaning, transport and disposal of septage/sludge from the septic tanks, drains etc. in their respective area of jurisdiction. The enforcement of these Regulations will be controlled by the Committee headed by the area District Magistrate [Deputy Commissioner (Revenue)]; however, the District Magistrate may co-opt Committee Members from various Government/Municipalities/Public Undertakings. The member of Committee from Delhi Jal Board will act as Member Secretary of the above mentioned Committee.
2. The license vendor(s) will engage only trained workers having valid certificate of training from the recognized institution or the department. The vendor will also ensure that required Safety Gadgets as specified in PEMS Rules-2013 are available and used at work place. Further, Standard Operating Procedure as in Part – A above shall be applicable in case worker scales down for cleaning, removal of blockage etc.
3. It shall be mandatory for each owner/occupier of the building to engage the services of only those vendor(s) which possess valid license issued by the Delhi Jal Board.

4. The owner/occupier shall confirm that the license issued to the vendor(s) is valid on the date of execution of work. She/he shall also append her/his signature to the collection record and vendor(s) shall append his signature on transport record annexed as **Annexure - 4**.
5. The fee for collection and transportation of Septic Tank Waste (septage) upto notified locations at SPS/STP as well as locations for disposal of septage shall be notified by the Designated Officer of Delhi Jal Board from time to time.
6. The Licensee vendor(s), not having the safety gadgets as mentioned above or demanding fee for collection and transportation of septage in excess of the fee prescribed by the Designated Officer of Delhi Jal Board shall render the licensee liable for cancellation of license and imposition of penalty prescribed for violation of these Regulations.
7. The Septage shall be transported only in the vehicles approved for this purposes by the Designated Officer of Delhi Jal Board.
8. The licensee vendor(s) shall ensure that there is no leakage/spillage of the septage during transportation, from the collection point to the notified location for disposal.
9. The vehicle carrying septage shall be fitted with required equipments to take care of pollution due to any accident during the movement of the vehicle from Collection point to the notified disposal location.
10. The licensee vendor(s) shall be fully and completely liable for any damage to any person, vehicles, property and environment in case of any accident or disaster.
11. The licensee vendor(s) shall be responsible for taking all the safety measures including provision of hand held gas detectors, gas masks, protective gear, oxygen mask with oxygen cylinder and first aid box etc. and such other measures as prescribed by the Designated Officer of Delhi Jal Board for grant of licensee for the people deployed for cleaning, collection and transportation of septage.
12. The licensee vendor(s) shall dispose of septage only at the locations notified by the Designated Officer of Delhi Jal Board as per notified time.
13. It shall be ensured by the licensee vendor(s) that no industrial waste is disposed of at the notified locations.
14. Any licensee vendor(s) found dumping septage other than the notified locations shall be liable to pay the penalty of Rs. 50,000/- or as notified from time-to-time, per default. The license shall be cancelled for two defaults.
15. The licensee vendor(s) shall be responsible for periodical training of the staff deployed in collection, transportation and disposal of the septage, use of protective equipment for taking measures to minimize the damage to the environment.
16. The licensee vendor(s) shall be responsible for ensuring that every person deployed under goes health check-up at least twice every year and submit record of the same to the Designated Officer of Delhi Jal Board at the time of renewal of license.
17. The worker deployed by the licensee vendor(s) shall be insured for minimum Rs.10 lacs towards the compensation to be paid in the eventuality of an accident during the process of cleaning, transportation and

disposal of septage as per PEMS ACT 2013 and APEX Courts order Dated 27.03.2013 in writ petition No583 of 2003.

18. A copy of license shall be prominently displayed on the vehicle used for transportation of septage. The vehicle/ container/tanker shall be painted with Yellow color duly marked with (the precaution) in Red Color "SEPTIC TANK WASTE" (in English) and "मलकुंड" (in Hindi).

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ANNEXURE-4

COLLECTION AND TRANSPORT RECORDS FORM

Sample Form to be filled by Licensee

i. Identification of Waste:

- a) Volume
 b) Type: _____
 Septic Tank _____ Others
 c) Address

ii. Details of Waste Generator:

- a) Name
 b) Phone Number
 c) Address
 d) Pin

The undersigned being duly authorized does hereby certify the accuracy of the source and type of wastewater collected.

Date _____ Signature of septage generator

iii. Details of Transporter/Operator:

- a) Company Name
 b) Permit No.
 c) Vehicle License
 d) Pump out date

The above described wastewater was collected and disposed by me to the disposal facility name below and was discharged. I certify that the foregoing is true and correct.

e) **Signature of authorized agent and title:** _____

iv. Acceptance by _____ DJB's authorized SPS/STP

The above transporter delivered the described septage to this disposal facility and it was accepted.

Disposal Date _____ Amount Collected from Transporter _____

Signature of authorized signatory and title _____

NOTE: SUBJECT TO THE TERMS AND CONDITIONS OF DELHI WATER BOARD SEPTIC TANK WASTE MANAGEMENT REGULATIONS 2015 AND ORDERS/GUIDELINES ISSUED BY THE BOARD UNDER THESE REGULATIONS FROM TIME TO TIME.



DELHI JAL BOARD :GOVT. OF DELHI
OFFICE OF CHIEF ENGINEER(SDW)
6TH FLOOR, VARUNALAYA PH-II
JHANDEWALAN, ND-110005

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F No/DJB/CE(SDW)/2024/ 447

DATE: 18/6/24

To

Special Secretary (Environment),
Govt. of NCT, Delhi
C-602, level-6, C-Wing, Delhi Secretariat,
IP Estate, New Delhi-110002

Sub:- Request for inclusion of the detailed / complete facts in the affidavit filed by Chief Secretary in Hon'ble NGT in the matter of Shamsher Singh Vs Govt. of NCT of Delhi in OA No. 365/2021 and Misc.Application case no. 105/2023.

1. The matter of Shamsher Singh Vs Govt. of NCT of Delhi in OA No. 365/2021 and Misc. application case no. 105/2023 is under process in Hon'ble NGT and the next date of hearing is 26.07.2024. Hon'ble Tribunal in its order dated 02.02.2024 had flagged certain issues on which the response from the Chief Secretary, Govt. of NCT of Delhi was required and these issues were mentioned as under :-

"12. One of the main areas of concern relates to illegal discharge of raw sewage by the tankers in drains, in water bodies and other open places especially in the night hours. Delhi Government has informed certain steps taken which includes penalizing through challans etc. However, there needs to be a foolproof inbuilt system that can prohibit such illegal discharges by the tankers. The concerned authorities can put in place a centralized monitoring system which can physically track such vehicles from intake point to delivery at the concerned STPs for treatment. The vehicles can be installed with GPS which can be tracked on real time basis. Mechanism can also include monitoring of the quantity of sewage at the intake point and requisite payments to be made by the concerned STP operator or such other persons at the STP to the tanker. The number of tankers can also be rationalized keeping in view the sewage generated in the JJ colonies which are not connected to STPs. Concerned authority may explore the feasibility of introducing a system wherein quantity of septage loaded in a vehicle / tanker at the starting point is noted which is cross-verified at the time of unloading the same at the authorize place and making of payment to the tanker operator on that basis."

"15. Since, problem of unauthorized disposal of septage by vehicles / tankers has not been completely remediated, therefore, further action at the instance of concerned authority is required to be taken. Thus, a fresh action taken report be filed on behalf of the Chief Secretary, Delhi at least one week before the next date of hearing by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF / OCR Support PDF and not in the form of image PDF."

2. In this regard, DPCC vide its e-mail dated 13.03.2024 requested DJB for providing action taken report for the order of the Tribunal. With the approval of CEO, DJB, ATR was submitted to DPCC vide e-mail dated 10.04.2024 and the ATR submitted by DJB was also filed in affidavit as Annexure-2 by Special Secretary (Environment) to Hon'ble Tribunal. But some of the contents / facts mentioned in the Annexure- 2 were not incorporated in the affidavit filed before Hon'ble Tribunal.
3. It was submitted by DJB vide ATR attached as Annexure-2 in the Affidavit that *DJB has issued licenses to 12 nos of mechanized vehicles complying all RTO norms for 5 years i.e. up to 2027 and 160 nos. of tractors attached with circular containers for the period of 06 months (23-01-2024 to 22-07-2024) for septage collection, transportation, and disposal management activities. List attached as per Annexure B and C. All these vehicles are fitted with GPS. The movement of these vehicles was monitored by DJB by a central monitoring system through an outsourced agency for six months ending on 25.12.2023. As this contract has expired, new proposal for engaging the agency for monitoring of these tankers is in progress. Further, the owners of the 160 tractors / trolleys are motivated to shift to mechanized vehicles from time to time as tractors are allowed in Delhi for agriculture purpose only.*

Further, as per Delhi Water Board Septage Management Regulations 2018 (DWBSMR 2018) As per Delhi Water Board Septage Management Regulations 2018 (DWBSMR-2018), area District Magistrate is authorized to take action / levy penalty for unauthorized dumping of septage.

As per Delhi Water Board Septage Management Regulations 2018 (DWBSMR-2018) page no. 28, point no.2 (copy enclosed as Annexure D) jurisdiction of all the departments dealing in septage management are specified. All municipal corporations, Delhi Cantonment Board, New Delhi Municipal Corporation, Delhi Development Authority etc. and the private entities which is owner of the premises are the concerned departments to deal with all septic tanks and the house sewer connections constructed by Pvt. Entities etc. where sewer lines are not being maintained by DJB. Therefore, issue of septic tanks along with engagement new septage cleaning vehicle pertain to concerned municipal authority. Urban Develop Department is being requested to concerned municipal authority for compliance to the order of Hon'ble NGT. Necessary licence shall be issued by DJB as per provision in Delhi Water Board Septage Management Regulations 2018 (DWBSMR-2018)".

4. Further, it was also mentioned at page 31 of DWBSMR-2018 that "the District Magistrate of the area will ensure that only license holder registered with Delhi Jal Board carry out cleaning, transport and disposal of septage / from the septic tanks, drains etc. in their respective are of jurisdiction. The enforcement of these regulations will be controlled by a committee headed by District Magistrate; however, the District Magistrate may co-opt committee members from various government / municipalities / public undertakings. The member of committee from Delhi Jal Board will act as a Member (Secretary) of the above-mentioned Committee".

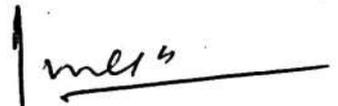
5. Due to incomplete ATR mentioned in the affidavit, Hon'ble Tribunal has taken a serious view and has directed in its order dated 18.04.2024 and has directed to file a fresh report within a period of six weeks.
6. Therefore, I am obliged to require Environment Department to inform Hon'ble NGT about the roles and responsibilities of area District Magistrate, other Departments of Delhi in Septage Management before the next date of hearing i.e. 26.07.2024.
7. Action taken in this regard may also be intimated to DJB for record

With regards
Sd/-
(Bhupesh Kumar)
Chief Engineer (SDW)

- Encl: 1. Hon'ble NGT order dated 02.02.2024 & 18.04.2024**
2. ATR submitted by DJB
3. Affidavit filed by Sp. Sec (Environment) before Tribunal

Copy for information to:-

1. Addl. Chief Secretary, Urban Development Department, Govt. of NCT, Delhi
2. CEO, DJB -for kind inf. Please
3. Member (Dr.)-do-
4. SE(P)-7
5. EE(SDW)VIII to follow up.


Chief Engineer (SDW)



DELHI POLLUTION CONTROL COMMITTEE

DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI
5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006

visit us at : <http://dpcc.delhigovt.nic.in>

Office of the Member (Dr.)
Diary No. 16.32
Date 29/03/2023
D. J. B. Varunilaya Ph.-N

F.No. DPCC/(10)/(10)/(46)/Leg-2021/844-852

Dated: 27/03/2023

Subject: Directions under u/s 33 A of the Water (Prevention and Control of Pollution) Act, 1974 read along with Hon'ble National Green Tribunal orders for disposal of untreated Septage into river Yamuna or drains leading to river Yamuna.

Amend have been made to various orders to curb septage stopping
11/03/23

Whereas, Central Pollution Control Board (CPCB) is the State Board for all the union Territories to exercise powers and performs functions under the Water (Prevention and Control of Pollution) Act, 1974, as amended to date.

And whereas, Central Pollution Control Board has delegated all its powers and functions under the Water (Prevention and Control of Pollution) Act, 1974 in respect of Union Territory of Delhi to Delhi Pollution, Control Committee (DPCC) vide notification Dated 15.03.1991.

And whereas, Hon'ble National Green Tribunal (NGT) is monitoring various activities causing pollution in River Ganga and its tributaries through O.A. No. 200 of 2014 - M. C. Mehta Vs. Union of India &Ors. and connected matters and has completely prohibited disposing of any kind of waste into the river Ganga vide orders dated 11.04.2017 and 13.07.2017. Defaulter to this direction would be liable to pay Environmental Compensation of Rs 50,000/- per default for such dumping and/or throwing of waste of any kind into the river.

And whereas, Government of India has also introduced National Faecal Sludge &Septage Management (FSSM) Policy in 2017 to emphasize the importance of treating the faecal sludge from on-site sanitation system.

And whereas, Urban Development Department of Government of NCT of Delhi had issued Notification dated 12.11.2018 "Delhi Water Board Septage Management Regulations, 2018" regarding regulations for collection, transportation and disposal of waste of septic tanks and related matters. Under this regulations licenses are being given by DJB to the vendors for collection and transport of Septage to the vehicles even registered in Haryana. DJB is examining the amendments in the said Regulation

to make it more effective. District Magistrates have been empowered to impose Environmental Compensation on the violators.

And whereas, Hon'ble National Green Tribunal (NGT) in OA No. 365 of 2021 entitled as "Shamsher Singh Vs. Govt. of NCT of Delhi" after recording dissatisfaction on the compliance of the Delhi Water Board Septage Management Regulation, 2018 has constituted a joint Committee headed by Justice S.P. Garg, former Judge, Delhi High Court with nominees of CPCB, DPCC and Chief Engineer, DJB. The committee filed its report before the Hon'ble Tribunal interalia mentioning:

- There appears to be serious failure to monitor compliance of Delhi Water Board Septage Management Regulation, 2018 by DJB.
- There was hardly any efficacious regulatory mechanism for monitoring the activities of the vendors and enforcement of compliance of conditions of the licenses issued to them.
- There was no effective check by the District Magistrates or DJB for prevention of dumping of Septage into the drains/water bodies by authorized or unauthorized vehicles/tankers carrying Septage.
- Though there was a Septage Management Committee headed by District Magistrate in each district, no stringent steps were being taken by them to monitor the unauthorized dumping of Septage.
- Dumping of Septage in the drains was rampant and frequent without any check by the agencies. The situation was disturbing and alarming.
- It is suggested that the Delhi Police/Delhi Traffic Police who have their presence on the ground/roads may be empowered to take action against unauthorized vehicles discharging Septage in the drains or water bodies and also against authorized vendors for violating the terms and conditions of the licenses issued to them. The police will have better surveillance in apprehension of the offending vehicles carrying and discharging Septage illegally. Power to issue challans should be given to them.

And whereas, Hon'ble Green Tribunal vide order dated 21.12.2022 in aforesaid matter has accepted the suggestions and recommendations of the Committee of the aforementioned committee. Further it was directed that, "*Further, we find it necessary to issue clarification/direction under Section 15 (4) read with Section 33 of the NGT Act on the issue of preexisting jurisdiction of the DPCC under the Water and Air Acts to levy compensation for violation of water quality and air quality norms and jurisdiction of Delhi Police in the light of suggestion of the Committee. ... This is necessary having regard to inadequacy of compliance mechanism under the Regulations, as found by the Committee and its adverse impact on recipient environment and public health.*"

And whereas, high BOD and Coliform are adversely affecting the environment. The greater the BOD, the more rapidly oxygen is depleted in the stream. This means less oxygen is available to aquatic life. The consequences of high BOD are the same as those for low dissolved oxygen: aquatic organisms become stressed, suffocate, and die. High level of fecal coliform is the major cause of water borne diseases, a great threat to aquatic life and a growth of diseases causing bacteria. Ingestion of water contaminated with feces containing pathogens that cause infectious diseases such as cholera and other diarrheal diseases, dysenteries, and enteric fevers.

And whereas, Hon'ble Green Tribunal in its various orders has directed that all the STPs should have a provisions of disinfection for ensuring control of fecal coliform as well as sludge digestion for converting sludge into manure.

And whereas, the Hon'ble Green Tribunal is imposing Environmental damage Charges on all States Government Rs.2 crore per MLD of untreated sewage. To simplify the calculation of environmental damages charges, it comes to Rs 20,000/- per 1,000 liter of untreated sewage/ septage.

Now therefore, in view of the above and in exercise of the powers conferred under section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 and keeping in view to curb pollution in River Yamuna in Delhi, Delhi Pollution Control Committee hereby issues following directions:

1. (a) penalty for deposit of septage by unauthorized (unlicensed) entities shall be Rs. 50,000/- plus confiscation of vehicle, per violation.

(b) Penalty for disposal of Saptage at places other than the designated places by authorized licensee shall be Rs. 50,000/- per violation.

(c) Penalty on a person who uses the services of unlicensed vendors/vehicles for discharging the septage shall be Rs. 10,000/- per violation.
2. An officer not lower than the rank of Nayab Tehsildar in DM offices & Sub Inspector in Delhi Police, Sanitary Inspector in MCD and JE in DJB and I&FC shall be competent to impose penalty.
3. The compensation amount so collected shall be deposited to Delhi Pollution Control Committee, in the Account No. 40071442347, IFSC Code SBIN0005715 in State Bank of India, ISBT, Kashmere Gate, Delhi-110006.

4. Also, Monthly action taken reports of inspections conducted. Environmental Compensation imposed and Environmental Compensation received shall be submitted by the authorized officers to Member Secretary, Delhi Pollution Control Committee, by 7th of every month at following Email:- msdpcc@nic.in
5. It may be noted that the violation of directions issued under Section 33 A of the Water (Prevention and Control of Pollution) Act, 1974, or the rules made thereunder shall be punishable under section 41 of the said Act which include imprisonment upto Six years and with fine.


 23/3/13
(Ashwani Kumar)
Chairman, DPCC

To,

1. The Commissioner of Police, Delhi Police Headquarters, Jai Singh Road, New Delhi-110001.
2. The Commissioner, Municipal Corporation of Delhi, 9th Floor, Civic Centre, Minto Road, New Delhi-110002.
3. Secretary, I&FC, L.M. Bund Office Complex, Shastri Nagar, Geeta Colony, Delhi 110031
4. CEO, Delhi Jal Board, Arunalaya Complex, Jhandewalan Extension, Jhandewalan, Delhi 110005.
5. The District Magistrates of Delhi (Revenue Department), Government of NCT of Delhi.

Copy to:

1. The Divisional Commissioner, 5 Sham Nath Marg, Delhi-110054
2. Staff Officer to Chief Secretary, GNCTD.
3. Director, Department of Environment, NCT of Delhi
4. In-charge (IT), DPCC- for uploading at website of DPCC.

ANNEXURE-VII

**Details of Existing STPs, proposed DSTPs and trapping of drains in
Delhi Jal Board.**

1. Details of existing STPs in Delhi Jal Board.

SN	Location	Present Sewage Treatment Capacity (MGD)	Standard Designed Parameters for treated sewage water	Capacity under augmentation (MGD)	Capacity under upgradation (MGD)	ATR submitted for month May, 2024
1.	Okhla STP Ph-II	12	30/50	30	124	DJB is constructing a new 124 MGD plant at Okhla. The liquid stream is commissioned recently and under trial run treating 50MGD sewage. Once the new plant is stabilized the existing Okhla STP Ph-II, III & IV shall be closed.
2.	Okhla STP Ph-III	37	30/50			
3.	Okhla STP Ph-IV	45	30/50			
4.	Okhla STP Ph-V	16	30/50	0	16	Dec-2025.
5.	Okhla STP Ph-VI	30	10/10	0	0	-
6.	Mehrauli STP	5	20/30	2.5	7.5	Dec-2025.
7.	Delhi Gate Phase III	0	0	0	10	Land is yet to be handed over by L&DO, MoUHA to DJB. The work will be completed in 12 months after award of work.
8.	Delhi Gate Phase II	15	10/10	0	0	-
9.	Delhi Gate Phase I	2.2	10/15	0	0	-
10.	SNH Nallah STP	2.2	10/15	0	0	-
11.	Vasant Kunj Old	5	30/50	2.5	7.5	Dec-2025.
12.	Vasant Kunj New		30/50			Dec-2025.
13.	Ghitorni	5	30/50	2.5	7.5	Dec-2025.
14.	Molar band	0.66	30/50	0	0.66	Dec-2025.
15.	Kondli STP Phase I	10	10/10	0	0	Kondli Ph-I, II & III have been upgraded recently under YAP-III and under trial run.
16.	Kondli Ph-II	25	10/10	0	0	
17.	Kondli STP Phase III	10	10/10	0	0	

18.	Kondli STP Phase IV	45	10/10	0	0	Upgradation work for achieving 10/10 is completed and the plant is under trial run.
19.	Chilla	9	10/10	0	0	-
20.	Yamuna Vihar Phase I	10	30/50	5	15	December-2025
21.	Yamuna Vihar Phase II	15	10/10	0	0	Upgradation work for achieving 10/10 is completed and the plant is under trial run.
22.	Yamuna Vihar Phase III	25	20/30	30	55	December-2025
23.	Akshardham CWG	1	2/1	0	0	-
24.	Ph I&II STP Coronation Pillar	20	30/50	0	20	Upgradation work for achieving 10/10 is in progress and likely to be completed by Sept, 2024 after commissioning of plant.
25.	Coronation Pillar Ph-III	10	30/50	0	10	Upgradation work for achieving 10/10 is in progress and likely to be completed by Sept, 2024 after commissioning of plant.
26.	New 70 MGD STP Coronation Pillar	70	10/10	0	0	-
27.	Narela STP	10	30/50	5	15	Upgradation work for achieving 10/10 is in progress and likely to be completed by Sept, 2024 after commissioning of plant.
28.	Rithala Ph-I	40	10/10	0	0	Upgradation work for achieving 10/10 under trial and likely to be completed by Sept, 2024.
29.	Rithala Ph-II	40	10/10	0	0	Upgradation done on 31.10.23
30.	Rohini Sec. 25	15	30/50	10	25	Upgradation work for achieving 10/10 is in progress and likely to be completed by Sept, 2024 after commissioning of plant.
31.	Keshopur Ph-I	12	20/30	6	18	March-2025
32.	Keshopur Ph-II	20	30/50	0	20	Upgradation work for achieving 10/10 is in progress and likely to be completed by Sept, 2024 after commissioning of plant.
33.	Keshopur Ph-III	40	30/50	20	60	Upgradation work for achieving 10/10 is in progress and likely to be completed by Sept, 2024 after commissioning of plant.
34.	Nilothi Phase-I	40	30/50	20	60	Upgradation work for achieving 10/10 is in progress and likely to be completed by Sept, 2024 after commissioning of plant.
35.	Nilothi Phase-II	20	10/10	0	0	-
36.	Papankalan Ph-I	20	30/50	10	30	Upgradation work for achieving 10/10 is in progress and likely to be completed by Sept, 2024 after commissioning of plant.

37.	PapankalanPh-II	20	10/10	0	0	-
38.	Najafgarh	5	30/50	0	5	Upgradation work for achieving 10/10 is in progress and likely to be completed by Sept, 2024 after commissioning of plant.
39.	Kapashera	5	10/10	0	0	-
40.	Sonia Vihar	0	10/10	0	7	The liquid line of the plant shall be commissioned by July, 2024
Total (MGD)		712		143.5	513.16	

2. Details of proposed DSTPs in Delhi Jal Board.

SNO	Name of DSTP	Capacity in MGD	Present Status	Timelines
1	Mitraon	10.89	Award was placed before Board in its last meeting wherein it was decided to take up this work under AMRUT 2.0 funding. Funds from Amrut Awaited.	Dec-25
2	Kair	1.1	Tender under award. Funds are awaited under AMRUT 2.0	Dec-25
3	Kakrola	2.64		
4	Khanganheri	0.77		
5	Dichaon Kalan	1.98		
6	Punjab Khor	0.22	Tenders received and under process of award	Dec-25
7	Jat Khor	0.22		
8	Qutubgarh	0.66		
9	Auchandi	0.88	Tenders received and under process of award	Dec-25
10	Mohammadpur Majri & Karala	2.86		
11	Kanjhawala & Ladpur	1.1		
12	Ghewra	0.44		
13	Nizampur and Sawda	1.32		
14	Garhi Rindhala	0.22		
15	Jaunti	0.44	Tenders received and under process of award. Funds demanded under Amrut 2.0. Funds awaited	Dec-25
16	Zindpur	15		
17	Khera Khurd	0.6	Tenders to be invited	Dec-25
18	Sarangpur Village	1.32	During first call single bid was received. Placed before Board for award of work and it was directed to re-invite Tender. Funds awaited under AMRUT 2.0. Tender is being re-invited	Dec-25
19	Galibpur Village	0.55		
20	Kazipur Village	0.55		

21	Jafarpur Village	1.32		
22	Khera Dabar Village	0.55		
23	Hasanpur Village	1.32		
24	Shikarpur Village	0.66		
25	Chandanhola Satbari	0.44	Land allotted, NIT has been finalized, however as per the new guidelines the scheme to be got approved by EFC accordingly, the case is being submitted for approval and thereafter the tender will be invited.	Dec-25
26	Tajpur Pahari	10	Land allotted, NIT has been finalized, however as per the new guidelines the scheme to be got approved by EFC accordingly, the case is being submitted for approval and thereafter the tender will be invited.	Dec-25
27	Jauna Pur-I	3.18	Balance land allotted on 02.01.2024. Land allotted, NIT has been finalized, however as per the new guidelines the scheme to be got approved by EFC accordingly, the case is being submitted for approval and thereafter the tender will be invited.	Dec-25
28	Jauna Pur-II			
29	Dera Mandi , Bhati			
30	Fatehpur Beri & Asola			
31	Salapur Majra	1.38	Tenders to be invited.	Dec-25
32	Bajitpur Thakran	2.2		
33	Palla (Sungarpur)	1.1	Possession of Land taken on 10.08.2023. Estimate for DSTP has been prepared and is under approval.	Dec-25
34	Tajpur	0.66		
35	Rangpuri	5	Land allotted to DJB on 15.01.2024 for construction of DSTP (without SPS). For SPS land, joint inspection held on 05.12.2023 and 08.02.2024. Land allotment process for SPS is expected to be completed March, 2024.	18 months after possession of land
36	Chattarpur Extension	0.38	1525.25 sqm land has been allotted on 05.03.2024 out of 4 Bigha 4 Biswa. Approval for payment of land is under process.	18 months after possession of land
37	Maidan Garhi (Rajpur Khurd)	0.95	Land issue (Land is yet to be allotted by DDA)	18 months after possession of land
38	Nayabans	4.4	Land issue	18 months after possession of land
39	Tajpur Khurd	7.92	Private land under acquisition. Earlier there was a stay on acquisition process. Stay vacated by Delhi High Court, Acquisition	18 months after possession of land

40	Tikri Kalan	1.32	Restarted. Matter coming up in Hon'ble Supreme Court on 15.03.2024	
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3. Details of Trapped Drains directly out falling into River Yamuna.

3.1 Details of 10 Nos. Trapped Drain receiving treatment at STPs.

S. No.	Name of Drain	Flow in MLD (MGD)			Status of Drain (Trapped / Partially Trapped / Untrapped)	STP in which trapped waste water is treated		Proposed Action/ Timeline for Tapping of Drain
		Total Waste Water	Treated Waste water	Untreated Waste water		Name	End Point of Disposal	
1.	Metcalf House Drain	17.25 (3.79 MGD)	-	17.25 (trapped & get treated at Okhla STP)	Trapped	Okhla STP (Phase II/III/ IV/V/VI)	Agra canal. Discharge treated effluent in Agra Canal is being used for irrigation purpose.	New 124 MGD STP at Okhla has started treating 48 MGD of sewerage from 01.04.2024. The plant is under trial run and commissioning which will be completed on 30.09.2024 .
2.	Khyber Pass Drain	1.7 (0.37 MGD)	-	1.7 (trapped & treated at Okhla STP)	Trapped	Okhla STP (Phase II/III/ IV/V/VI)		
3.	Sweeper Colony Drain	8.6 (1.89 MGD)	-	8.6 (trapped & treated at Okhla STP)	Trapped	Okhla STP (Phase II/III/ IV/V/VI)		
4.	Magazine Road Drain	7.8 (1.72 MGD)	-	7.8 (trapped & treated at Okhla STP)	Trapped	Okhla STP (Phase II/III/ IV/V/VI)	Agra canal. Discharge treated effluent in Agra Canal is being used for	

5.	Tonga Stand Drain	7.8 (1.72 MGD)	-	7.8(trapped & treated at Okhla STP)	Trapped	Okhla STP (Phase II/III/IV/V/VI)	irrigation purpose.	
6.	Civil Mill Drain	14.68 (3.23 MGD)	-	14.68 (trapped & treated at Okhla STP)	Trapped	Okhla STP (Phase II/III/IV/V/VI)		
7.	Moat Drain (Vijay Ghat)	Dry	-	(trapped & treated at Okhla STP)	Trapped (but no flow at present)	Okhla STP (Phase II/III/IV/V/VI)		
8.	Drain No. 14	25.87 (5.69 MGD)	-	25.87 (trapped & treated at Okhla STP)	Trapped	Okhla STP (Phase II/III/IV/V/VI)		
9.	Tehkhand Drain	39.74 (8.74 MGD)	-	39.74 (trapped & treated at Okhla STP)	Trapped	Okhla STP (Phase II/III/IV/V/VI)		
10.	Tuglakabad Drain (Kal ka Ji Drain merged in this drain)	25.05 (5.51 MGD)	-	25.05	Trapped	Okhla STP (Phase II/III/IV/V/VI)	Agra canal. Discharge treated effluent in Agra Canal is being used for irrigation purpose.	New 124 MGD STP at Okhla has started treating 48 MGD of sewerage from 01.04.2024. The plant is under trial run and commissioning which will be completed on 30.09.2024 .
	Total	148.49		148.49				

3.2 Details of Partially trapped drains.

S. No.	Name of Drain	Flow in MLD (MGD)			Status of Drain (Trapped / Partially Trapped / Un trapped)	STP in which trapped waste water is treated		Proposed Action/ Timeline for Tapping of Drain
		Total Waste Water	Treated Waste water	Untreated Waste water		Name	End Point of Disposal	
1.	Sen Nursing Home Drain	43.2 (9.5 MGD)	10	33.2	Partially trapped	Sen Nursing Home STP (10 MLD)	Yamuna River	Entire flow of the drain shall be trapped and taken to Okhla STP after construction/commissioning of Maharani Bagh SPS and desilting of Ring Road trunk sewer by June-2025 .
2.	Delhi Gate Drain / Power House Drain	122.58 (26.96 MGD)	78	44.58	Partially trapped	Delhi Gate STP	Yamuna River	<ul style="list-style-type: none"> There are 2 operational STPs of 68.2 MLD (15 MGD) capacity and 10 MLD (2.2 MGD) capacity for treatment of trapped wastewater of this drain. Another STP of 45.46 MLD (10 MGD) is proposed for the treatment of remaining un trapped waste water of this drain. Land allotted but not handed over to DJB by MoHUA/DDA. Timeline is 18 months (12 months for construction + 6 months trail run) after award of work.

3.3 Details of 2 large drains (Najafgarh & Shahdra) not feasible to trapped

S. No.	Name of Drain	Flow in MLD (MGD)			Status of Drain(Trapped / Partially Trapped / Untrapped)	STP in which trapped waste water is treated		Proposed Action/ Timeline for Tapping of Drain																				
		Total Waste Water	Treated Waste water	Untreated Waste water		Name	End Point of Disposal																					
1.	Najafgarh Drain	2056.32 (452.34 MGD)	1380	676.32	Being large drain not feasible to be trapped	-	Yamuna River	<p>ISP has been commissioned and provision for tapping of 77 drains have been made. There is about 453 MGD flow in the Najafgarh drain. Out of this at present 303.85 MGD comprises of treated effluent from STPs. From Haryana, untreated discharge of 105 MGD is being discharged through Badshahpur and DD-6 drains.</p> <p>Details of STP at different location whose treated effluent 1380 MLD (303.85 MGD) is falling into Najafgarh drain:</p> <table border="1"> <thead> <tr> <th>Location</th> <th>Falling into Najafgarh drain in MGD</th> </tr> </thead> <tbody> <tr> <td>Keshopur Ph-I, II & III</td> <td>66.5</td> </tr> <tr> <td>Nilothi Ph-I, II</td> <td>58.5</td> </tr> <tr> <td>Papankalan Ph-I, II</td> <td>36.67</td> </tr> <tr> <td>Najafgarh</td> <td>4.43</td> </tr> <tr> <td>Kapashera</td> <td>4.5</td> </tr> <tr> <td>Coronation Pillar</td> <td>56.5</td> </tr> <tr> <td>Rithala</td> <td>67</td> </tr> <tr> <td>Rohini</td> <td>9.75</td> </tr> <tr> <td>Total</td> <td>303.85</td> </tr> </tbody> </table>	Location	Falling into Najafgarh drain in MGD	Keshopur Ph-I, II & III	66.5	Nilothi Ph-I, II	58.5	Papankalan Ph-I, II	36.67	Najafgarh	4.43	Kapashera	4.5	Coronation Pillar	56.5	Rithala	67	Rohini	9.75	Total	303.85
Location	Falling into Najafgarh drain in MGD																											
Keshopur Ph-I, II & III	66.5																											
Nilothi Ph-I, II	58.5																											
Papankalan Ph-I, II	36.67																											
Najafgarh	4.43																											
Kapashera	4.5																											
Coronation Pillar	56.5																											
Rithala	67																											
Rohini	9.75																											
Total	303.85																											
2.	Shahdara Drain	840 (184.78 MGD)	363	477	Being large drain not feasible to be trapped	-	Yamuna River	<p>ISP has been commissioned and provisions for tapping of 29 drains have been made. Total untreated discharge in Shahdara drain is about 105 MGD, out of which 50 MGD (i.e., 45%) is untreated sewage is being discharged by UP through Sahibabad, Indirapuri and Banthala drain. treated effluent from Kondli STP & Chilla STP of about 363 MLD (80 MGD) is falling into Shahdara Drain</p>																				

	Total	2896.32	1743	1153.32				
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3.4 Details of 08 nos. to be trapped drains

S. No.	Name of Drain	Flow in MLD (MGD)			Status of Drain (Trapped / Partially Trapped / Un-trapped)	STP in which trapped waste water is treated		Proposed Action/ Timeline for Tapping of Drain
		Total Waste Water	Treated Waste water	Untreated Waste water		Name	End Point of Disposal	
1.	Abul Fazal Drain	7 (1.54 MGD)	-	7	To be trapped	-	-	Sewage to be trapped after completion of Batla House Sewage scheme and expected to be completed by Dec-2024 . Trapped waste water will be treated at Okhla STP.
2.	ISBT Drain (Qudsia Bagh/ Mori Gate Drain)	20.80 (4.58 MGD)	-	20.80	To be trapped	-	Yamuna River	Work of construction of SPS at the outfall point of the drain is in progress and likely to be completed by Dec-2024 . Trapped waste water will be treated at Coronation Pillar STP
3.	Sonia Vihar Drain (On Eastern Bank of Yamuna)	27.24 (5.99 MGD)	-	27.24	To be trapped	-	Yamuna River	7 MGD STP is being constructed at Sonia Vihar which is likely to be completed by July- 2024 . Trapped waste water will be treated at Sonia Vihar STP
4.	Kailash Nagar Drain (On Eastern Bank of Yamuna)	13.62 (3.0 MGD)	-	13.62	To be trapped	-	Yamuna River	Feasibility of diverting the flow of the drain to Kondli STP through Geeta Colony and Preet Vihar SPS is being worked out jointly with MCD, DUSIB, DDA and DJB.
5.	Shastri Park Drain (On Eastern Bank of Yamuna)	5.45 (1.2 MGD)	-	5.45	To be trapped	-	Yamuna River	Feasibility of construction of DSTP is being worked out jointly with MCD, DUSIB, DDA and DJB..
6.	Maharani Bagh Drain	30.24 (6.65 MGD)	-	30.24	To be trapped	-	Yamuna River	Work of Intercepting the Maharani Bagh drain flow by laying of interceptor sewer through micro tunneling and conveying the flow to Okhla WWTP for treatment is in progress and expected to be completed by Dec-2024 .
7.	Jaitpur Drain	5.68 (1.25 MGD)	-	5.68	To be trapped	-	Yamuna river	Sewage to be trapped after completion of Madanpur Khadar GOC scheme by Dec-2025 . Trapped waste water will be treated at Okhla STP.
8.	Barapulla Drain	91	-	91	To be trapped	-	Yamuna River	Work of Intercepting the Barapullah drain flow by laying of interceptor sewer

		(20 MGD)						through micro tunneling and conveying the flow to Okhla WWTP for treatment is in progress and expected to be completed by Dec-2024
	Total	201.03		201.03				

ANNEXURE-VIII**Details of 10 Nos. Trapped Drain receiving treatment at STPs**

S. No.	Name of Drain	Flow in MLD (MGD)			Status of Drain (Trapped / Partially Trapped / Untrapped)	STP in which trapped waste water is treated		Proposed Action/ Timeline for Tapping of Drain
		Total Waste Water	Treated Waste water	Untreated Waste water		Name	End Point of Disposal	
1.	Metcalf House Drain	17.25 (3.79 MGD)	-	17.25 (trapped & get treated at Okhla STP)	Trapped	Okhla STP (Phase II/III/ IV/V/VI)	Agra canal. Discharge treated effluent in Agra Canal is being used for irrigation purpose.	New 124 MGD STP at Okhla has started treating 48 MGD of sewerage from 01.04.2024. The plant is under trial run and commissioning which will be completed on 30.09.2024 .
2.	Khyber Pass Drain	1.7 (0.37 MGD)	-	1.7 (trapped & treated)	Trapped	Okhla STP (Phase II/III/ IV/V/VI)		

				at Okhla STP)				
3.	Sweeper Colony Drain	8.6 (1.89 MGD)	-	8.6 (trapped & treated at Okhla STP)	Trapped	Okhla STP (Phase II/III/ IV/V/VI)		
4.	Magazine Road Drain	7.8 (1.72 MGD)	-	7.8 (trapped & treated at Okhla STP)	Trapped	Okhla STP (Phase II/III/ IV/V/VI)	Agra canal. Discharge treated effluent in Agra Canal is being used for irrigation purpose.	New 124 MGD STP at Okhla has started treating 48 MGD of sewerage from 01.04.2024. The plant is under trial run and commissioning which will be completed on 30.09.2024 .
5.	Tonga Stand Drain	7.8 (1.72 MGD)	-	7.8(trapp ed & treated at Okhla STP)	Trapped	Okhla STP (Phase II/III/ IV/V/VI)		
6.	Civil Mill Drain	14.68 (3.23 MGD)	-	14.68 (trapped & treated	Trapped	Okhla STP (Phase II/III/ IV/V/VI)		

				at Okhla STP)				
7.	Moat Drain (Vijay Ghat)	Dry	-	(trapped & treated at Okhla STP)	Trapped (but no flow at present)	Okhla STP (Phase II/III/ IV/V/VI)		
8.	Drain No. 14	25.87 (5.69 MGD)	-	25.87 (trapped & treated at Okhla STP)	Trapped	Okhla STP (Phase II/III/ IV/V/VI)		
9.	Tekhhand Drain	39.74 (8.74 MGD)	-	39.74 (trapped & treated at Okhla STP)	Trapped	Okhla STP (Phase II/III/ IV/V/VI)	Agra canal. Discharge treated effluent in Agra Canal is being used for irrigation purpose.	New 124 MGD STP at Okhla has started treating 48 MGD of sewerage from 01.04.2024. The plant is under trial run and commissioning which will be completed on 30.09.2024 .
10.	Tuglakabad Drain (Kalka Ji Drain	25.05 (5.51 MGD)	-	25.05	Trapped	Okhla STP (Phase		

	merged in this drain)					II/III/ IV/V/VI)		
	Total	148.49		148.49				

Details of Partially trapped drains

S. No.	Name of Drain	Flow in MLD (MGD)			Status of Drain (Trapped / Partially Trapped / Un trapped)	STP in which trapped waste water is treated		Proposed Action/ Timeline for Tapping of Drain
		Total Waste Water	Treated Waste water	Untreated Waste water		Name	End Point of Disposal	
1.	Sen Nursing Home Drain	43.2 (9.5 MGD)	10	33.2	Partially trapped	Sen Nursing Home STP (10 MLD)	Yamuna River	Entire flow of the drain shall be trapped and taken to Okhla STP after construction/commissioning of Maharani Bagh SPS and desilting of Ring Road trunk sewer by June-2025 .
2.	Delhi Gate Drain / Power House Drain	122.58 (26.96 MGD)	78	44.58	Partially trapped	Delhi Gate STP	Yamuna River	<ul style="list-style-type: none"> There are 2 operational STPs of 68.2 MLD (15 MGD) capacity and 10 MLD (2.2 MGD) capacity for treatment of trapped wastewater of this drain. Another STP of 45.46 MLD (10 MGD) is proposed for the treatment of remaining un trapped waste water of this drain. Land allotted by MoHUA/DDA. Payment is being made.
	Total	165.78	88	77.78				

Details of 2 large drain (Najafgarh & Shahdra) not feasible to trapped

S. No.	Name of Drain	Flow in MLD (MGD)			Status of Drain(Trapped / Partially Trapped / Untrapped)	STP in which trapped waste water is treated		Proposed Action/ Timeline for Tapping of Drain								
		Total Waste Water	Treated Waste water	Untreated Waste water		Name	End Point of Disposal									
1.	Najafgarh Drain	2056.32 (452.34 MGD)	1380	676.32	Being large drain not feasible to be trapped	-	Yamuna River	<p>ISP has been commissioned and provision for tapping of 77 drains have been made.</p> <p>There is about 453 MGD flow in the Najafgarh drain. Out of this at present 303.85 MGD comprises of treated effluent from STPs. From Haryana, untreated discharge of 105 MGD is being discharged through Badshahpur and DD-6 drains.</p> <p>Details of STP at different location whose treated effluent 1380 MLD (303.85 MGD) is falling into Najafgarh drain:</p> <table border="1"> <thead> <tr> <th>Location</th> <th>Falling into Najafgarh drain in MGD</th> </tr> </thead> <tbody> <tr> <td>Keshopur Ph-I, II & III</td> <td>66.5</td> </tr> <tr> <td>Nilothi Ph-I, II</td> <td>58.5</td> </tr> <tr> <td>Papankalan Ph-I, II</td> <td>36.67</td> </tr> </tbody> </table>	Location	Falling into Najafgarh drain in MGD	Keshopur Ph-I, II & III	66.5	Nilothi Ph-I, II	58.5	Papankalan Ph-I, II	36.67
Location	Falling into Najafgarh drain in MGD															
Keshopur Ph-I, II & III	66.5															
Nilothi Ph-I, II	58.5															
Papankalan Ph-I, II	36.67															

								Najafgarh	4.43
								Kapashera	4.5
								Coronation Pillar	56.5
								Rithala	67
								Rohini	9.75
								Total	303.85
2.	Shahdara Drain	840 (184.78 MGD)	363	477	Being large drain not feasible to be trapped	-	Yamuna River	ISP has been commissioned and provisions for tapping of 29 drains have been made. Total untreated discharge in Shahdara drain is about 105 MGD, out of which 50 MGD (i.e., 45%) is untreated sewage is being discharged by UP through Sahibabad, Indrapuri and Banthala drain. treated effluent from Kondli STP & Chilla STP of about 363 MLD (80 MGD) is falling into Shahdara Drain	
	Total	2896.32	1743	1153.32					

Details of 08 nos. to be trapped drains

S. No	Name of Drain	Flow in MLD (MGD)			Status of Drain (Trapped / Partially Trapped / Untrapped)	STP in which trapped waste water is treated		Proposed Action/ Timeline for Tapping of Drain
		Total Waste Water	Treated Waste water	Untreated Waste water		Name	End Point of Disposal	
1.	Abul Fazal Drain	7 (1.54 MGD)	-	7	To be trapped	-	-	Sewage to be trapped after completion of Batla House Sewage scheme and expected to be completed by Dec-2024 . Trapped waste water will be treated at Okhla STP.
2.	ISBT Drain (Qudsia Bagh/ Mori Gate Drain)	20.80 (4.58 MGD)	-	20.80	To be trapped	-	Yamuna River	Work of construction of SPS at the outfall point of the drain is in progress and likely to be completed by Dec-2024 . Trapped waste water will be treated at Coronation Piller STP
3.	Sonia Vihar Drain (On Eastern Bank of Yamuna)	27.24 (5.99 MGD)	-	27.24	To be trapped	-	Yamuna River	7 MGD STP is being constructed at Sonia Vihar which is likely to be completed by October- 2024 . Trapped waste water will be treated at Sonia Vihar STP
4.	Kailash Nagar Drain (On Eastern Bank of Yamuna)	13.62 (3.0 MGD)	-	13.62	To be trapped	-	Yamuna River	Feasibility of diverting the flow of the drain to Kondli STP through Geeta Colony and Preet Vihar SPS is being worked out jointly with MCD, DUSIB, DDA and DJB.

5.	Shastri Park Drain(On Eastern Bank of Yamuna)	5.45 (1.2 MGD)	-	5.45	To be trapped	-	Yamuna River	Feasibility of construction of DSTP is being worked out jointly with MCD, DUSIB, DDA and DJB..
6.	Maharani Bagh Drain	30.24 (6.65 MGD)	-	30.24	To be trapped	-	Yamuna River	Work of Intercepting the Maharani Bagh drain flow by laying of interceptor sewer through micro tunneling and conveying the flow to Okhla WWTP for treatment is in progress and expected to be completed by Dec-2024 .
7.	Jaitpur Drain	5.68 (1.25 MGD)	-	5.68	To be trapped	-	Yamuna river	Sewage to be trapped after completion of Madanpur Khadar GOC scheme by Dec-2025 . Trapped waste water will be treated at Okhla STP.
8.	Barapulla Drain	91 (20 MGD)	-	91	To be trapped	-	Yamuna River	Work of Intercepting the Barapullah drain flow by laying of interceptor sewer through micro tunneling and conveying the flow to Okhla WWTP for treatment is in progress and expected to be completed by Dec-2024
	Total	201.0 3		201.03				

Status of trapping of JJC drains as on 20.07.2024

S. No.	Measures proposed by DJB/ Status	No. of JJ Clusters
1	Trapped	1
2	Drains to be trapped in sewer line (work in progress) of nearby area	12
3	Drains will be trapped after commissioning of proposed sewer network in nearby U/A col.	14
4	Drains which can be trapped in to sewerage network by installing lift station	5
5	Feasible sites approved by NMCG for which demand has been raised for funds from NMCG	15
6	Trapped in STP through major storm water drain/trapping work are in progress	8
7	Not feasible due to space constraints and multiple outfalls etc.	3
8	Site does not exist.	1
	Total	59

List of 59 JJ Clusters with Status and Timelines for connecting with Sewerage System/DSTPs

S.No. of 59 JJC list	Name of JJ Cluster	Revised Timelines for Trapping (Earlier Timeline - June, 2023)	Nodal Officer (Chief Engineer)	Name of SE	Name of EE and Division	Present status
1	Dr.Ambedker JJC Near Wazirabad Timarpur.	30.09.2024	Sh. Gajendra Tomar, CE(Central-North)	Sh Pawan Kumar, SE(M)-4	Sh Maninder Jeet Singh, EE(M)-03	Work order issued for installation of DSTP.
2	Okhla DTC Depot-I	31.12.2024	Sh. Gajendra Tomar, CE(South)	Sh S.K.Dahiya SE(M)-10	Sh. Naresh Kumar EE(M)-51	There is some public hindrance however, the drain will be trapped by Dec 2024
3	Gandhi Camp Behind Fruit & Vegetable Market Okhla Railway Station	31.12.2024	Sh. Gajendra Tomar, CE(South)	Sh S.K.Dahiya SE(M)-10	Sh. Naresh Kumar EE(M)-51	There is some public hindrance however, the drain will be trapped by Dec 2024
4	Khub Ram park Pem Nagar Kirari	31.12.2024	Sh. Gajendra Tomar, CE(West)	Sh B.S Rawat, SE(M)-7/ Sh. Ajay Kumar, SE(C)-6	Sh Harish Chander, EE(M)-9 / Sh. N.K.Sharma, EE(Pr)Sr.-I	The work of laying the sewer line in Kirari GoC is in progress and this drain will be trapped into sewer line by 31.12.2024 by Maintenance Wing.
5	Madras Basti Near Railway Line Jal Vihar	The discharge from the JJC drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 30.09.2024.	Sh. Gajendra Tomar, CE(South)	Sh S.K.Dahiya SE(M)-10	Sh N.K Verma, EE(M)-41	Installation of DSTP not feasible due to jhuggies are present both side of railway track and forming multiple discharge points, space is also not available. However, this drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 30.09.2024.
6	Shri Ram JJC near SPRINGDALE School Dhaula Kaun	The discharge from the JJC drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 30.09.2024.	Sh. Gajendra Tomar, CE(South)	Sh S.K.Dahiya SE(M)-10	Sh Sanjay Jain, EE(M)-44	Installation of DSTP is not feasible due to space constraints. However, this drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 30.09.2024.
7	Ambedkar Basti West Block-II R.K.Puram	The discharge from the JJC drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 30.09.2024.	Sh. Gajendra Tomar, CE(South)	Sh S.K.Dahiya SE(M)-10	Sh Sanjay Jain, EE(M)-44	Installation of DSTP is not feasible, as discharge into storm water drain is directly from individual household. Discharge pipes from individuals houses are underground upto the storm water drain.Hence, it is difficult to collect discharge of JJC at single point. However, this drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 30.09.2024.
8	Leprosy Colony Infront of Mohan Singh Market R.K.Puram	The discharge from the JJC drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 30.09.2024.	Sh. Gajendra Tomar, CE(South)	Sh S.K.Dahiya SE(M)-10	Sh Sanjay Jain, EE(M)-44	Installation of DSTP is not feasible, as discharge into storm water drain is directly from individual household. Discharge pipes from individuals houses are underground upto the storm water drain.Hence, it is difficult to collect discharge of JJC at single point. However, this drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 30.09.2024.
9	Nehru Ekta Camp Sector-VII R.K.Puram	31.12.2024	Sh. Gajendra Tomar, CE(South)	Sh S.K.Dahiya SE(M)-10	Sh Sanjay Jain, EE(M)-44	This drain will be trapped into DJB sewerage network by Maintenance Wing by 31.12.2024.
10	S.P./J.P. Colony Sector 6 R.K.Puram	31.12.2024	Sh. Gajendra Tomar, CE(South)	Sh S.K.Dahiya SE(M)-10	Sh Sanjay Jain, EE(M)-44	This drain will be trapped into DJB sewerage network by Maintenance Wing by 31.12.2024
11	Sector-I R.K.Puram Police Post (Hanuman Camp)	The discharge from the JJC drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 30.09.2024.	Sh. Gajendra Tomar, CE(South)	Sh S.K.Dahiya SE(M)-10	Sh Sanjay Jain, EE(M)-44	Installation of DSTP is not feasible due to space constraints. However, this drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 30.09.2024.

S.No. of 59 JJC list	Name of JJ Cluster	Revised Timelines for Trapping (Earlier Timeline - June, 2023)	Nodal Officer (Chief Engineer)	Name of SE	Name of EE and Division	Present status
12	Ravi Dass Camp Sector-3 R.K.Puram	9 months after receipt of funds from NMCG and availability of land for DSTP	Sh. Gajendra Tomar, CE(South)	Sh S.K.Dahiya SE(M)-10	Sh Sanjay Jain, EE(M)-44	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th H.C. meeting, NMCG has intimated DJB on 11.03.2024 stating that they need revised DPR. DJB floats tender on open technology though DJB was of the view that funds may be released considering already submitted estimate & DPR. But, NMCG didn't agree to DJB request & called a meeting in the office of ED, NMCG on 7.5.2024 wherein, it was decided that DJB will prepare new estimate on the basis of fresh quotations & send it to NMCG after approval of the Competent Authority. Thereafter, NMCG will scrutinise it and release the funds on approval of C/A of NMCG. Now, the estimate is being re-framed and will be forwarded to NMCG for releasing the funds shortly.
13	Nepali Camp Near Bhanwar Singh Camp Vasant Vihar	The discharge from the JJC drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 30.09.2024.	Sh. Gajendra Tomar, CE(South)	Sh S.K.Dahiya SE(M)-10	Sh Sanjay Jain, EE(M)-44	This drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 30.09.2024.
14	Bhanwar Singh Camp Behind Janta Flat Block-D Vasant Vihar Phase-I	31.12.2024	Sh. Gajendra Tomar, CE(South)	Sh S.K.Dahiya SE(M)-10	Sh Sanjay Jain, EE(M)-44	This JJC will be trapped by maintenance wing into sewer network by installing lift station and laying sewer line. NMCG team has also suggested the same during joint inspection.
15	Sewa Camp Behind Police Staff Quarter Vasant Vihar Depot Munirika	The discharge from the JJC drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 30.09.2024.	Sh. Gajendra Tomar, CE(South)	Sh S.K.Dahiya SE(M)-10	Sh Sanjay Jain, EE(M)-44	Installation of DSTP is not feasible due to space constraints. However, this drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 30.09.2024.
16	Shiva Camp Vasant Vihar Near Petrol Pump	The discharge from the JJC drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 30.09.2024.	Sh. Gajendra Tomar, CE(South)	Sh S.K.Dahiya SE(M)-10	Sh Sanjay Jain, EE(M)-44	Installation of DSTP is not feasible as discharge into storm water drain is directly from individual household. Discharge pipes from individuals houses are underground upto the storm water drain.Hence, it is difficult to collect discharge of JJC at single point. However, this drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 30.09.2024.
17	Jagdamba Camp Near SFS Sheikh Sarai	The sewage discharge of jagdamba camp is falling into Chirag Delhi Drain which is ultimately trapped at krishi vihar hence there is no need of trapping at this point.	Sh. Gajendra Tomar, CE(South)	Sh S K Dahiya, SE(M)-10	Sh S C Jain, EE(M)-50	Trapped

S.No. of 59 JJC list	Name of JJ Cluster	Revised Timelines for Trapping (Earlier Timeline - June, 2023)	Nodal Officer (Chief Engineer)	Name of SE	Name of EE and Division	Present status
18	Priyanka Camp Mathura Road Opposite Sukhdev Vihar Depot	9 months after receipt of funds from NMCG and availability of land for DSTP	Sh. Gajendra Tomar, CE(South)	Sh S.K.Dahiya SE(M)-10	Sh Naresh Kumar, EE(M)-51	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they need revised DPR if DJB floats tender on open technology though DJB was of the view that funds may be released considering already submitted estimate & DPR. But, NMCG didn't agree to DJB request & called a meeting in the office of ED, NMCG on 7.5.2024 wherein, it was decided that DJB will prepare new estimate on the basis of fresh quotations & send it to NMCG after approval of the Competent Authority. Thereafter, NMCG will scrutinise it and release the funds on approval of C/A of NMCG. Now, the estimate is being re-framed and will be forwarded to NMCG for releasing the funds shortly.
19	CRRRI Camp Mathura Road Opposite Sukhdev Vihar Depot	9 months after receipt of funds from NMCG and availability of land for DSTP	Sh. Gajendra Tomar, CE(South)	Sh S.K.Dahiya SE(M)-10	Sh Naresh Kumar, EE(M)-51	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they need revised DPR if DJB floats tender on open technology though DJB was of the view that funds may be released considering already submitted estimate & DPR. But, NMCG didn't agree to DJB request & called a meeting in the office of ED, NMCG on 7.5.2024 wherein, it was decided that DJB will prepare new estimate on the basis of fresh quotations & send it to NMCG after approval of the Competent Authority. Thereafter, NMCG will scrutinise it and release the funds on approval of C/A of NMCG. Now, the estimate is being re-framed and will be forwarded to NMCG for releasing the funds shortly.
20	Priya Camp Mathura Road Opposite Sukhdev Vihar Depot	9 months after receipt of funds from NMCG and availability of land for DSTP	Sh. Gajendra Tomar, CE(South)	Sh S.K.Dahiya ACE(M)-10	Sh Naresh Kumar, EE(M)-51	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they need revised DPR if DJB floats tender on open technology though DJB was of the view that funds may be released considering already submitted estimate & DPR. But, NMCG didn't agree to DJB request & called a meeting in the office of ED, NMCG on 7.5.2024 wherein, it was decided that DJB will prepare new estimate on the basis of fresh quotations & send it to NMCG after approval of the Competent Authority. Thereafter, NMCG will scrutinise it and release the funds on approval of C/A of NMCG. Now, the estimate is being re-framed and will be forwarded to NMCG for releasing the funds shortly.
21	Shahbad Daulatpur Block-A, E & F	31.07.2024	Sh. Gajendra Tomar, CE(Central-North)	Sh. Sukhpal Chauhan, SE (M)-3 / Sh. Anil Kumar, SE(C)-5	Sh Sandeep Sharma, EE(M)-7 / Sh. Ashish Kumar, EE(C)DR-III	The work of laying the sewer line in Shahbad GoC is in progress and this drain will be trapped into sewer line by 31.07.2024 by Maintenance Wing.
22	Jhuggies Kholi Wala Baba Mandir Rajokari	JJC does not exist	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11	Sh. Sawant Singh, EE(M)-45	JJC does not exist at site. Hence, no action is required

S.No. of 59 JJC list	Name of JJ Cluster	Revised Timelines for Trapping (Earlier Timeline - June, 2023)	Nodal Officer (Chief Engineer)	Name of SE	Name of EE and Division	Present status
23	Jhuggies Kewal Krishan Chowk Post Rajokari	9 months after receipt of funds from NMCG and availability of land for DSTP	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11	Sh. Sawant Singh, EE(M)-45	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC with NMCG has intimated DJB on 11.03.2024 stating that they need revised DPR if DJB floats tender on open technology though DJB was of the view that funds may be released considering already submitted estimate & DPR. But, NMCG didn't agree to DJB request & called a meeting in the office of ED, NMCG on 7.5.2024 wherein, it was decided that DJB will prepare new estimate on the basis of fresh quotations & send it to NMCG after approval of the Competent Authority. Thereafter, NMCG will scrutinise it and release the funds on approval of C/A of NMCG. Now, the estimate is being re-framed and will be forwarded to NMCG for releasing the funds shortly.
24	Ram Dev Ka Dera BSF Office Rajokari Pahari, Delhi	Not Feasible	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11	Sh. Sawant Singh, EE(M)-45	Not Feasible due to multiple Discharge and collection point. DSTP not feasible due to Forest land. This JJ Cluster may be relocated for reducing pollution. However, discharge is going in low lying area, not in River Yamuna
25	Kusumpur Pahari Block-B Vasant Vihar	30.09.2024	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11	Sh. Sawant Singh, EE(M)-45	This drain will be trapped by Maintenance Wing after laying approx., 3 Km sewer line by 30.09.2024.
26	Jai Hind Camp near Masoodpur Village Vasant Kunj	30.09.2024	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11	Sh. Sawant Singh, EE(M)-45	This drain will be trapped by Maintenance Wing after laying approx., 2 Km sewer line by 30.09.2024.
27	Moti Lal Nehru Camp J.N.U	30.09.2024	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11	Sh. Sawant Singh, EE(M)-45	This drain will be trapped by Maintenance Wing after completion of work of ongoing work of rehabilitation.
28	Junapur Bhim Basti	9 months after receipt of funds from NMCG and availability of land for DSTP	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11	Sh. Sawant Singh, EE(M)-46	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they need revised DPR if DJB floats tender on open technology though DJB was of the view that funds may be released considering already submitted estimate & DPR. But, NMCG didn't agree to DJB request & called a meeting in the office of ED, NMCG on 7.5.2024 wherein, it was decided that DJB will prepare new estimate on the basis of fresh quotations & send it to NMCG after approval of the Competent Authority. Thereafter, NMCG will scrutinise it and release the funds on approval of C/A of NMCG. Now, the estimate is being re-framed and will be forwarded to NMCG for releasing the funds shortly.
29	Mandi Pahari (Shambhav Camp)	30.09.2024	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11 / Sh. R.K. Lakhera, SE(C) - 4	Sh Sawant Singh, EE(M)-46 / Sh. A.M. Sharma, EE(C)DR-VI	This JJC can be trapped into DJB sewer line with in one month after completion of sewer network laid by Project wing. The expected date for trapping this drain into sewer line is 30.09.2024 by Maintenance Wing.
30	Mandi Village Bapu Camp	30.09.2024	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11 / Sh. R.K. Lakhera, SE(C) - 4	Sh Sawant Singh, EE(M)-46 / Sh. A.M. Sharma, EE(C)DR-VI	This JJC can be trapped into DJB sewer line with in one month after completion of sewer network laid by Project wing. The expected date for trapping this drain into sewer line is 30.09.2024 by Maintenance Wing.
31	Mandi Village (Biru Camp)	30.09.2024	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11 / Sh. R.K. Lakhera, SE(C) - 4	Sh Sawant Singh, EE(M)-46 / Sh. A.M. Sharma, EE(C)DR-VI	This JJC can be trapped into DJB sewer line with in one month after completion of sewer network laid by Project wing. The expected date for trapping this drain into sewer line is 30.09.2024 by Maintenance Wing.

S.No. of 59 JJC list	Name of JJ Cluster	Revised Timelines for Trapping (Earlier Timeline - June, 2023)	Nodal Officer (Chief Engineer)	Name of SE	Name of EE and Division	Present status
32	Mandi Village (Shanti Camp)	30.09.2024	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11 / Sh. R.K. Lakhera, SE(C) - 4	Sh Sawant Singh, EE(M)-46 / Sh. A.M. Sharma, EE(C)DR-VI	This JJC can be trapped into DJB sewer line with in one month after completion of sewer network laid by Project wing. The expected date for trapping this drain into sewer line is 30.09.2024 by Maintenance Wing.
33	Dr. Ambedkar Satwari Mehrauli	9 months after receipt of funds from NMCG and availability of land for DSTP	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11	Sh. Sawant Singh, EE(M)-46	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they need revised DPR if DJB floats tender on open technology though DJB was of the view that funds may be released considering already submitted estimate & DPR. But, NMCG didn't agree to DJB request & called a meeting in the office of ED, NMCG on 7.5.2024 wherein, it was decided that DJB will prepare new estimate on the basis of fresh quotations & send it to NMCG after approval of the Competent Authority. Thereafter, NMCG will scrutinise it and release the funds on approval of C/A of NMCG. Now, the estimate is being re-framed and will be forwarded to NMCG for releasing the funds shortly.
34	Suhrpuri Mehrauli	30.09.2024	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11 / Sh. R.K. Lakhera, SE(C) - 4	Sh Sawant Singh, EE(M)-46 / Sh. A.M. Sharma, EE(C)DR-VI	Sewer line work is in progress in the vicinity. Therefore drain will be trapped in DJB sewerage network by maintenace wing
35	Kharak Riwara Satwari Mehrauli	30.09.2024	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11 / Sh. R.K. Lakhera, SE(C) - 4	Sh Sawant Singh, EE(M)-46 / Sh. A.M. Sharma, EE(C)DR-VI	Sewer line work is in progress in the vicinity. Therefore drain will be trapped in DJB sewerage network by Maintenance Wing by 30.09.2024
36	Sanjay Colony- Mehrauli Bhatti Mines	Not feasible.	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11	Sh. Sawant Singh, EE(M)-46	No JJC found at site. This colony is situated on forest land as informed by area JE (maintenance) having big size plots, wide roads etc. It was also observed during inspection along with NMCG official and JE maintenance that there are so many outfalls of SW drains outfalling in low lying forest area/rocky area.This JJ Cluster may be relocated for reducing pollution.
37	Shanshi Camp Mathura road Badarpur, Tughlakabad	9 months after receipt of funds from NMCG and availability of land for DSTP	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11	Sh Satender Dabas,EE(M)-52	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they need revised DPR if DJB floats tender on open technology though DJB was of the view that funds may be released considering already submitted estimate & DPR. But, NMCG didn't agree to DJB request & called a meeting in the office of ED, NMCG on 7.5.2024 wherein, it was decided that DJB will prepare new estimate on the basis of fresh quotations & send it to NMCG after approval of the Competent Authority. Thereafter, NMCG will scrutinise it and release the funds on approval of C/A of NMCG. Now, the estimate is being re-framed and will be forwarded to NMCG for releasing the funds shortly.

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S.No. of 59 JJC list	Name of JJ Cluster	Revised Timelines for Trapping (Earlier Timeline - June, 2023)	Nodal Officer (Chief Engineer)	Name of SE	Name of EE and Division	Present status
38	Dora Tabu Camp Near Tughlakabad Railway Station in Mohan Co-Operative, Tughlakabad	9 months after receipt of funds from NMCG and availability of land for DSTP	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11	Sh Satender Dabas,EE(M)-52	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they need revised DPR if DJB floats tender on open technology though DJB was of the view that funds may be released considering already submitted estimate & DPR. But, NMCG didn't agree to DJB request & called a meeting in the office of ED, NMCG on 7.5.2024 wherein, it was decided that DJB will prepare new estimate on the basis of fresh quotations & send it to NMCG after approval of the Competent Authority. Thereafter, NMCG will scrutinise it and release the funds on approval of C/A of NMCG. Now, the estimate is being re-framed and will be forwarded to NMCG for releasing the funds shortly.
39	Indira Camp Alimore Mathura road Mohan Co-Operative, Tughlakabad	9 months after receipt of funds from NMCG and availability of land for DSTP	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11	Sh Satender Dabas,EE(M)-52	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they need revised DPR if DJB floats tender on open technology though DJB was of the view that funds may be released considering already submitted estimate & DPR. But, NMCG didn't agree to DJB request & called a meeting in the office of ED, NMCG on 7.5.2024 wherein, it was decided that DJB will prepare new estimate on the basis of fresh quotations & send it to NMCG after approval of competent authority. Thereafter, NMCG will scrutinise it and release the funds on approval of C/A of NMCG. Further a meeting was held in the chamber of CE(Dr)Proj-III wherein EE(SDW)-V was directed to obtain fresh quotations for DSTP from different vendors and put up the estimate accordingly do that same can be forwarded to NMCG for releasing the fund.
40	Sonia Ganghi Camp Pul-Prahladpur Railway line Tughlakabad	30.09.2024	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11	Sh Satender Dabas, EE(M)-52	This JJC will be trapped into DJB sewer line by 30.09.2024 by Maintenance Wing.
41	Ram Pyari Camp Near Nangia Park Lal kuan, Tughlakabad	9 months after receipt of funds from NMCG and availability of land for DSTP	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11	Sh Satender Dabas,EE(M)-52	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they need revised DPR if DJB floats tender on open technology though DJB was of the view that funds may be released considering already submitted estimate & DPR. But, NMCG didn't agree to DJB request & called a meeting in the office of ED, NMCG on 7.5.2024 wherein, it was decided that DJB will prepare new estimate on the basis of fresh quotations & send it to NMCG after approval of the Competent Authority. Thereafter, NMCG will scrutinise it and release the funds on approval of C/A of NMCG. Now, the estimate is being re-framed and will be forwarded to NMCG for releasing the funds shortly.

S.No. of 59 JJC list	Name of JJ Cluster	Revised Timelines for Trapping (Earlier Timeline - June, 2023)	Nodal Officer (Chief Engineer)	Name of SE	Name of EE and Division	Present status
42	Shiv Camp Lal Kuan Badarpur Chungi No proposal.-2 & 3 M.B. Road, Tughlakabad	9 months after receipt of funds from NMCG and availability of land for DSTP	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11	Sh Satender Dabas,EE(M)-52	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they need revised DPR if DJB floats tender on open technology though DJB was of the view that funds may be released considering already submitted estimate & DPR. But, NMCG didn't agree to DJB request & called a meeting in the office of ED, NMCG on 7.5.2024 wherein, it was decided that DJB will prepare new estimate on the basis of fresh quotations & send it to NMCG after approval of competent authority. Thereafter, NMCG will scrutinise it and release the funds on approval of C/A of NMCG. Further a meeting was held in the chamber of CE(Dr)Proj-III wherein EE(SDW)-V was directed to obtain fresh quotations for DSTP from different vendors and put up the estimate accordingly do that same can be forwarded to NMCG for releasing the fund.
43	Khatta Camp Gosain Crusher M.B. Road Lal Kuan, Tughlakabad	30.09.2024	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11 / Sh. R.K. Lakhera, SE(C) - 4	Sh Satender Dabas, EE(M)-52 / Sh. A.M. Sharma, EE(C)DR-VI	Sewer line work is in progress in the vicinity. Therefore drain will be trapped in DJB sewerage network by Maintenance Wing by 30.09.2024
44	Sonia Gandhi Camp Pul-Prahladpur Railway Line Tughlakabad Part-2, Tughlakabad	30.09.2024	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11	Sh Satender Dabas, EE(M)-52	This JJC will be trapped into DJB sewer line by 30.09.2024 by Maintenance Wing.
45	Subash Camp NTPC Badarpur	9 months after receipt of funds from NMCG and availability of land for DSTP	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11	Sh Manoj Kr. Sharma, EE(M)-53	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they need revised DPR if DJB floats tender on open technology though DJB was of the view that funds may be released considering already submitted estimate & DPR. But, NMCG didn't agree to DJB request & called a meeting in the office of ED, NMCG on 7.5.2024 wherein, it was decided that DJB will prepare new estimate on the basis of fresh quotations & send it to NMCG after approval of the Competent Authority. Thereafter, NMCG will scrutinise it and release the funds on approval of C/A of NMCG. Now, the estimate is being re-framed and will be forwarded to NMCG for releasing the funds shortly.
46	BIW JJ Camp B.T. Badarpur	31.12.2024	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11 / Sh. R.K. Lakhera, SE(C) - 4	Sh Manoj Kr. Sharma, EE(M)-53 / Sh. A.M. Sharma, EE(C)DR-VI	Sewer line work is in progress in Gautampuri. Thereafter, drain will be trapped in DJB sewerage network by Maintenance Wing by laying a sewer line by 31.12.2024
47	Tajpur Pahari Badarpur	31.12.2024	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11 / Sh. R.K. Lakhera, SE(C) - 4	Sh Manoj Kr. Sharma, EE(M)-53 / Sh. A.M. Sharma, EE(C)DR-VI	This JJC will be trapped into DJB sewer line only after laying of sewer network in surrounding UACs which is in approval under EE(C) Dr-VI. Discharge of this JJC is mixing with discharge of UAC also and is collected in a depression/ pond located in between the JJC & UACs. Installation of DSTP is also not feasible as collection of discharge at one point is not feasible. However, the tentative timelines for trapping of this drain into DJB sewer network is 31.12.2024

S.No. of 59 JJC list	Name of JJ Cluster	Revised Timelines for Trapping (Earlier Timeline - June, 2023)	Nodal Officer (Chief Engineer)	Name of SE	Name of EE and Division	Present status
48	Parasad Nagar, Molarband Extn, Badarpur	9 months after receipt of funds from NMCG and availability of land for DSTP	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11	Sh Manoj Kr. Sharma, EE(M)-53	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they need revised DPR if DJB floats tender on open technology though DJB was of the view that funds may be released considering already submitted estimate & DPR. But, NMCG didn't agree to DJB request & called a meeting in the office of ED, NMCG on 7.5.2024 wherein, it was decided that DJB will prepare new estimate on the basis of fresh quotations & send it to NMCG after approval of the Competent Authority. Thereafter, NMCG will scrutinise it and release the funds on approval of C/A of NMCG. Now, the estimate is being re-framed and will be forwarded to NMCG for releasing the funds shortly.
49	Bilas Pur Camp Molar Band NTPC, Badarpur	31.12.2024	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11 / Sh. R.K. Lakhera, SE(C) - 4	Sh Manoj Kr. Sharma, EE(M)-53 / Sh. A.M. Sharma, EE(C)DR-VI	This JJC will be trapped into DJB sewer line only after laying of sewer network in surrounding UACs which is in approval under EE(C) Dr-VI. Discharge of this JJC is going into Gurgaon Canal, not in River Yamuna . Installation of DSTP is also not feasible as collection of discharge at one point is not feasible. However, the tentative timelines for trapping of this drain into DJB sewer network is 31.12.2024
50	New Priyanka Camp near Sarita Vihar	Not Feasible	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11	Sh Manoj Kumar Sharma, EE(M)-54	Not feasible because collection of JJC discharge is not possible at single point. However, this discharge of this JJC is falling into Agra Canal, not in River Yamuna . This JJ Cluster may be relocated for reducing pollution.
51	Subhash Camp, Ali Gaon, Near Old Iron Bridge.	30.09.2024	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11	Sh Manoj Kr. Sharma, EE)-54	This JJC will be trapped into DJB sewer line by 30.09.2024 by Maintenance Wing.
52	Abul Fazal Enclave Okhla Village Across Canal (Pucca Structure)	30.09.2024	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11	Sh Manoj Kr. Sharma, EE)-54	This JJC will be trapped into DJB sewer line by 30.09.2024 by Maintenance Wing.
53	Pankaj Garden Goela Dairy	31.12.2024	Sh. Gajendra Tomar, CE(South)	Sh. Anil Kumar Sharma , SE (M) - 9 / Sh. Adarsh Kumar, SE(DR)Proj-I	Smt. Anjali Nanglot, EE(M)-35 / Sh. R.K Gupta, EE(C)DR-XIV	The work of laying the sewer line in Goela Vihar GoC is in progress. For DSTP at Goela, tenders have been received. The drain will be trapped by Maintenance wing on completion of sewer line and construction of DSTP work.
54	JJC at Goela Dairy Najafgarh	31.12.2024	Sh. Gajendra Tomar, CE(South)	Sh. Anil Kumar Sharma , SE (M) - 9 / Sh. Adarsh Kumar, SE(DR)Proj-I	Smt. Anjali Nanglot, EE(M)-35 / Sh. R.K Gupta, EE(C)DR-XIV	The work of laying the sewer line in Goela Vihar GoC is in progress. For DSTP at Goela, tenders have been received. The drain will be trapped by Maintenance wing on completion of sewer line and construction of DSTP work.
55	Arjun Camp Mahipal Pur	9 months after receipt of funds from NMCG and availability of land for DSTP	Sh. Gajendra Tomar, CE(South)	Sh. Anil Kumar Sharma , SE (M) - 9	Smt. Anjali Nanglot, EE (M) - 36	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they need revised DPR if DJB floats tender on open technology though DJB was of the view that funds may be released considering already submitted estimate & DPR. But, NMCG didn't agree to DJB request & called a meeting in the office of ED, NMCG on 7.5.2024 wherein, it was decided that DJB will prepare new estimate on the basis of fresh quotations & send it to NMCG after approval of the Competent Authority. Thereafter, NMCG will scrutinise it and release the funds on approval of C/A of NMCG. Now, the estimate is being re-framed and will be forwarded to NMCG for releasing the funds shortly.
56	Rangpur Pahari Milkpur Kohi	31.03.2025	Sh. Gajendra Tomar, CE(South)	Sh. Anil Kumar Sharma , SE (M) - 9	Smt. Anjali Nanglot, EE(M)-36	Can be trapped by installing lift station and laying sewer line by maintenance wing.

S.No. of 59 JJC list	Name of JJ Cluster	Revised Timelines for Trapping (Earlier Timeline - June, 2023)	Nodal Officer (Chief Engineer)	Name of SE	Name of EE and Division	Present status
57	Harijan Balmiki Camp, Rangpur Pahadi	31.03.2025	Sh. Gajendra Tomar, CE(South)	Sh. Anil Kumar Sharma , SE (M) - 9	Smt. Anjali Nanglot, EE(M)-36	Can be trapped by installing lift station and laying sewer line by maintenance wing.
58	Rangpuri Pharai Nalla	31.03.2025	Sh. Gajendra Tomar, CE(South)	Sh. Anil Kumar Sharma , SE (M) - 9	Smt. Anjali Nanglot, EE(M)-36	Can be trapped by installing lift station and laying sewer line by maintenance wing.
59	Nehru Camp Behind Satya Rani Farm Bijwasan	31.03.2025	Sh. Gajendra Tomar, CE(South)	Sh. Anil Kumar Sharma , SE (M) - 9	Smt. Anjali Nanglot, EE(M)-36	Can be trapped by installing lift station and laying sewer line by maintenance wing.

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VAKALATNAMA**Before the National Green Tribunal**

In the matter of: MA No. 105/2023 in OA No. 365/2021

SHAMSHER SINGH.....Petitioner/ Plaintiff/Appellant

Versus

GNCTDRespondent/ Defendant

With the prior approval of the Competent Authority of DJB, I, Yash Pal Gera, Deputy Director (Law) there and on behalf of Delhi Jal Board in the above named case do hereby appoint **Ms. Richa Kapoor, Adv.** to be counsel in the above noted case and authorize him/her/them, to act, appear and place on our behalf in this court or in other court in which the case may be treated or heard, including in the court of appeal, to file, sign and present pleadings, appeals, cross objections or petitions for executing, review, revisions, withdrawals compromise or the petition or affidavits or other documents as may deem necessary or proper for the prosecution of the said case in all its stages, to file and take back documents, to withdraw or compromise the said case, or submit to arbitrator at any difference or disputes that may arise touching or in an manner relating to the said case, to deposit, draw and recovery moneys and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of proceedings and prosecution of the said case. To appoint and instruct any other legal practitioners authorizing him to exercise the power and authorities hereby conferred upon counsel whenever he may think fit to do so, and we, the undersigned do hereby agree to ratify and confirm all acts done by the counsel or his substitute in the matter as of own acts as if done by us to all the aforementioned intents and purposes and it is hereby signed by me on this 28th day of May, 2024.

Signature of official appointing the Advocate identified the signature
YASH PAL GERA
Deputy Director (Law)
Delhi Jal Board
Varunalya Ph-II
Jhandewalan Karol Bagh
New Delhi-110005

Richa Kapoor
Advocate's name
Kunal Anand

D/725/1992
Enrollment No.
D/1053/2012

9810400407
Contact No.
8447226339

Richa Kapoor
Signature of Advocate

Kunal